

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Execution Petition No. 33 OF 2023**

**IN THE MATTER OF:**

**Kulwinder Singh Sandhu & Ors.**

**...APPLICANT**

**VERSUS**

**Ram Murti & Ors.**

**...RESPONDENT**

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Through

**Municipal Corporation,  
Ludhiana**

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**REPLY ON BEHALF OF MUNICIPAL  
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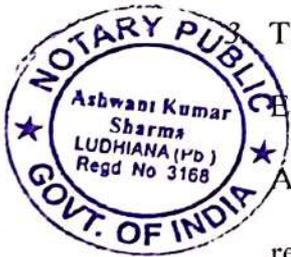
**IT IS MOST RESPECTFULLY SHOWETH:**

1. I, Kulpreet Singh, PCS working as Joint Commissioner, Municipal Corporation, Ludhiana do hereby solemnly affirm and declare as under:
2. That this Hon'ble Tribunal vide order dated 11.09.2023 had directed:

*"3. Having regard to the above non-compliance pointed out by the learned Counsel appearing for the petitioner, we direct issuance of notice to the Member Secretary, Central Pollution Control Board, Member Secretary, State Pollution Control Board and the Commissioner, Municipal Corporation, Ludhiana to file their response as also disclose the reason, if any, for non-compliance of the directions of this Tribunal."*

That PPCB vide letter No 1969 dated 04-05-2017 granted "Consent to Establish" to Municipal Corporation Ludhiana. The State Competent Authority (SCA) as well as the Site Approval Committee considering the request of Municipal Corporation Ludhiana vide Letter No. 3821 dated 31.03.2017 for Carcass Utilization Plant granted approval of site (for scientific disposal of dead animals) for carcass utilization plant. Copy of letter No 1969 dated 04-05-2017, Copy of Letter No. 3821 dated 31-03-2017 are annexed herewith as ANNEXURE A1, ANNEXURE A2 respectively.

4. It is submitted that Municipal Corporation, Ludhiana had started the development of Carcass Utilization Plant in the year 2020 at Village



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*(Signature)*

Noorpur Bet, Tehsil & District Ludhiana under the Smart City Project, and the development work was duly completed in June, 2021 at a cost of approximately Rs. 7.98 crore.

5. That the work of the Carcass Utilization Plant was completed in the year 2021 and after successful trials, the inauguration of the said plant was to be held on 13.07.2021 but the residents of the village protested on the road against the initiation of the work at the plant, due to which the inauguration ceremony had to be postponed. In order to make this plant operational, Municipal Corporation, Ludhiana has written letters bearing no. 284/PS/D dated 22.07.2021 and letter no. 396/PS/D dated 24.08.2021, requesting for grant of security for functioning of the plant. Copy of the letters bearing no. 284/PS/D dated 22.07.2021 and letter no. 396/PS/D dated 24.08.2021 are annexed herewith as ANNEXURE A3.
6. It is submitted that Gram Panchayat Noorpur Bet and others filed an appeal before the Hon'ble Punjab & Haryana High Court bearing CWP No: 8363 of 2016 (O&M) against the establishment of Carcass Utilization Plant, on which the Hon'ble High Court on 22.05.2017 held that:



"As an upshot of my reasoning/finding, the grievance of the petitioners is totally ill-founded and do not call for interference, much less, does not fall within the realm of 'Judicial Review' under Article 226 of the Constitution of India. Accordingly, the present writ petition is dismissed".

Copy of the order dated 22.05.2017 in CWP No. 8363/2016 is annexed herewith as ANNEXURE A4.

7. That Gram Panchayat again filed an appeal bearing LPA No. 2247 of 2017 (O&M) before Hon'ble High Court of Punjab & Haryana, wherein the Hon'ble Court on 24.11.2017 held that,

"We, therefore, do not find any ground to interfere. However, delay of 49 days in filing and 58 days in re-filing and appeal is condoned for the reasons mentioned in the applications. Appeal dismissed".

Copy of the order in LPA No. 2247/2017 dated 24.11.2017 is annexed herewith as ANNEXURE A5.

8. It is submitted that Municipal Corporation Ludhiana made continues and sincere efforts to start the Carcass Plant, which are as follows:-

a. Sincere efforts were made to start the plant, 13.07.2021 plant was supposed to be inaugurated, but it was stopped due to protest. This protest continued for a year, again it was planned to start on 13.05.2022, protestors forcefully entered the plant and stopped the working. It is submitted that further Municipal Corporation, Ludhiana tried to start the plant on 19.07.2022 and 12.12.2022 but it was halted due to violence and protest by villagers.

b. That a meeting was conducted with Gram Panchayat Noorpu Bet, Rasoolpur and other residents with the officers of Municipal Corporation, Ludhiana in which the officers informed the villagers about the important aspects of the said plant. It was brought to the knowledge of the residents that the plant is not a slaughterhouse but would produce poultry feed supplements and fertilizers and was also informed about the numerous benefits of this plant. Photographs of the meeting conducted with Gram Panchayat, Noorpur are annexed herewith as ANNEXURE A6.

c. That a letter was also issued to the panchayats of both villages regarding fine (environmental compensation) imposed by Hon'ble NGT & PPCB to Municipal Corporation Ludhiana to be paid by the panchayats of both villages due to plant not being brought into operation because of the



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protest being carried on by them. Copy of the letters issued to the panchayat are annexed herewith as **ANNEXURE A7**.

d. That a letter regarding difficulties being faced by MC Ludhiana to make Carcass plant operational was sent to Principal Secretary, Local Government, Punjab and Police Commissioner, Ludhiana.

e. is annexed herewith as **ANNEXURE A8**.

f. A letter to depute police force at Carcass plant to make it operational was written to Deputy Commissioner, Ludhiana and Police Commissioner, Ludhiana. Copy of the letter to Deputy Commissioner Ludhiana and Police Commissioner, Ludhiana is annexed herewith as **ANNEXURE A9**.

9. That on 12.12.2022 the workers of the plant were attacked and beaten by the protestors while they were bringing animal carts on a tractor, which resulted in one of the workers being unconscious while the other workers fled towards the nearby fields in order to protect themselves from the anger of the protestors. That an FIR bearing no. 0159 dated 14.12.2022 U/s 323, 341 & 149 has also been registered against the protestors. Copy of the FIR is annexed herewith as **ANNEXURE A10**.



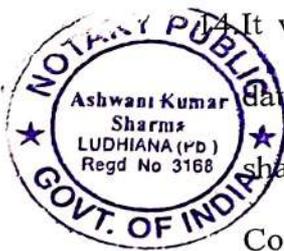
10. That the concessionaire was not able to start the plant, and his labor was sitting idle, for that also concessionaire has also raised a bill from Municipal Corporation, Ludhiana for payment. Copy of the bill raised by the concessionaire is annexed herewith as **ANNEXURE A11**.

11. That a meeting was conducted on 20.06.2023 between Deputy Commissioner, Ludhiana, Municipal Corporation, Ludhiana, Punjab Pollution Control Board, Police Department and officers from District Administration wherein, it was mutually decided that a Joint Visit will be made to carcass plant to check the status.

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K Singh

12. That the Joint Committee visited the Modern and Scientific Carcass Plant and observed that the plant is ready for operation but the operation of the same cannot be initiated due to local residents who are still sitting on dharna with regard to operation of the plant. Photographs of the Modern and Scientific Carcass Plant are annexed herewith as **ANNEXURE A12**.

13. That after due deliberation, the Deputy Commissioner, Ludhiana directed that the Carcass Plant be operated immediately under Police Protection. Concessionaire informed that labor is not willing to come back due to the act of violence bequeathed upon them and the fact that no remedial action was taken and no police protection was provided earlier and requested for granting 1 month time to arrange skilled labor and dead animals for commencement of operation of the plant. Accordingly, it was decided that the concessionaire should arrange skilled labor as well as dead animals and make the plant operational on 20.07.2023 under police protection, however even after sincere efforts the plant could not be brought into operation due to ongoing and continuous protests. Photographs of the protestors are annexed herewith as **ANNEXURE A13**.



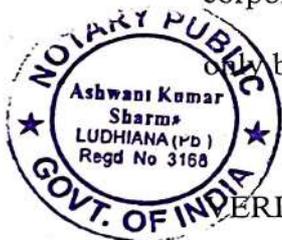
14. It was also decided that in incompliance to this Hon'ble Tribunal's order dated 12.04.2023 in O.A. no. 289 of 2023, the officers of CPCB and PPCB shall visit the Plant in the presence of representative of MCL and Concessionaire to check the measures taken to control channelized or defused emissions including odour control, setting up of ETP, providing plantation and other measures. Accordingly, the plant was visited by the team on 27.06.2023 and it was observed that plant was ready for operation. It was observed by joint committee that to control the odour plant has provided centralized odour extraction ducting system along with spray sanitation system in its work zone area, further ETP have been installer but it

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was not operational due to ongoing dharna and three layer of planation were provided around the periphery. Copy of the detailed report is annexed herewith as ANNEXURE-A14.

15. It is submitted that the Ludhiana Municipal Corporation is ready to start and operationalize the plant. Despite continuous efforts by the municipal corporation, the plant could not be started due to an ongoing protest by local residents. The Ludhiana Municipal Corporation has made all sincere efforts to educate the nearby villages and raise awareness. Further Municipal Corporation Ludhiana has always abided by the directions Issued by this honorable NGT and directions issued by monitoring committee under Honorable Justice Jasbir singh formed by Hon'ble Tribunal. Whereby Municipal Corporation is in continuously touch with PPCB, District administration and police administration for necessary assistance and support required for starting the plant. It is submitted that the municipal corporation is willing to make changes to any required provisions, which can be determined once the plant is operational.



VERIFICATION

Certified that the affidavit S.P.A./G.P.A. has been readover & explained to the deponent/ executant who seemed correctly to understand the same at the time making above there of

*Ksijl*  
 DEPONENT  
 Joint Commissioner  
 Municipal Corporation  
 Ludhiana.

Verified at Ludhiana of the 1st day of December, 2023 that the contents of the above reply in so far as they relate to factual position are true upon the information derived from the official record and in so far as they relate to the legal submissions are true upon the advice received and believed by me to be true. Rest is by way of submissions before this Hon'ble Tribunal.

ATTESTED AS IDENTIFIED

*Ksijl*  
 NOTARY PUBLIC  
 LUDHIANA (PB.)

*Ksijl*  
 DEPONENT  
 Joint Commissioner  
 Municipal Corporation  
 Ludhiana.

1 DEC 2023

## ANNEXURE- A1



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-64B-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Ph: 0161-2670141

E-Mail: seezo2ldhnpnch@yahoo.com

No. PPCB/SEE/ZO-2/LDH/2017/.../969

Dated 04/05/17

To

The Additional Commissioner,  
Municipal Corporation, Ludhiana.  
(Project:-Carcass Utilization Plant,  
Noorpur Bet, Ludhiana).

MOH (Sh. Y. P. Singh)

For n/a please

Dated 10/08/2017

Key (P)  
SVO

Am  
15/5/17

Sub:

"Consent to Establish (NOC)" from Pollution Angle under the provisions of Air (Prevention & Control of Pollution) Act, 1981 Water (Prevention & Control of Pollution) Act 1974.

Scale of the Project	: Small
Raw material	: Dead Animals @ 150 numbers/day
Products	: MBM @ 3000 Kg/day Tallow @ 100 Kg/day Bio-fertilizer and Manure @ 1000 Kg/day
NOC fee details	: Rs. 18000/- vide R.No. 13/3849 dated 28-12-2015.
Source of Water Pollution	: Trade effluent @ 4.3 KLD onto land for plantation after treatment through ETP. Domestic Effluent @ 0.4 KLD onto land for plantation after treatment through septic tank/ETP.
Source of Air Pollution	: One Boiler of 2 TPH capacity with HSD @ 146 Ltr/day as fuel and with 30 meter stack height. Two DG sets of 50 KVA and 100 KVA capacities with HSD @ 86 Ltr/day and HSD @ 132 Ltr/day with adequate stack height and with inbuilt acoustic enclosures.
NOC no.	ZO-II/LDH/RO-3/NOC/2017/F- 846
Date of Issue	03-05-2017
Date of Expiry	02-05-2018

The Punjab Pollution Control Board has "No Objection" for setting up of Carcass Utilization Plant at Noorpur Bet, Ludhiana for manufacturing of MBM @ 3000 KGD, Tallow @ 100 KGD and Bio-fertilizer & manure @ 1000 KGD etc. from dead animals @ 150 number/day, subject to the following conditions:

1. The project proponent shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the project proponent.
2. The project proponent shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Project proponent shall apply for further extension in the validity of the consent to establish (CTE) atleast two months before the expiry of this CTE, if applicable.
4. The project proponent shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.

5. The project has been approved by the Board from pollution angle and the project proponent shall obtain the approval of site from other concerned departments, if need be.
6. The project proponent shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952.
7. The project proponent shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
8. The project proponent shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

**Specifications of the port-holes shall be as under:-**

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter ( $D_e$ ) shall be calculated from the following equation to determine upstream, downstream distance:-  $D_e = 2 LW / (L+W)$   
Where L= length in mts. W= Width in mts.
  - ii) The sampling port shall be 7 to 10 cm in diameter
9. The project proponent shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.
- Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.
- (i) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.
  - (ii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack
0-50 KVA	+ 1.5 mt.
50-100 KVA	+ 2.0 mt.
100-150 KVA	+ 2.5 mt.
150-200 KVA	+ 3.0 mt.
200-250 KVA	+ 3.5 mt.
250-300 KVA	+ 3.5 mt.

For higher KVA rating stack height H (In meter) shall be worked out according to the formula:

10. The project proponent shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
11. The project proponent shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
  - (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The project proponent will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
12. The project proponent shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.

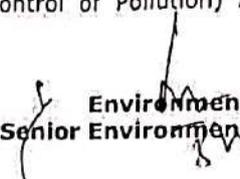
13. The project proponent shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
  - (i) Once in Year for Small Scale Industries.
  - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
14. The pollution control devices shall be interlocked with the manufacturing process of the project proponent.
15. The project proponent shall not consume any fuel except HSD in Boiler furnace and DG sets without the prior written permission of the Board.
16. The project proponent shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
17. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
18. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
19. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
20. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
  - (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
21. The project proponent shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
22. The project proponent shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EPA notification dated 14/9/06, if applicable.
23. The project proponent shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the project proponent shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
24. The project proponent shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
25. The project proponent shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
26. The project proponent shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
27. The Project proponent shall comply with the code of practice as notified by the Government / Board for the type of Industries where the siting guidelines / code of practice have been notified
28. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water.

29. The project proponent shall submit a detailed plan showing therein, the distribution system for conveying wastewaters for application on land for irrigation along with the crop pattern to be adopted throughout the year.
30. The project proponent shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
31. The project proponent shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
32. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the project proponent from the date of such amendments/revisions.
33. The project proponent shall not cause any nuisance/traffic hazard in vicinity of the area.
34. The project proponent shall maintain the following record to the satisfaction of the Board :-
  - (i) Log books for running of air pollution control devices or pumps/motors used for it.
  - (ii) Register showing the result of various tests conducted by the project proponent for monitoring of stack emissions and ambient air.
  - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
35. The project proponent shall ensure that there will not be significant visible dust emissions beyond the property line.
36. The project proponent shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.
37. The project proponent shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the project proponent.
- 38. The project proponent shall obtain permission from Central Ground Water Authority for abstraction of ground water as per the provisions laid down by the said department. The Board will not be responsible for any loss, in case the CGWA will stop the abstraction of water on account of non obtaining of requisite permissions of CGWA.**
39. The project proponent shall carry out whole of the activities in closed sheds/working area and proper suction and scrubbing arrangements to be provided for the control of any process/odour emissions from the storage/process activities including rendering/cooking section with adequate stack heights for the dissipation of emissions at suitable height.
40. The project proponent shall never use any solid waste like un-digested dung or any other waste to be generated from the processing activity as a fuel in the boiler.
41. High TDS stream of effluent from salt stabilization or any other section shall be segregated and evaporators are to be provided for treatment of such high TDS streams.
42. In case of high BOD/COD streams of effluents, the project proponent shall provide anaerobic biological treatment system (UASB) etc before the aerobic treatments, if required.
- 43. The project proponent shall apply for obtaining exemption from SEIAA from Environmental Clearance w.r.t processes of hide/skin. In case,**

## Carcass Utilization Plant

exemption is not provided by SEIAA, then the project proponent will require to obtain Environmental Clearance as per EIA notification 2006.

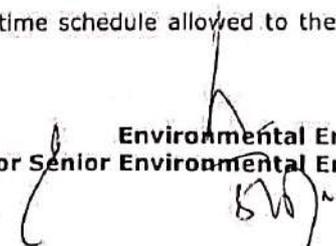
44. The Municipal Corporation, Ludhiana shall visit the meat processing plant at Dera Bassi to check the pollution control arrangements made by such units and submit the revised proposal/feasibility report, accordingly to the Board within 2 months.
45. This NOC is issued in pursuance of the Environmental Clearance as required under Press note 17 (1984 series) and approval of site approved in the 96<sup>th</sup> meeting of SCA-cum-SAC held on 07-03-2017 and subsequent approval of site by Director of Factories, Deptt. of Labor, Govt. of Punjab vide letter no. 3822-27 dated 31-03-2017.
46. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the project proponent is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

  
Environmental Engineer  
For Senior Environmental Engineer

Endst. No. 1970

Dated. 04/5/17

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana with the request to submit the compliance w.r.t the special condition as per the time schedule allowed to the project proponent.

  
Environmental Engineer  
For Senior Environmental Engineer

## ANNEXURE-A2

Government of Punjab  
Department of Labour

To

M/s. Municipal Corporation,  
Ludhiana at Village Noorpur Bet  
Distt. LudhianaNo. 3821 / 31-3-17  
Dated: Chd. the;Subject:- Approval of site to M/s. Municipal Corporation, Ludhiana at Village  
Noorpur Bet Distt. Ludhiana (Item No.96.09).

Kindly refer to the subject noted above.

The Governor of Punjab is pleased to accord approval of site to M/s. Municipal Corporation, Ludhiana at Village Noorpur Bet Distt. Ludhiana, for manufacture of Meat, Bone, Meal, @3000 Kg/day and Tallow 100 kg/day as main products and Bio-fertilizer @ 100 Kg day as Bye-product by using 50 Large dead Animals and small dead animals as raw material, on the recommendation of State Competent Authority-cum-Site Appraisal Committee, constituted under Section 41-A(2) of the Factories Act, 1948 subject to the following conditions:-

Conditions by PPCB

1. The project proponent shall carry out whole of the activities in closed sheds/working area and proper suction and scrubbing arrangements to be provided for the control of any process/odour emissions from the storage/process activities including rendering/cooking section with adequate stack heights for the dissipation of emissions at suitable height.
2. The project proponent shall never use any solid waste like un-digested dung or any other waste to be generated from the processing activity as a fuel in the boiler.
3. High TDS stream of effluent from salt stabilization or any other section shall be segregated and evaporated are to be provided for treatment of such high TDS streams.
4. In case of high BOD/COD streams of effluents, the project proponent shall provide anaerobic biological treatment system (UASB) etc before the aerobic treatments, if required.
5. The project proponent shall apply for obtaining exemption from SEIAA from Environment Clearance w.r.t processes of hide/skin. In case, exemption is not provided by SEIAA, then the project proponent will require to obtain Environmental Clearance as per EIA notification 2006.
6. The Municipal Corporation, Ludhiana shall visit the meat processing plant at Dera Bassi to check the pollution control arrangements made by such units and submit the revised proposal/feasibility report, accordingly to the Board within 2 months.

Conditions of DOF

7. All the reactions will be carried out in the closed vessels.
8. The industry will provide personal protective equipments to the workers and will ensure that the workers are using the same.
9. The industry will provide fire extinguishing equipments as required under rule 66 of Punjab Factory Rules, 1952.

10. The industry shall comply with the provisions of Factories Act, 1948 and Punjab Factory Rules, 1952.
11. There should be proper washing facility for the workers working in the plant.
12. There should be restriction on drinking or eating any substance in the plant.
13. The worker and the people in the vicinity shall be informed about the hazards involved and methods to be adopted to prevent the harmful effects, if any.
14. The industry will modify its On-Site Emergency Plan & Health and Safety policy, if there is any change in the organisation.
15. The industry shall submit compliance report of the condition of approval of site to the Director of Factories, Punjab before commissioning of its project.
16. The industry shall be inspected after commissioning of its proposed project to monitor the compliance of condition of approval of site.
17. The building plans of the factory shall be submitted to the Director of Factories, Punjab before starting the construction.

#### Conditions by CTP

18. The industry will comply with all the conditions imposed in the permission for change of land use (CLU) granted by the Senior Town Planner, Ludhiana vide letter NO. 2115 STP(L)TWA-12A dated 20.07.2015.
19. The industry will leave 21 ft 9 inch land from its own land in front of its premises for widening of existing road from 16 inch 6 inch to 60 ft as public road as per condition No. six of change of land use (CLU) granted by the Senior Town Planner, Ludhiana vide letter NO. 2115 STP(L)TWA-12A dated 20.07.2015.

#### Conditions by DOA

20. The entrepreneur will adhere to the pollution control norms of water & soil fixed by Punjab Pollution Control Board and will obtain the requisite permission for abstraction of groundwater from the CGWA.

#### Conditions by CFO

21. The entrepreneur will make adequate fire fighting arrangements as provided in Part-IV of the National Building Code 2005, Indian Standard Code and as per the advice of the concerned Fire Officer, before commissioning of the project.

#### Conditions by DHS

22. The proposed industry should not pose any health hazard to the people residing in the surrounding areas.
23. The workers and the people in the vicinity should be informed about the hazards involved and methods to be adopted to prevent the harmful effects, if any.
24. First Aid Centers and Occupational Health Centre should be provided, as per requirements, to combat and manage health hazards from the processes.
25. No harmful bye products should be allowed to be disposed off outside the plant to keep the surrounding environment free from hazardous effects of wastage.
26. Names and connecting telephone numbers of nearby health institutions should be displayed on the board and made known to all concerned in the vicinity of the plant also.
27. SPM (Suspended Particulate Matter) should not be more than the prescribed limit at any stage to avoid exposure to the people in the vicinity.
28. Periodic inspection by the competent authority of the health department will be undertaken for the enforcement of the stipulated conditions given above. Appropriate action under rules will be taken on infringement of these conditions.

#### General Conditions

29. The site clearance is granted under the Factories Act, 1948 and the rules framed there-under as amended from time to time. The industry will obtain

clearances/approvals from other concerned departments under any other Act/rules, if need be.

30. This site clearance does not preclude the institution of any legal action nor relive the applicant from any responsibilities or penalties to which the applicant is or may be subjected under the provisions of Factories Act or any other Act/rules.
31. This site clearance is valid for a period of five years from the date of its issuance.

  
 Addl. Director of Factories,  
 for Director of Factories, Punjab  
 22.12

Endst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action:-

1. Secretary to Govt. of Punjab, Department of Science, Technology, Environment and Non-Conventional Energy, Punjab, Chandigarh.
2. Chairman, Punjab Pollution Control Board-cum-Member Secretary, SCA-cum-SAC, Patiala.
3. Director of Industries & Commerce, Punjab, Chandigarh.
4. Chief Town Planner, Punjab, Department of Town & Country Planning, 6<sup>th</sup> Floor, PUDA Bhawan, Phase-8, Mohali.
5. Deputy/Assistant Director of Factories, Ludhiana-5.
6. Nodal Officer, Computerization for uploading it in the departmental Web Site.

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 Addl. Director of Factories,  
 for Director of Factories, Punjab

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ANNEXURE- A3

MUNICIPAL CORPORATION LUDHIANACommissioner Police  
Ludhiana

No 284/PS/D

Date 22-11-2022

Subject:- Providing Security to CARCASS Plant Established at Nurpur Bet Ludhiana.

In Ludhiana hadda rodi or animal Carcass disposal is operational near sutlej river in the city and is big source of noxious odor, nuisance, discharge of the untreated waste water and pollution and contamination of the surrounding area. This unscientific disposal of animal carcass at hadda rodi contaminate the ground water as well as surface water.

Ludhiana Smart City Limited has developed modern and scientific Carcass plant at Nurpur Bet. Honble National Green Tribunal has constituted monitoring committee for speedy establishment of carcasses plant. The plant as on today is fully operational.

People from near by village are protesting against the functioning of this animal carcass plant and it is feared that they may try to damage the building as well as plant with an intention to render the plant unfunctional. The village people are constantly sitting on the main approach road to this plant.

To make the plant functional and protect it from any damage, it is requested to depute police force permanently which shall help in making plant operations and maintain law & order. Looking forward for prompt action please.

Commissioner  
Municipal Corporation, Ludhiana

Carcass

Ab

## ANNEXURE- A3

## MUNICIPAL CORPORATION LUDHIANA

The

Police Commissioner,  
Ludhiana.

No. 396/PS/D

Dated 29/08/2021

**Subject: - Carcass Utilization Plant at Noorpur Bet, Ludhiana under Smart City Mission.**

The Ludhiana Smart City Limited has set up a Carcass Utilization Plant at Noorpur Bet, Ludhiana for the scientific and hygienic disposal of animal carcasses. The vendor for the operation and maintenance of the plant is on board.

2 On the day of commissioning of the plant i.e. 13-07-2021, some local people created ruckus and did not let the Carcass Plant become operational. The Principal Secretary, Department of Local Government, Punjab has taken a serious view over the non-functioning of the plant.

3 It is requested to depute adequate security to ensure smooth functioning of the plant and to maintain law and order at site.

  
Commissioner,  
Municipal Corporation,  
Ludhiana

## ANNEXURE- A4

CWP-8363-2016 (O&amp;M)

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IN THE HIGH COURT OF PUNJAB AND HARYANA  
AT CHANDIGARHCWP-8363-2016 (O&M)  
Date of decision : 22.05.2017

Gram Panchayat Village Nurpur Bet and others

... Petitioner(s)

Versus

State of Punjab and others

... Respondent(s)

**CORAM: HON'BLE MR. JUSTICE AMIT RAWAL**Present: Ms. Rahish Pahwa, Advocate  
for the petitioners.

Mr. Yatinder Sharma, Addl. A.G., Punjab.

Mr. Ashok Kumar Bazaz, Advocate  
for respondent No.3.Mr. Gautam Dutt, Advocate  
for the applicant/respondent Nos.4 to 7 in CM-1306-2017.

\*\*\*\*

**AMIT RAWAL, J. (ORAL)****CM-7719-CWP-2017**

For the reasons stated in the application, which is duly supported by an affidavit, the application is allowed.

Rejoinder to the reply filed on behalf of respondent No.3 is taken on record subject to all just exceptions.

**CM-1306-CWP-2017**

The present application under Order 1 Rule 10 CPC has been moved for impleading the applicants, namely, Gram Panchayat Rajaap, Gram Panchayat Bokra Dogra, Ludhiana-I, Gram Panchayat Kapoor

Singhwala, Ludhiana and Gram Panchayat Shohlay Ludhiana-II as  
*For Subsequent orders see LPA-2247-2017 Decided by HON'BLE MR. JUSTICE MAHESH GROVER;  
HON'BLE MR. JUSTICE RAJ SHEKHAR ATTRI*

CWP-8363-2016 (O&amp;M)

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respondent Nos.4 to 7, on the premise that few of the Gram Panchayats/petitioners, namely, Gram Panchayat Nurpur Bet, Ludhiana, Gram Panchayat Bagan Kalan, Ludhiana, Gram Panchayat Rasulpur Patti, Ludhiana and Gram Panchayat Razapur Patti, Ludhiana, have sought the quashing of the scheme dated 29.09.2014, whereby on 5 acres of land, the Municipal Corporation, Ludhiana is setting up a Scientific Carcass Plant at Nurpur Bet (hereinafter called 'the Plant'), which according to them, would be unhealthy and would not be environmental-friendly, much less, endanger the life of the future generation, owing to the fact that the few of the Gram Panchayats, namely, Gram Panchayat Dollon, Gram Panchayat Manowal and Gram Panchayat Bholewal Jadid, submitted the complaints (Annexure A-1, A-2 & A-3), whereby adjacent to their land, some persons have been carrying out unauthorized business of 'Hadda Rodi' i.e. disposal of the carcass of the dead animals (at unauthorized places) and the aforementioned area is being frequented by the stray dogs and causing pollution in the environment etc.

He further submits that the contents of the application be treated as written statement on their behalf.

Notice of this application.

Ms. Rahish Pahwa, Advocate accepts notice on behalf of the non-applicant/petitioners and submits that they are not the necessary party and urges this Court for dismissal of the application.

I have heard the learned counsel for the parties and appraised the paper book and of the view that in order to appreciate the controversy, particularly, when there is a scheme which is being sought to be quashed, it would be appropriate to implead the applicants, aforementioned, as

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HON'BLE MR. JUSTICE RAJ SHEKHAR ATTRI***

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respondent Nos.4 to 7.

Accordingly, the application is allowed and the aforementioned applicants are ordered to be impleaded as respondent Nos.4 to 7 and the contents of the application be treated as a written statement on their behalf.

**CWP-8363-2016**

The petitioners have sought the quashing of the Scheme submitted, vide letter dated 29.09.2014 (Annexure P-2) of respondent No.3/Municipal Corporation, Ludhiana and with further prayer for issuance of a writ in the nature of Mandamus directing the respondent No.3/Municipal Corporation, Ludhiana not to pursue any further activity for installation of the Plant in the revenue estate of Village Nurpur Bet on the pleadings that respondent No.3/Corporation, in order to resolve the issue of disposal of dead animals, was looking for some suitable area, but it was not able to install such a plant within the limits of Municipal Corporation, because of the numerous objections and oppositions raised by local inhabitants and in order to resolve this issue, respondent No.3 had purchased an agricultural land measuring 51 kanals 1 marla comprised in Khewat No.444/440, Khatoni No.519, Khasra No.68, Killa No.13 (8-0) in 1 kitta, Khewat No.676/668, Khatoni No.779, Khasra No.63, Killa Nos.2, 3, 4, 5, 6/1, 7, 8, 12/2 in total 8 Kittas, situated within the revenue estate of Nurpur Bet, District Ludhiana and as per jamabandi for the year 2009-10, respondent No.3/Corporation is the owner of the land. Vide letter dated 29.09.2014 (Annexure P-2), respondent No.3/Corporation had taken a decision to install a carcass utilization plant and sanctioned the grant of ₹ 6 Crores for said purpose. Various steps, in this regard, have been taken i.e.

No Objection Certificate from Punjab Pollution Control Board etc. as  
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evident from the letter dated 16.01.2015 (Annexure P-3).

Ms. Rahish Pahwa, learned counsel appearing on behalf of the petitioners submits that the site earmarked by respondent No.3/Corporation is situated within the revenue estate of Village Nurpur Bet and surrounded by the revenue estates of Villages and the petitioners acquired the knowledge of the aforementioned fact as per the news item published in the news paper and approached respondent No.3/Corporation not to install the plant and ultimately, sought the information under the Right to Information Act, 2005 by acquiring knowledge that the present place, which is being used as 'Hadda Rohri' meant for disposal of the dead animals without adopting scientific method, is the best suitable place for installation of the said plant as there is enough open space all round because of unhabitated nor any agricultural activity being carried out. In fact the area purchased by respondent No.3/Corporation is the territorial area of Gram Panchayat having a governance of self-government known as Gram Panchayat within the meaning of Section 2(ZA) of the Punjab Panchayati Raj Act, 1994 (for short 'the 1994 Act'). Article 243(G) of Chapter IX stipulates the powers, functions and responsibilities of Panchayat to be determined by the legislature of the State. The 1994 Act came into force w.e.f. 21.04.1994, which is a complete code. By virtue of Seventy Fourth Amendment Act, 1992, part IX-A was incorporated in the Constitution Of India, for establishment of municipalities. The subject of dead animals is governed by the Municipal Solid Waste (Management and Handling) Rules, 2000 (for short 'the 2000 Rules), formulated by the Ministry of Environment and Forests, while exercising the powers conferred under the provisions of

Environment Protection Act, 1986 and Rule 4 of the 2000 Rules casts the

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responsibility on every municipal authority to ensure the implementation of these rules within their territorial area (emphasis supplied), which reads as under:-

*"Rule 4 (1)- Every municipal authority shall, within territorial area of municipality, be responsible for implementation of the provisions these rules, and for any infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste."*

By referring the aforementioned rule, she further submits that the municipal authority cannot go beyond the municipal limits from the point of collection of waste to its final disposal. In other words, Rule 4 of the 2000 Rules puts a complete embargo/ban for not extending its area of operation outside its limits. Though, prior to the enactment of the Punjab Municipal Corporation Act, 1976 and amended upto 1994 (for short 'the 1976 Act'), the erstwhile Municipal Committee could fix the places for removal of offensive matter within municipal limits i.e. as per Section 278 of the 1976 Act. Sub-Section 3 of Section 278 of the 1976 Act mandates that the Commissioner shall make adequate provisions for preventing such receptacles, depot, place, dustbin vehicles and vessels from becoming sources of nuisance. The Infectious and Contagious Diseases in Animals, Act, 2009, came into force w.e.f. 25.08.2009 and the main object of the 2009 Act is to eradicate the infectious and contagious diseases affecting animals, namely, prevention of outbreak or spreading of such diseases from one state to another. In order to suffice international obligations for facilitating the import and export of the animals, animals products and other related issues and the violation of their, enables the Department of Animal

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Husbandry, Dairying and Fisheries, to prosecute the violators. The petitioners consisting of four villages are situated at a distance of 1-2 kms from the site earmarked for the aforementioned plant. A school having approximate strength of 1200 students and a fact that enough number of workers working day and night therein, are also situated at a very short distance, besides there is a Mandir, namely, Shiv Dham, which is ½ km from the site endangering the life of the inhabitants, resulting into, violation of Article 21 of the Constitution of India, as Right to Live in a clean and healthy environmental, is fundamental right, thus, in view of the aforementioned facts, the scheme is liable to be set aside.

Respondent No.3/Municipal Corporation through Senior Veterinary Officer, has filed the reply raising numerous preliminary objections qua maintainability of the present writ petition, by submitting that apprehension of the petitioners is totally ill-founded and misconceived.

Mr. Ashok Kumar Bazaz, learned counsel appearing on behalf of respondent No.3/Corporation submits that the Government of India before enacting the 2000 Rules, highlighted the need of disposal of carcasses of dead animals in a scientific manner, as per Clause 5.5.9 of the Manual, which reads as under:-

*"In most of the cities the animals dying of unnatural death are carried away to outskirts of the city limits by the people who perform the job of dehiding of the carcasses. After dehiding these carcasses are left in open. Vultures and other animals feed on meat of the carcasses. This entire activity is nuisance to the aviation industry and hazard for public health. The carcasses utilization plant which is run by adopting the dry rendering plants should be provided at all major towns to process the dead animal carcasses in a*

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*scientific manner. These plants should process the Solid waste generated from the slaughter houses as well as the places of illegal slaughter. The products of rendering the plants are widely used as meat/bone meal etc. The slaughter Houses waste can also be subjected to Biomethanation as resources of energy."*

*Department of Animal Husbandry, Ministry of Agriculture, Government of India is providing substantial financial assistance for setting up the Slaughter Houses and the Carcass Utilization Plants. The details including the guidelines are given in the Annexure 5.2."*

The answering respondent(s)/Corporation vide its Resolution No.4647 dated 09.11.2000 (Annexure R-3/1), had purchased 21 acres of land in Village Nurpur Bet for setting up of the Municipal Solid Waste Treatment Plant and owing to the fact that before the commencement of the aforementioned Rules, the Municipal Solid Waste was being disposed of by traditional method of dumping of solid waste at two different sites, which were initially situated outside the Municipal limits, but owing to the extension of the limits of the Municipal Corporation, the sites came within Municipal limits. 'Hadda Rori' was situated at Village Ladowal i.e. a site situated outside the Municipal limits, and by adopting old traditional method, carcasses of dead animals were disposed of i.e. the method of de-hiding the dead animals and leaving them in open to become a feed of vultures, meat-eating birds and animals. The aforementioned concept is a continued source of nuisance, much less, emission of the foul smell and polluting ground-water also environment. It is, in this background of the matter, the respondent No.3/Corporation vide order dated 08.11.2005 (Annexure R-3/2) decided that carcass of all dead animals will be conveyed,

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deposited and disposed of at a Municipal Carcass Disposal Site, set up at Village Nurpur Bet and in this regard, vide letter dated 02.07.2012 (Annexure R-3/3), the Punjab Pollution Control Board had on the basis of the complaints received from the residents of area of Village Ladhawal, requested the Deputy Commissioner for removal of 'Hadda Rori' or shifting it, at some appropriate place and it had also issued a notice under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to one Parshottam, who was carrying out the illegal activity of 'Hadda Rori', Parshottam has also filed a civil suit for injunction and the same is pending, but the pendency of the suit has nothing to do with the present case. Vide Resolution No.171 dated 20.12.2014 (Annexure R-3/5), a proposal for setting up of the "Carcass Utilizations Plant" was approved as the provision of Section 278 of the 1976 Act, puts an obligation upon the Corporation to make adequate provisions for preventing receptacles, depots, places, dustbins, vehicles and vessels, much less, final disposal of solid waste and also of the disposal of carcass of the animals in view of the Infectious and Contagious Diseases in Animals Act 2009. Respondent No.3/Corporation, vide order dated 16.01.2015 (Annexure P-3/6), requested the Punjab Pollution Control Board for issuance of 'No Objection Certificate' for setting up the aforementioned plant and simultaneously, also approached the District Town Planner, vide letter dated 19.01.2015 (Annexure R-3/7) for change of the land. Moreover, respondent No.3/Corporation, vide letter dated 17.07.2015, has also invited the open bids and in such process, appointed G.K. Sen & Associates, Kolkata, as Project Management, Consultant, which has submitted a detailed project report (Annexure R-3/8).

The site, in question, is situated at a distance is between 1000-2500 meters  
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from the aforementioned four villages, and the location of school is at a distance of 1500 meters, whereas Mandir Shiv Dham is at a distance of 900 meters. In this regard, Tehsildar, Ludhiana (West) has issued a certificate dated 09.01.2015 (Annexure R-3/9) certifying that no *pucca* house of permanent construction is situated within a radius of 100 meters from the plant site, therefore, there is no likelihood of any nuisance, thus, information provided and pleaded in the present writ petition is wholly misplaced and ill-founded, thus, urges this Court for dismissal of the writ petition.

The objection with regard to the dismissal of the writ petition on the ground of delay latches has also been raised inasmuch as as much as that, the land was purchased in the year 2009, whereas the present writ petition has been filed in 2016, besides the aforementioned objection, Mr. Bazaz has also referred to the provisions of Section 4(1) 44(c), (e) and 45 (zc) of the 1976 Act, to contend that respondent No.3/Corporation is empowered and conferred upon the responsibilities to take a suitable measure, in this regard.

He further submits that the site presently used for disposal of carcasses of dead animals at Village Ladhawal, is also situated outside the municipal limits and therefore, suggestion of the petitioners that the site is best suited, is totally against their own argument, in essence, the petitioners cannot approbate and reprobate, as the provisions of Sections 183, 192, 193 and 215 of the 1976 Act, empower the Municipal Corporation even to go beyond the municipal limits for the benefit of the public at large.

The aforementioned written statement has been rebutted by Ms. Pahwa, by filing a replication, stating that the distances given in the written statement are wrong as measurement of the same was not done in the

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presence of the petitioners.

Ms. Pahwa further submits that the petitioners are genuinely concerned with the installation of the plant at the proposed site and the provisions of Section 278 of the 1976 Act, is being misconstrued and misinterpreted as there is no such provision in the Act, enabling the Corporation to fix the places beyond the municipal limits.

In rebuttal, an additional affidavit on behalf of Municipal Corporation dated 24.04.2017, has also been filed through Mr. Bazaz, along with letter dated 31.03.2017 (Annexure R-3/10) and proceedings dated 30.11.2016 (Annexure R-3/11) i.e. decision accorded by the Additional Director of Factories for Director of Factories, Punjab, regarding approval of the site for setting up of the aforementioned plant. In support of his contentions, he relies upon the *ratio decidendi* culled out by the Division Bench of this Court in "Karamjit Singh and others V/s State of Punjab and others" 2014 (2) RCR (Civil) 382, wherein while referring to the 2000 Rules regarding problem of the Pollution Board, Ludhiana, the Division Bench of this Court had disposed of the writ petition, with the following directions:-

*(1) The concessionaire, who has been given 51 acres of land for setting up of Municipal Solid Waste Management Plant in pursuance of agreement dated 30.11.2011 shall complete the process of installation and operation of such Plant expeditiously preferably within one year from today.*

*(2) The Respondents shall obtain all clearances and/or no objections etc. where ever required except that it shall not be necessary to obtain no objection from Airport Authority/ DGCA;*

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*(3) The Municipal Corporation, Ludhiana or the concessionaire shall make arrangements for erection of the boundary wall, if already not done so, to protect the garbage from spilling on road or the adjoining properties and to restrict the entry of unauthorized persons in the garbage area;*

*(4) The concessionaire will do spray of herbal sanitizer daily on regular basis at the Jamalpur dump site to prevent any environmental hazard and to retard the foul smell;*

*(5) Fogging of melathene will also be done every week of Jamalpur dump site to kill the insects and flies;*

*(6) The concessionaire will not burn the garbage or allow anyone to burn the garbage at Jamalpur dump site;*

*(7) A green belt along the entire boundary of the Jamalpur plant/dump site, will be ensured by growing of dense tree and shrubs for fresh air for the purpose of greenery and healthy environment at that area;*

*(8) The fully covered vehicles shall be used for shifting of waste to avoid foul smell and preventing from scattering the same as well as keep it environment friendly;"*

Ms. Pahwa, in reply thereto, submits that the aforementioned directions, even, remotely are not connected with the controversy raised in the present writ petition.

I have heard the learned counsel for the parties and appraised the paper book and of the view that the grievance of the petitioners, in the present writ petition, is fully ill-founded and misplaced and same is hereby rejected/repelled, for, the pith and substance of the arguments of Ms. Pahwa is that respondent No.3/Corporation cannot go beyond its limits to establish the aforementioned plant by purchasing the land in the Village Nurpur Bet. The purchase of land has not been challenged by the petitioners, much less,

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the resolution passed from time to time and as well as, no objection certificates, even given by the various authorities i.e. Punjab Pollution Control Board, District Town Country Planer, Director of Factories, much less, appointment of the Consultant.

It would be apt to reproduce the provisions of Sections 183, 192, 193 and 215 of the 1976 Act, which reads as under:-

*"183. Power to construct additional works. - If the Corporation is of opinion that the works and other properties for the time being vested in it for the purpose of water supply, drainage and sewage disposal are inadequate for the purpose of sufficient supply of water or for the purpose of proper drainage and efficient disposal of sewage under this Act, it may take steps in accordance with the provisions of this Act for the construction of additional works, whether within or without the local limits of the Corporation and for the acquisition of additional properties for such works.*

*192. Power to lay mains. - (1) The Commissioner may lay a main whether within or without the local limits of the Corporation-*

*(a) in any street; and*

*(b) with the consent of every owner and occupier of any land not forming part of a street, in, over or on that land, and may, from time to time, inspect, repair, alter or renew or may at any time remove any main so laid whether by virtue of this section or otherwise:*

*Provided that where a consent required for the purpose of this sub-section is withheld, the Commissioner may, after giving the owner or occupier of the land a written notice of his intention so to do, lay the main in, over or on that land even without such consent.*

*(2) Where the Commissioner, in exercise of the powers*

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*under this section lays a main in, over or on any land not forming part of a street or inspects, repairs, alters, renews or removes a main so laid down in, over or on any such land, he shall pay compensation to every person interested in that land for any damage done to, or injurious affection of that land by reasons of the inspection, laying, repair, alteration, renewal or removal of the main.*

**193. Power to lay service pipes etc.** - (1) *The Commissioner may, in any street, whether within or without the local limits of the Corporation, lay such service pipes with such stopcocks and other water fitting as he may deem necessary for supplying water to premises and may, from time to time, inspect, repair, alter or renew and may, at any time, remove any service pipe laid in a street whether by virtue of this section or otherwise.*

*(2) Where a service pipe has been lawfully laid in, over or on the land not forming part of a street, the Commissioner may from time to time enter upon that land and inspect, repair, alter, renew or remove the pipe or lay a new pipe in substitution thereof but shall pay compensation for any damage done in the course of such action.*

**215. Rights of user of property for aqueducts, lines etc.** -

*(1) The Commissioner may place and maintain aqueducts, conduits and lines of mains or pipes or drains over, under, along or across any immovable property whether within or without the local limits of the City, without acquiring the same, and may at any time for the purpose of examining, repairing, altering or removing any aqueducts, conduits or lines of mains or pipes, or drains, after giving a reasonable notice of his intention so to do, enter on any property over, under, along or across which the aqueducts, conduits or lines of mains or pipes or drains have been placed:*

*Provided that the Corporation shall not acquire any right other than a right of user in the property over,*

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*under, along or across which any aqueduct, conduit or line of mains or pipes, or drain is placed.*

*(2) The powers conferred by sub-section (1) shall not be exercisable in respect of any property vested in the Government or under the control, or management of the Government or railway administration or vested in any local authority save with the permission of the Government or railway administration or the local authority as the case may be, and in accordance with any bye-law made in this behalf:*

*Provided that the Commissioner may, without such permission, repair, renew or amend any existing works of which the character or position is not to be altered if such repair, renewal or amendment is urgently necessary in order to maintain without interruption the supply of water, drainage or disposal of sewage or is such that delay would be dangerous to health, human life or property.*

*(3) In the exercise of the powers conferred upon him by this section, the Commissioner shall cause as little damage and inconvenience as may be possible, and shall make full compensation for any damage or inconvenience caused by him. "*

On cumulative reading of the aforementioned provisions, it reveals or leaves no manner of doubt that respondent No.3/Corporation, for the purpose of carrying out its activity for managing aqueducts, conduits and lines of mains or pipes or drains over, under, along or across any immovable property, whether within or without the local limits of the City, has the powers, therefore, argument of Ms. Pahwa, not establishing the waste plant within municipal limits is wholly misplaced and the same is hereby rejected.

The specific distances between 1000-2500 meters and of a  
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school and Mandir *ibid*, have not been specifically rebutted in the rejoinder, except by vague denial that the distances are not correct. No concrete evidence to belie the aforementioned statement has been placed on record. Even otherwise, the earlier traditional method of de-hiding and disposal of the carcass of the dead animals being done in Village Ladhawal, which was also outside the limits of municipal corporation. The respondent Nos.4 to 7 have also submitted the complaints Annexure R-A1 to A3 i.e. existing place for disposal i.e. 'Hadda Rori' has been creating nuisance and a source of pollution also platform of spread of various diseases, as stray dogs, meat-eating birds and animals converge at the area and excrete and birdshit are also source of spread of the diseases. The plant has been set up in a scientific manner for the disposal of the animals carcass. Once the authorities have given no objection certificates, the petitioners cannot possibly have any objections, but rather it appears to be a personal battle between the two sets of villagers the one impleaded and the petitioners. In such battle, development work for the purpose of implementation of Swachh Bharat Scheme cannot be put at rest and residents or public, made to suffer.

It has come across in many cases that acts of the Corporation or the State for the better environment and for welfare of the citizens, are being hampered and impeded with the intervention of the local residents, for settlement of the personal egos and sometimes capitalization of the situation and the Court should be wary/circumspect in causing interference, rather the writ petition should be dismissed by imposing exemplary cost.

Already the matter with regard to the spread of pollution and its prevention, has been taken care of by Division Bench's judgment cited supra

**For Subsequent orders see LPA-2247-2017 Decided by HON'BLE MR. JUSTICE MAHESH GROVER; HON'BLE MR. JUSTICE RAJ SHEKHAR ATTRI**

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i.e. with regard to the taking the preventive measures for setting up the Solid and Waste Management Plant and not with regard to the carcass of the animals. Respondent No.3/Corporation had already spent a lot of money in purchasing the land, but the the petitioners have made all possible efforts in creating hurdles, rather acted as stumbling block in installation of the plant by obtaining the interim injunction way back on 03.05.2016 and almost one year has elapsed in this manner.

As an upshot of my reasoning/finding, the grievance of the petitioners is totally ill-founded and do not call for interference, much less, does not fall within the realm of 'Judicial Review' under Article 226 of the Constitution of India.

Accordingly, the present writ petition is dismissed.

Though I intended to impose the cost, but I refrain myself as it is only the Gram Panchayat, which has come forward and not the individual, though, apparently it looked that the present litigation approximately is at the instance of the persons, who are carrying on the business of 'Hadda Rori/Rodi'.

22.05.2017  
Yogesh Sharma

( AMIT RAWAL )  
JUDGE

Whether speaking/reasoned  Yes/ No

Whether Reportable  Yes/ No

ANNEXURE- A5

IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH

LPA No.2247 of 2017 (O&amp;M)

Date of Decision : 24.11.2017

Gram Panchayat Village Nurpur Bet  
and others

....Appellants

Versus

State of Punjab and others

....Respondents

CORAM : HON'BLE MR.JUSTICE MAHESH GROVER  
HON'BLE MR.JUSTICE ANIL KSHETARPAL

...

Present: Mr.P.S.Khurana, Advocate  
for the appellants.

...

**MAHESH GROVER, J.** (Oral)

This appeal is directed against the judgment of the learned Single Judge dated 22.05.2017.

The appellants are Gram Panchayats of various villages and question the action of the Municipal Corporation, Ludhiana to set up a "Carcass Utilization Plant" for which it has purchased land in the vicinity of the appellants.

The arguments that have been raised before us can be enumerated as follows :-

i) That no clearances have been obtained from the Punjab Pollution Control Board and the learned Single Judge has noticed this fact in affirmation erroneously in the absence of any material on record.

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ii) That the Municipal Corporation in terms of Section 25-a and Section 4 of the Municipal Corporation Act, 1976 can function only within the prescribed limits as notified by the process of law.

iii) That there is no methodology prescribed in the Municipal Corporation Act for disposal of dead animals and thus the setting up of a plant without any proper resolution authorising the Corporation to do so cannot be permitted.

iv) That the interest of the citizens, their rights and action of the Corporation has to be maintained which according to the appellants is being disturbed by setting up the plant.

We have heard the learned counsel for the appellants at some length.

In so far as the first argument raised before us regarding the clearances obtained from the competent authorities is concerned, we are of the opinion that the appellants failed to implead the Punjab Pollution Control Board as a necessary party to the petition which was essential to understand whether any clearances have been obtained by the Corporation or not. We find on record an application submitted to the Punjab Pollution Control Board for the purpose, but no material has been pointed out by the appellants to show the clearances granted by the Board. Be that as it may, we make it clear that setting up of a

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plant of the kind indicated in the proceedings shall be permitted only after requisite clearances have been obtained from the competent authorities. The Punjab Pollution Control Board, though not a party before us, is, therefore, mandated to ensure proper compliance. Likewise, the State authorities are also directed to ensure that the change of land use is in place. This effectively takes care of latent public interest in the petition.

In so far as the second objection of the appellants qua the Corporation being permitted to confine only within its limits, there would be no quarrel with it. But strangely the appellants themselves have not brought on record any notification in order to enable us to understand whether the proposed plant being set up is within the boundary confines of the Corporation. This objection, therefore, cannot be appreciated and is thus discarded.

It is next contended that there is no methodology prescribed for disposal of dead bodies of animals. We are of the opinion that disposal of bodies of dead animals is indeed a very serious issue confronting the urban as also the rural bodies. If an attempt is being made by the Corporation to set up a plant on scientific lines, we do not see any reason why there should be any objection by the appellants particularly when the villagers are still persisting with age old traditions of having a Hadda Rori in the vicinity of the village to dispose of bodies of dead animals

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which is neither scientific nor hygienic. Even if the methodology as such is not prescribed it has to be understood that there is an acute necessity of dealing with this situation of carcass disposal which cannot be left in the open. The attempt of the Corporation to set up a plant by adopting modern techniques thus cannot be faulted with or discouraged.

Lastly, it has been argued that the rights of the individuals have to be balanced with the acts of the State. Such an argument has to be discarded outright in view of the settled proposition of law that private interest has to yield to public interest. We have noticed that disposal of carcass of dead animals is certainly a public interest. The carcass if permitted to rot in the open are obviously going to be hazardous to the health of the inhabitants living in the vicinity. The action of the Corporation, therefore, has an element of advancing a public interest. Any action taken by them in this regard cannot be thwarted or attenuated on such considerations as the ones advanced before us. A feeble attempt has been made by the appellants to state in continuation of the second argument that the Corporation has to function within its boundaries confined. The Municipal Corporation, which is a body corporate and a legal entity, is fully empowered to go beyond its limits and purchase land. If the land has been purchased for a particular purpose then they are entitled

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to put it to use subject to other constraints of law. We, therefore, do not find any ground to interfere. However, delay of 49 days in filing and 58 days in re-filing the appeal is condoned for the reasons mentioned in the applications.

Appeal dismissed.

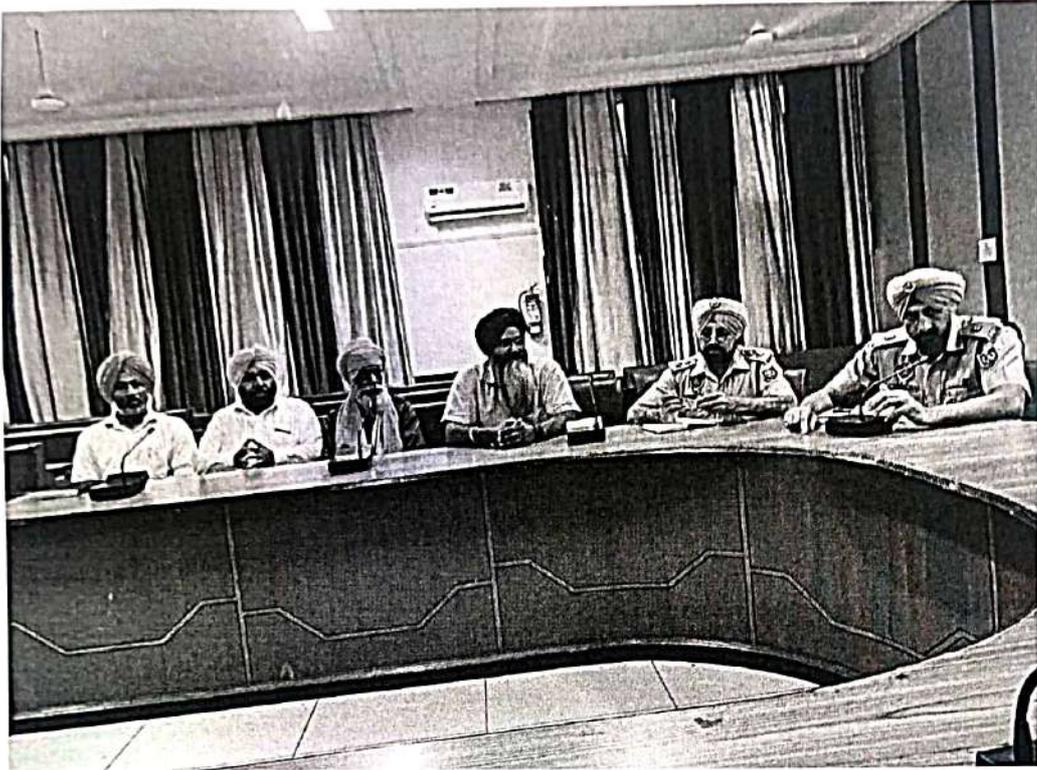
(MAHESH GROVER)  
JUDGE

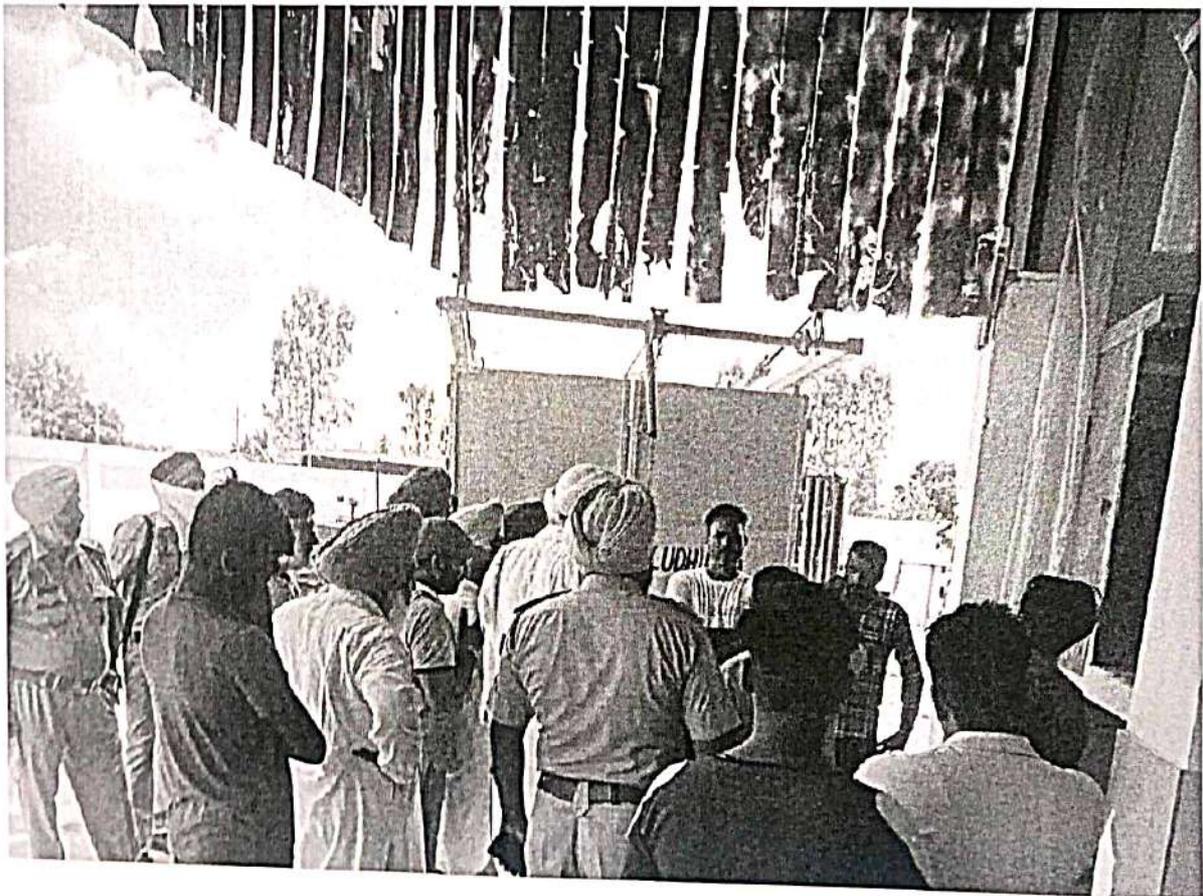
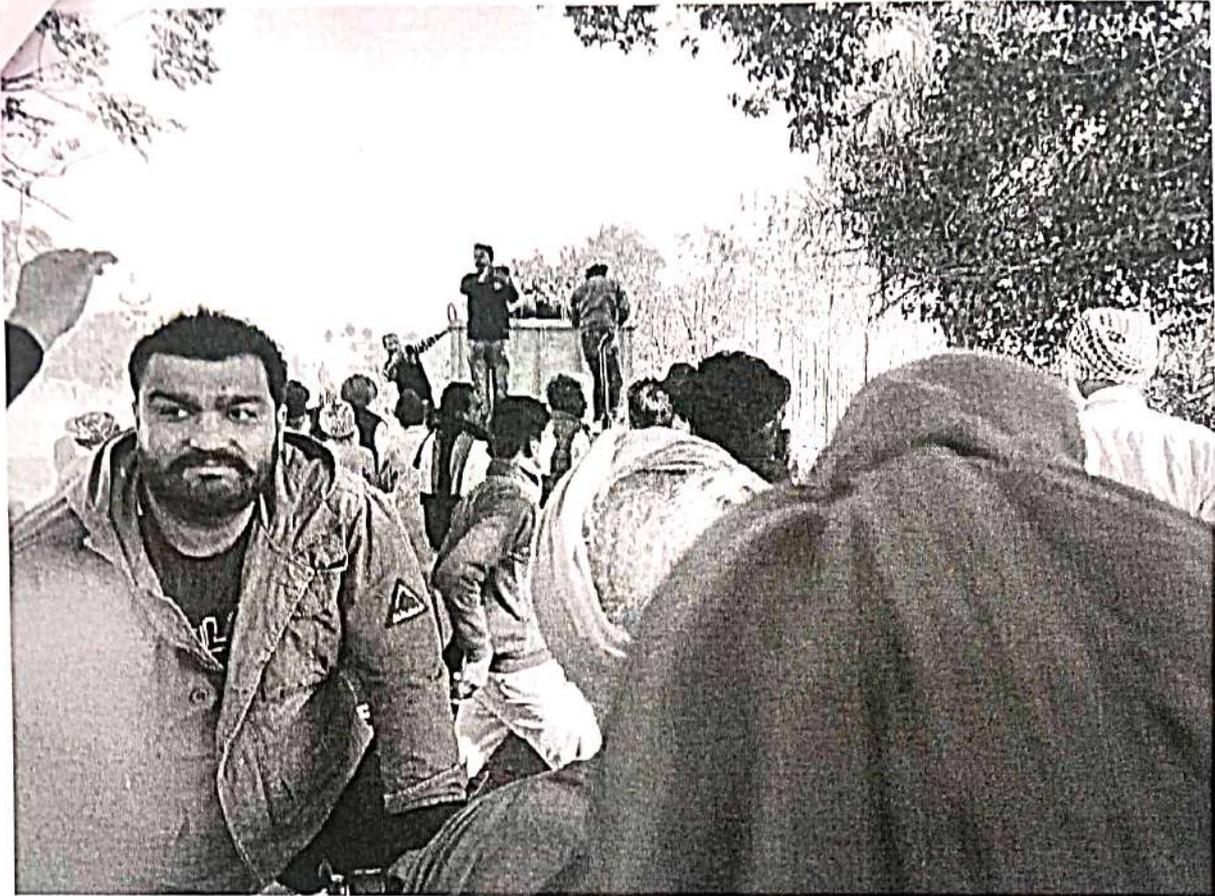
24.11.2017  
dss

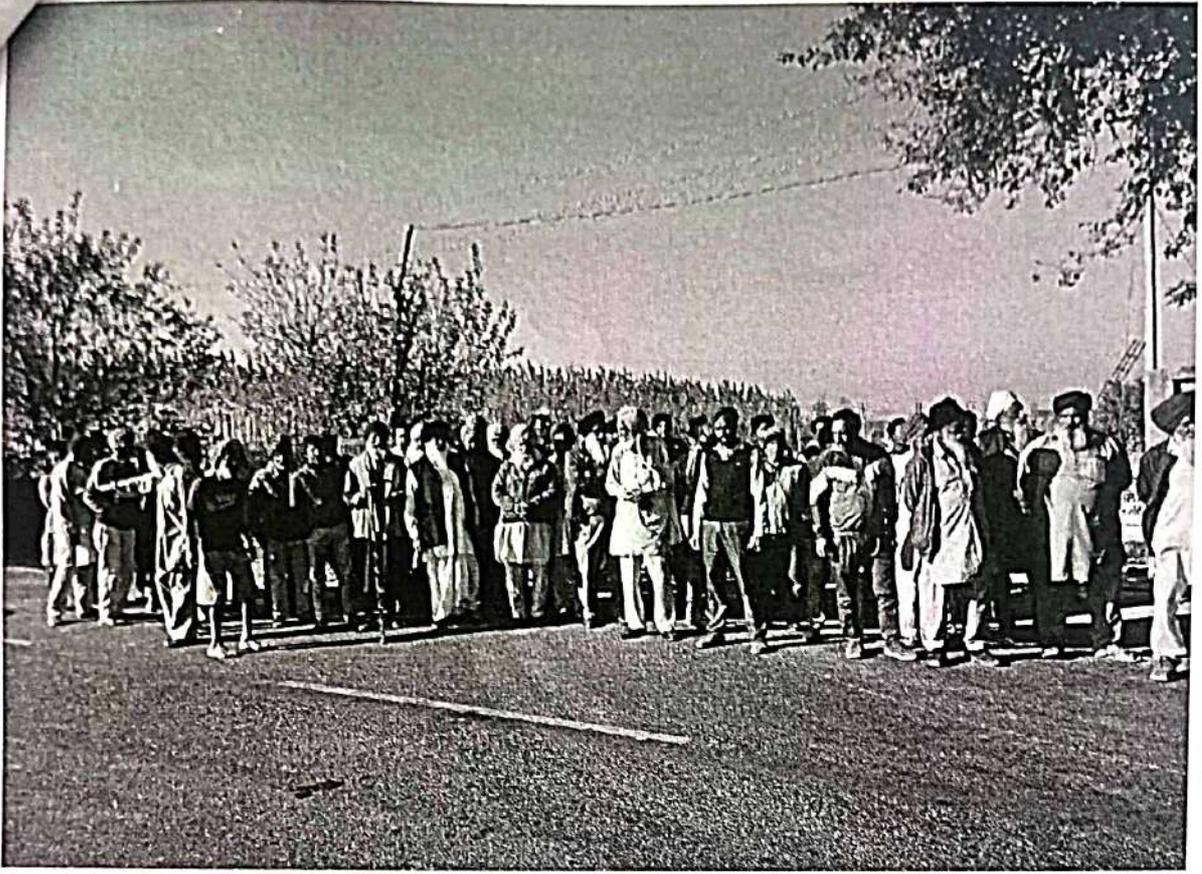
(ANIL KSHETARPAL)  
JUDGE

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No

ANNEXURE-A6









ਪ੍ਰਜੈਕਟ ਸੰਬੰਧੀ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਨੂੰ ਜਾਣਕਾਰੀ ਦਿੰਦੇ ਹੋਏ ਡਾ. ਹਰਬੰਸ ਸਿੰਘ ਤੇ ਹੋਰ ਅਧਿਕਾਰੀ।  
ਤਸਵੀਰ-ਹਰਵਿੰਦਰ ਸਿੰਘ ਮੱਕਣ

## ਨੂਰਪੁਰ ਬੇਟ ਨੇੜੇ ਬੁੱਚੜਖਾਨੇ ਨੂੰ ਬੰਦ...

ਸਫ਼ਾ 5 ਦੀ ਬਾਕੀ

ਨਰਿੰਦਰ ਸਿੰਘ ਸੰਧੂ, ਸਹਿਕਾਰੀ ਖੇਤੀਬਾੜੀ ਸਭਾ ਨੂਰਪੁਰ ਦੇ ਪ੍ਰਧਾਨ ਰਾਮਵੀਰ ਸਿੰਘ ਗਿੱਲ, ਸਾਬਕਾ ਸਰਪੰਚ ਸੁੱਚਾ ਸਿੰਘ ਰਸੂਲਪੁਰ ਨੇ ਆਖਿਆ ਕਿ ਇਸ ਬੁੱਚੜਖਾਨੇ ਨੂੰ ਚਲਾਉਣ ਲਈ ਪਿਛਲੀਆਂ ਸਰਕਾਰਾਂ ਤੇ ਨਗਰ ਨਿਗਮ ਨੁਪਿਆਣਾ ਵਲੋਂ ਵੀ ਬਹੁਤ ਯਤਨ ਕੀਤੇ ਗਏ ਸਨ ਪਰ ਲੋਕਾਂ ਦੇ ਸਹਿਯੋਗ ਨਾਲ ਇਸ ਨੂੰ ਕਦੇ ਕਾਮਯਾਬ ਨਹੀਂ ਹੋਣ ਦਿੱਤਾ ਗਿਆ। ਉਨ੍ਹਾਂ ਹੋਰ ਕਿਹਾ ਕਿ ਇਸ ਬੁੱਚੜਖਾਨੇ ਨੂੰ ਪਿਛਲੇ ਸਮੇਂ ਦੌਰਾਨ ਦੇ ਤਿੰਨ ਵਾਰ ਚਲਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ ਪਰ ਲੋਕਾਂ ਨੇ ਤੁਰੰਤ ਇਸ ਦਾ ਵਿਰੋਧ ਕਰ ਕੇ ਇਸ ਨੂੰ ਚੱਲਣ ਨਹੀਂ ਦਿੱਤਾ। ਲੋਕਾਂ ਦੇ ਵੱਧਦੇ ਰੋਹ ਨੂੰ ਦੇਖਦੇ ਹੋਏ ਆਏ ਹੋਏ

ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਵਾਪਸ ਮੁੜਨਾ ਪਿਆ। ਇਸ ਰੋਸ ਧਰਨੇ ਦੌਰਾਨ ਸਰਪੰਚ ਇੰਦਰ ਸਿੰਘ ਬਾਠ, ਪ੍ਰਧਾਨ ਲਖਵੀਰ ਸਿੰਘ ਰਸੂਲਪੁਰ, ਸੰਤੋਖ ਸਿੰਘ ਖਾਲਸਾ, ਮਨਜੀਤ ਖਾਨਪੁਰੀਆ, ਬਲਵੰਤ ਸਿੰਘ ਰਾਏਕੋਟੀਆ, ਸੁਖਦਰਬਨ ਸਿੰਘ, ਜਗਦੀਪ ਸਿੰਘ, ਨਵੱਤਰ ਸਿੰਘ, ਜਸਮੇਲ ਸਿੰਘ, ਬਲਵਿੰਦਰਪਾਲ ਸਿੰਘ, ਕੇਸਰ ਸਿੰਘ, ਪਰਮਜੀਤ ਸਿੰਘ, ਬੀਬੀ ਕੁਲਦੀਪ ਕੌਰ, ਰੁਪਿੰਦਰ ਕੌਰ, ਸਰਬਜੀਤ ਕੌਰ, ਬਲਵਿੰਦਰ ਕੌਰ, ਬਰਨਜੀਤ ਕੌਰ ਸਮੇਤ ਵੱਡੀ ਗਿਣਤੀ ਵਿਚ ਆਸ ਪਾਸ ਦੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਵਲੋਂ ਸਰਕਾਰ ਤੇ ਨਗਰ ਨਿਗਮ ਕਮਿਸ਼ਨਰ ਖ਼ਿਲਾਫ਼ ਨਾਅਰੇਬਾਜ਼ੀ ਕਰਕੇ ਇਸ ਬੁੱਚੜਖਾਨੇ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਦੀ ਪੁਰਜ਼ੋਰ ਮੰਗ ਕੀਤੀ ਗਈ। ਇਸ ਮੌਕੇ ਡਾਕੀ ਪੁਲਿਸ ਫ਼ੋਰਸ ਵੀ ਮੌਜੂਦ ਰਹੀ।



ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਨੇੜੇ ਬੁੱਚੜਖਾਨੇ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਰੋਸ ਪ੍ਰਦਰਸ਼ਨ ਕਰਦੇ ਹੋਏ ਸਰਪੰਚ ਐਡਵੋਕੇਟ ਗੁਰਦੇਵ ਸਿੰਘ ਨੂਰਪੁਰ ਬੇਟ, ਪ੍ਰਧਾਨ ਰਾਮਵੀਰ ਸਿੰਘ ਗਿੱਲ, ਪ੍ਰਧਾਨ ਨਰਿੰਦਰ ਸਿੰਘ ਸੰਧੂ, ਸੈਕਟਰੀ ਬਲਵੀਰ ਸਿੰਘ, ਸਾ. ਸਰਪੰਚ ਸੁੱਚਾ ਸਿੰਘ, ਹਰਿੰਦਰ ਸਿੰਘ ਗਿੱਲ ਤੇ ਹੋਰ ਇਲਾਕਾ ਵਾਸੀ।  
ਤਸਵੀਰ-ਹਰਵਿੰਦਰ ਸਿੰਘ ਮੱਕਣ

## ਨੂਰਪੁਰ ਬੇਟ ਨੇੜੇ ਬੁੱਚੜਖਾਨੇ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਇਲਾਕੇ ਦੀਆਂ ਪੰਚਾਇਤਾਂ ਸਮੇਤ ਲੋਕਾਂ ਨੇ ਲਾਇਆ ਧਰਨਾ

ਹੱਥਾਂ, 2 ਅਗਸਟ (ਹਰਵਿੰਦਰ ਸਿੰਘ ਮੱਕਣ)-ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਨੇੜੇ ਬੰਦ ਬੁੱਚੜਖਾਨੇ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਪਿਛਲੇ ਨੰਮੇ ਸਮੇਂ ਤੋਂ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ, ਰਸੂਲਪੁਰ, ਬਜਾਪੁਰ, ਗੰਗਾਇਆ, ਨਵਾਂ ਖਹਿਰਾ ਬੇਟ, ਚੰਦੀਵਾਲ, ਬੰਗਾ ਪੁਰਬ, ਬੰਗੀ ਕਲਾ ਸਮੇਤ ਹੋਰ ਨੇੜਲੇ ਪਿੰਡਾਂ ਦੀਆਂ ਸਮੂਹ ਗ੍ਰਾਮ ਪੰਚਾਇਤਾਂ ਤੇ ਹੋਰ ਇਲਾਕਾ ਵਾਸੀਆਂ ਵਲੋਂ ਲਗਾਤਾਰ

ਕਈ ਰਹਿਤ ਕੀਤੇ ਇਨ੍ਹਾਂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੁਹੀ ਮਲਿਕ, ਨਗਰ ਨਿਗਮ ਕਮਿਸ਼ਨਰ ਡੇ ਸੀ. ਪੀ. ਸਮੇਤ ਹੋਰ ਵੀ ਵੱਖ-ਵੱਖ ਪ੍ਰਧਾਨ ਅਧਿਕਾਰੀਆਂ ਵਲੋਂ ਇਸ ਬੁੱਚੜਖਾਨੇ ਨੂੰ ਚਾਲੂ ਕਰਨ ਸੰਬੰਧੀ ਸਮੂਹ ਗ੍ਰਾਮ ਪੰਚਾਇਤਾਂ ਤੇ ਪਿੰਡ ਵਾਸੀਆਂ ਨਾਲ ਮੀਟਿੰਗਾਂ ਕੀਤੀਆਂ ਗਈਆਂ ਸਨ ਜਿਸਦਾ ਦਾ ਨਤੀਜਾ ਹਮੇਸ਼ਾ ਹੀ ਬੇਸਿੱਟਾ ਰਿਹਾ। ਅੱਜ ਵਿਚ ਦੁਬਾਰਾ ਜਿਨ੍ਹਾਂ ਪ੍ਰਧਾਨ ਵਲੋਂ ਸਮੂਹ

ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਤੇ ਪੰਚਾਇਤਾਂ ਨੂੰ ਇਸ ਪ੍ਰਜੈਕਟ ਤੋਂ ਕਿਸੇ ਨੂੰ ਕੋਈ ਨੁਕਸਾਨ ਨਾ ਹੋਣ ਦੀ ਜਾਣਕਾਰੀ ਦੇਣ ਸੰਬੰਧੀ ਪੀ. ਏ. ਯੂ. ਤੋਂ ਬਣਨਗੀ ਡਾ. ਹਰਬੰਸ ਸਿੰਘ ਤੇ ਹੋਰ ਅਧਿਕਾਰੀ ਪਹੁੰਚੇ ਤੇ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਇਸ ਪ੍ਰਜੈਕਟ ਦੇ ਚੱਲਣ ਨਾਲ ਕੋਈ ਗੰਦਗੀ, ਬਦਬੂ ਜਾਂ ਵਾਰਾਥਾਕਟ ਨੂੰ ਕੋਈ ਵੀ ਨੁਕਸਾਨ ਵਗੈਰਾ ਫਿਲਫੁਲ ਨਹੀਂ ਹੋਵੇਗਾ। ਪਰ ਮੌਕੇ 'ਤੇ ਇਕੱਤਰੇ ਲੋਕਾਂ ਦੇ ਡਾਕੀ ਹਜ਼ੂਮ

ਨੇ ਪ੍ਰਧਾਨ ਖ਼ਿਲਾਫ਼ ਡਾਕੀ ਰੋਸ ਜਤਾਉਂਦੇ ਹੋਏ ਕਿਹਾ ਕਿ ਅਸੀਂ ਕਿਸੇ ਵੀ ਕਮਿਸ਼ਨ 'ਤੇ ਇਸ ਪ੍ਰਜੈਕਟ ਨੂੰ ਆਪਣੇ ਇਲਾਕੇ ਵਿਚ ਚੱਲਣ ਨਹੀਂ ਦੇਵਾਂਗੇ। ਇਸ ਮੌਕੇ ਗੱਲਬਾਤ ਕਰਦਿਆਂ ਸਰਪੰਚ ਐਡਵੋਕੇਟ ਗੁਰਦੇਵ ਸਿੰਘ ਨੂਰਪੁਰ ਬੇਟ, ਸੈਕਟਰੀ ਬਲਵੀਰ ਸਿੰਘ ਰਸੂਲਪੁਰ, ਐਡਵੋਕੇਟ ਹਰਿੰਦਰ ਸਿੰਘ ਗਿੱਲ, ਆਪ ਆਗੂ ਗੁਰਜੀਤ ਸਿੰਘ ਗਿੱਲ, ਪ੍ਰਧਾਨ (ਬਾਕੀ ਸਫ਼ਾ 6 'ਤੇ)



**ਦਫ਼ਤਰ, ਵਪੀਕ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ**  
 Office of the Additional Commissioner, Municipal Corporation Ludhiana  
 ਕਮਰਾ ਨੰ. 49, ਦੂਜੀ ਮੰਜਿਲ, ਜੈਨ-ਏ, ਨੇੜੇ ਮਾਤਾ ਹਾਟੀ ਚੌਕ, ਲੁਧਿਆਣਾ।

ਵੱਲ

1. ਸਰਪੰਚ, ਗ੍ਰਾਮ ਪੰਚਾਇਤ,  
ਨੂਰਪੁਰ ਬੇਟ, ਲੁਧਿਆਣਾ।
2. ਸਰਪੰਚ, ਗ੍ਰਾਮ ਪੰਚਾਇਤ,  
ਰਸੂਲਪੁਰ, ਲੁਧਿਆਣਾ।

ਨੰ. 322/AcA/17

ਮਿਤੀ: 9/9/22

ਵਿਸ਼ਾ:- ਕਾਰਕਸ ਪਲਾਂਟ ਚਾਲੂ ਕਰਨ ਸਬੰਧੀ ਪਾਏ ਜਾ ਰਹੇ ਵਿਘਨ ਸਬੰਧੀ ।

ਹਵਾਲਾ: ਇਸ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰ. 281/ਪੀ.ਐਸ/ਡੀ ਮਿਤੀ 24-08-2022 ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਹਾਰੀ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਲਗਾਏ ਗਏ ਕਾਰਕਸ ਪਲਾਂਟ (ਮਾਡਰਨ ਹੱਡਾ ਰੋੜੀ) ਨੂੰ ਚਲਾਉਣ ਦੇ ਵਿੱਚ ਕੋਈ ਅੜਚਨ/ਰੁਕਾਵਟ ਪੈਦਾ ਨਾ ਕੀਤੀ ਜਾਵੇ ਕਿਉਂਜੋ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਾਸਤੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ consent to operate (Air & Water) ਮਿਤੀ 21-07-2022 ਨੂੰ ਮਿਲ ਚੁੱਕੀ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵਿੱਚ ਕੋਈ ਵੀ ਕਾਨੂੰਨੀ ਅੜਚਨ ਨਹੀਂ ਹੈ, ਫਿਰ ਵੀ ਆਪ ਵਲੋਂ ਉਕਤ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵਿੱਚ ਬਾਰ-ਬਾਰ ਅੜਚਨਾਂ ਪੈਦਾ ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਾਸਤੇ ਕਾਫੀ ਉਪਰਾਲੇ ਕੀਤੇ ਗਏ ਪਰ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ ਅਤੇ ਰਸੂਲਪੁਰ ਦੇ ਧਰਨਿਆਂ ਦੇ ਰੂਪ ਵਿੱਚ ਪਾਈਆਂ ਗਈਆਂ ਰੁਕਾਵਟਾਂ ਕਰਕੇ ਇਹ ਪਲਾਂਟ ਹੁਣ ਤੱਕ ਸ਼ੁਰੂ ਨਹੀਂ ਹੋ ਸਕਿਆ। ਆਪ ਜੀ ਦੇ ਨਾਲ ਕਈ ਮੀਟਿੰਗਾਂ ਵੀ ਕੀਤੀਆਂ ਜਾ ਚੁੱਕੀਆਂ ਹਨ ਪਰ ਆਪ ਵਲੋਂ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਵਿੱਚ ਐਕੜਾਂ ਪੇਸ਼ ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਜਿਸ ਵਜਾ ਕਰਕੇ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਵਲੋਂ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਹਰ ਮਹੀਨੇ 2 ਲੱਖ ਰੁਪੈ ਦਾ ਜੁਰਮਾਨਾ (environmental compensation) ਲਗਾਇਆ ਗਿਆ ਹੈ, ਜਿਸ ਦੀ ਹੁਣ ਤੱਕ ਕੁੱਲ ਰਕਮ 14.00 ਲੱਖ ਰੁਪੈ ਹੋ ਚੁੱਕੀ ਹੈ।

ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਵਲੋਂ ਦੋਨੋਂ ਪੰਚਾਇਤਾਂ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਨੂੰ ਮੀਟਿੰਗਾਂ ਦੌਰਾਨ ਇਸ ਪਲਾਂਟ ਦੇ ਫਾਇਦੇ ਸਮਝਾਉਣ ਦੀ ਕਾਫੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ। ਪਰ ਫਿਰ ਵੀ ਆਪ ਵਲੋਂ ਉਕਤ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵਿੱਚ ਅੜਚਨਾਂ ਪੈਦਾ ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਪਲਾਂਟ ਨੂੰ ਨਾ ਚਲਾਉਣ ਕਰਕੇ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਵਲੋਂ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਲਗਾਇਆ ਗਿਆ ਜੁਰਮਾਨਾ (environmental compensation) ਜੋ ਕਿ ਹੁਣ ਤੱਕ 14.00 ਲੱਖ ਰੁਪੈ ਬਣਦਾ ਹੈ, ਦੀ ਭਰਪਾਈ ਦੋਨੋਂ ਗ੍ਰਾਮ ਪੰਚਾਇਤਾਂ ਪਾਸੋਂ ਕੀਤੀ ਜਾਣੀ ਬਣਦੀ ਹੈ, ਇਸ ਲਈ ਆਪ ਵਲੋਂ ਇਹ ਜੁਰਮਾਨੇ ਦੀ 14.00 ਲੱਖ ਰੁਪੈ ਦੀ ਰਾਸ਼ੀ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਤੁਰੰਤ ਜਮਾਂ ਕਰਵਾਈ ਜਾਵੇ।

 ਵਪੀਕ ਕਮਿਸ਼ਨਰ (ਏ),  
 ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ਨੰ. 323/AcA/17

ਮਿਤੀ: 9/9/22

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

 ਵਪੀਕ ਕਮਿਸ਼ਨਰ (ਏ),  
 ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ANNEXURE- A8  
ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਸੇਵਾ ਵਿਖੇ.

ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ,  
ਸਥਾਨਕ ਸਰਕਾਰ ਵਿਭਾਗ, ਪੰਜਾਬ ਸਰਕਾਰ,  
ਚੰਡੀਗੜ੍ਹ ।

ਨੰ.....624/RSD

ਮਿਤੀ:.....23.12.22

ਵਿਸ਼ਾ:- ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ, ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਸਬੰਧੀ ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੇ ਭਾਰਤ ਸਰਕਾਰ ਦੀ ਵਿੱਤੀ ਸਹਾਇਤਾ ਨਾਲ ਸਾਲ 2020 ਵਿੱਚ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵਿੱਚ ਬਣਾਉਣਾ ਸ਼ੁਰੂ ਕੀਤਾ ਸੀ ਅਤੇ ਜੂਨ, 2021 ਵਿੱਚ ਪੂਰਾ ਕਰ ਦਿੱਤਾ ਸੀ। ਇਹ ਪਲਾਂਟ ਲੱਗਭਗ 7.98 ਕਰੋੜ ਰੁਪਏ ਦੀ ਲਾਗਤ ਨਾਲ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਪੂਰੇ ਪੰਜਾਬ ਵਿੱਚੋਂ ਲੁਧਿਆਣਾ ਵਿਖੇ ਪਹਿਲਾ ਅਜਿਹਾ ਪਲਾਂਟ ਲਗਾਇਆ ਗਿਆ ਹੈ।

ਪਲਾਂਟ ਦੀ ਕਪੈਸਿਟੀ (ਰੋਜ਼ਾਨਾ):	ਵੱਡੇ ਜਾਨਵਰ (ਕੋਟਲ)	-	100
	ਛੋਟੇ ਜਾਨਵਰ	-	50
	ਕੁੱਲ ਜਾਨਵਰ	-	150

1. ਇਸ ਸਬੰਧੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਲੋਂ ਸਤਲੁਜ ਦਰਿਆ ਦੇ ਕੰਢੇ ਖੁਲ੍ਹੀ ਹੱਡਾ-ਰੋੜੀ, ਪਿੰਡ ਲਾਡੋਵਾਲ (ਲੁਧਿਆਣਾ) ਦਾ ਦੌਰਾ ਕੀਤਾ ਗਿਆ ਸੀ ਅਤੇ ਦੌਰਾ ਕਰਨ ਉਪਰੰਤ ਨਗਰ ਨਿਗਮ ਨੂੰ ਖੁੱਲ੍ਹੇ ਹੱਡਾ ਰੋੜੀ ਬੰਦ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ।

2. ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਵਿਖੇ ਨਗਰ ਨਿਗਮ ਦੀ 21 ਏਕੜ ਜਗ੍ਹਾ ਤੇ ਮਾਡਰਨ ਕਾਰਕਸ ਪਲਾਂਟ ਲਗਾਉਣ ਦੀ ਪ੍ਰਵਾਨਗੀ ਪ੍ਰਦਾਨ ਕੀਤੀ ਗਈ। ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਜਨਰਲ ਹਾਊਸ ਵਲੋਂ ਮਤਾ ਨੰ: 171 ਮਿਤੀ 20-12-2014 ਰਾਹੀਂ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਸਥਾਪਿਤ ਕਰਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਗਈ। ਇਸ ਉਪਰੰਤ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਮਿਤੀ 16-01-2015 ਰਾਹੀਂ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਨੂੰ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਸਥਾਪਿਤ ਕਰਨ ਵਾਸਤੇ ਐਨ.ਓ.ਸੀ ਜਾਰੀ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਜਿਲ੍ਹਾ ਟਾਊਨ ਪਲੈਨਰ ਨੂੰ ਮਿਤੀ 19-01-2015 ਰਾਹੀਂ ਇਸ ਜਗ੍ਹਾ ਦੇ ਚੌਜ ਆਫ ਲੈਂਡ ਯੂਜ ਦੀ ਪ੍ਰਵਾਨਗੀ ਬਾਰੇ ਲਿਖਿਆ ਗਿਆ ਸੀ।

3. ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਲੋਂ ਪੱਤਰ ਨੰ: 1969 ਮਿਤੀ 04-05-2017 ਰਾਹੀਂ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ "Concent to Establish" ਦੀ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਗਈ। ਸਟੇਟ ਕੰਪੀਟੈਂਟ ਅਥਾਰਿਟੀ (ਐਸ.ਸੀ.ਏ) ਜੋ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਲੋਂ ਸੀ ਅਤੇ ਸਾਇਟ ਅਪਰੂਵਲ ਕਮੇਟੀ ਨੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੀ ਬੇਨਤੀ ਦੇ ਗੌਰ ਕਰਦਿਆਂ, ਪੱਤਰ ਨੰ: 3821 ਮਿਤੀ 31-03-2017 ਰਾਹੀਂ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਵਾਸਤੇ ਅਪਰੂਵਲ ਆਫ ਸਾਈਟ (For scientific disposal of dead animals) ਦੀ ਮੰਜੂਰੀ ਦਿੱਤੀ ਗਈ ਸੀ।

4. ਇਥੇ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਤਹਿਸੀਲ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ, ਪਿੰਡ ਬੱਗਾ ਖੁਰਦ, ਪਿੰਡ ਗੋਰਸਿਆ ਅਤੇ ਪਿੰਡ ਰਜਾਪੁਰ ਦੀ ਆਬਾਦੀ ਦੀ ਦੂਰੀ ਕਾਰਕਸ ਪਲਾਂਟ ਤੋਂ ਕ੍ਰਮਵਾਰ 1000 ਮੀਟਰ, 1000 ਮੀਟਰ, 500 ਮੀਟਰ ਅਤੇ 2500 ਮੀਟਰ ਹੈ। ਕਾਰਕਸ ਪਲਾਂਟ ਦੇ ਸਭ ਤੋਂ ਨੇੜਲਾ ਸਕੂਲ ਵੀ 1500 ਮੀਟਰ ਦੀ ਦੂਰੀ ਤੇ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਵਿਖੇ ਹੈ। ਸਿਵ ਮੰਦਿਰ ਵੀ 900 ਮੀਟਰ ਦੀ ਦੂਰੀ ਤੇ ਸਥਿਤ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਕੋਈ ਵੀ ਪੱਕਾ ਘਰ, ਪਲਾਂਟ ਦੇ 100 ਮੀਟਰ ਦੇ ਘੇਰੇ ਵਿੱਚ ਨਹੀਂ ਆਉਂਦਾ ਹੈ।

5. ਗਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ ਅਤੇ ਹੋਰ ਵਲੋਂ ਸੀ.ਡਬਲਿਊ.ਪੀ ਨੰ: 8363 ਆਫ 2016 (ਓ.ਐੱਚ.ਐਮ) ਰਾਹੀਂ ਮਾਣਯੋਗ ਹਾਈਕੋਰਟ ਨੂੰ ਕਾਰਕਸ ਪਲਾਂਟ ਦੀ ਸਥਾਪਨਾ ਵਿਰੁੱਧ ਅਪੀਲ ਦਾਇਰ ਕੀਤੀ ਸੀ, ਜਿਸ ਉੱਪਰ ਮਾਣਯੋਗ ਹਾਈਕੋਰਟ ਵਲੋਂ ਮਿਤੀ 22-05-2017 ਨੂੰ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਸੀ ਕਿ :

"As an upshot of my reasoning/finding, the grievance of the petitioners is totally ill-founded and do not call for interference, much less, does not fall within the realm of 'Judicial Review' under Article 226 of the Constitution of India. Accordingly, the present writ petition is dismissed".

6. ਗਰਾਮ ਪੰਚਾਇਤ ਵਲੋਂ ਪੁਸ਼ ਮਾਣਯੋਗ ਰਾਈਕੋਰਟ ਦੀ ਖ਼ਾਲ ਹੋਠ ਨੂੰ ਐਲ.ਪੀ.ਏ ਨੰ: 2247 ਆਦ 2017 (ਓ.ਐੱਚ.ਐਸ) ਰਾਹੀਂ ਅਪੀਲ ਦਾਇਰ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਉੱਪਰ ਮਾਣਯੋਗ ਰਾਈਕੋਰਟ ਦੀ ਖ਼ਾਲ ਹੋਠ ਨੇ ਮਿਤੀ 24-11-2017 ਨੂੰ ਫੈਸਲਾ ਕੀਤਾ ਕਿ "We, therefore, do not find any ground to interfere. However, delay of 49 days in filing and 58 days in re-filing and appeal is condoned for the reasons mentioned in the applications. Appeal dismissed".

07. ਇਸ ਉੱਪਰੰਤ ਚੁਲਦਿੱਤਰ ਮਿਸ਼ਨ ਅਤੇ ਹੋਰਨਾਂ ਨੇ ਪੱਤਰ ਨੰ: 465/2019 (I.A. No.332/2019) ਰਾਹੀਂ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਨਹੀਂ ਲਿੱਲੀ ਨੂੰ ਕਾਰਕੁਣ ਪਲਾਂਟ ਦੀ ਸਪਾਧਨਾ ਉੱਪਰ ਅਪੀਲ ਕੀਤੀ ਸੀ, ਜਿਸ ਦਾ ਫੈਸਲਾ ਐਨ.ਜੀ.ਟੀ ਨੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਚੱਕ ਵਿੱਚ ਕੀਤਾ ਸੀ।

8. ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਕਾਰਕੁਣ ਸ਼ੂਟੀਲਾਇਜ਼ੇਨ ਪਲਾਂਟ ਦਾ ਕੰਮ ਜੂਨ, 2021 ਵਿੱਚ ਮੁਕੰਮਲ ਕੀਤਾ ਗਿਆ ਅਤੇ ਸਾਫਲਤਾ ਪੂਰਵਕ ਟਰਾਇਲ ਕਰਨ ਉੱਪਰੰਤ ਇਸ ਪਲਾਂਟ ਦਾ ਉਦਘਾਟਨ ਮਿਤੀ 13-07-2021 ਨੂੰ ਕੱਢਿਆ ਗਿਆ ਸੀ ਪਰ ਪਿੱਛ ਅਤੇ ਇਲਾਕਾ ਵਾਸੀਆਂ ਨੇ ਪਲਾਂਟ ਨੂੰ ਨਾ ਚਲਾਉਣ ਦੇਣ ਲਈ ਸਬੂਕ ਉੱਪਰ ਧਰਨਾ ਦੇ ਦਿੱਤਾ, ਜਿਸ ਕਰਕੇ ਇਸਦਾ ਉਦਘਾਟਨੀ ਸਮਾਰੋਹ ਮੁਲਤਵੀ ਕਰਨਾ ਪਿਆ। ਇਸ ਪਲਾਂਟ ਨੂੰ ਉਦਘਾਟਨ ਕਰਨ ਵਾਸਤੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਪੱਤਰ ਨੰ: 284/ਪੀ.ਐਸ/ਫੀ ਮਿਤੀ 22-07-2021 ਰਾਹੀਂ ਅਤੇ ਪੱਤਰ ਨੰ: 396/ਪੀ.ਐਸ/ਫੀ ਮਿਤੀ 24.08.2021 ਰਾਹੀਂ ਪਲਾਂਟ ਤੇ ਸਕਉਰਿਟੀ ਮੁਹਈਆ ਕਰਵਾਉਣ ਲਈ ਲਿਖਿਆ ਗਿਆ।

9. ਗਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ, ਰਸੂਲਪੁਰ ਅਤੇ ਹੋਰ ਇਲਾਕਾ ਵਾਸੀਆਂ ਨੇ ਮਿਤੀ 20-06-2021 ਨੂੰ ਨਗਰ ਨਿਗਮ ਦੇ ਚੌਨ-ਤੀ ਵਿਖੇ ਨਗਰ ਨਿਗਮ ਦੇ ਉੱਚ-ਅਧਿਕਾਰੀਆਂ ਨਾਲ ਮੀਟਿੰਗ ਕੀਤੀ, ਜਿਸ ਵਿੱਚ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਪਿੱਛ ਵਾਸੀਆਂ ਨੂੰ ਇਸ ਪਲਾਂਟ ਦੇ ਅਹਿਮ ਪਹਿਲੂਆਂ ਬਾਰੇ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਦੱਸਿਆ ਗਿਆ ਕਿ ਇਹ ਪਲਾਂਟ ਪੁੱਤਰਪਾਨਾ ਨਹੀਂ ਬਲਕਿ ਪੋਲਟਰੀ ਫੀਡ ਸਪਲੀਮੈਂਟ ਅਤੇ ਫਰਟੀਲਾਇਜ਼ਰ ਉਤਪਾਦ ਕਰੇਗਾ ਅਤੇ ਇਸ ਪਲਾਂਟ ਦੇ ਹੋਣ ਵਾਲੇ ਹੋਰ ਲਿਖੇ ਫਾਇਦਿਆਂ ਬਾਰੇ ਜਾਣੂ ਕਰਵਾਇਆ।

- ਪਲਾਂਟ ਏਅਰ ਕੰਡੀਸ਼ਨਿੰਗ ਹੈ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੇ ਨਿਯਮਾਂ ਅਨੁਸਾਰ ਹੈ।
- ਇਸ ਪਲਾਂਟ ਨਾਲ ਹਵਾ/ ਪਾਣੀ/ ਵਾਤਾਵਰਣ ਆਦਿ ਪ੍ਰਦੂਸ਼ਿਤ ਨਹੀਂ ਹੁੰਦੇ ਹਨ।
- ਪਲਾਂਟ ਤੋਂ ਪੋਲਟਰੀ ਫੀਡ ਸਪਲੀਮੈਂਟ ਅਤੇ ਫਰਟੀਲਾਇਜ਼ਰ ਨੂੰ ਉਤਪਾਦ (ਬਾਇ-ਪ੍ਰੋਡਕਟ) ਦੇ ਤੌਰ ਤੇ ਤਿਆਰ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।
- ਪਲਾਂਟ ਤੋਂ ਇਲਾਕੇ ਵਿੱਚ ਹੋਜ਼ਗਾਰ ਪੈਦਾ ਹੋ ਰਿਹਾ ਹੈ।
- ਪਲਾਂਟ ਠੇਕੇਦਾਰ ਆਪਣੇ ਪਹਿਲੇ ਤੇ ਮੁਹਦਾ ਪਸ਼ੂਆ ਨੂੰ (ਮੁਫਤ) ਚੁੱਕ ਕੇ ਪਲਾਂਟ ਵਿੱਚ ਲਿਆਵੇਗਾ। ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਮੁਹਦਾ ਪਸ਼ੂਆਂ ਨੂੰ ਚੁੱਕਣ ਵਾਲੇ ਰੁਪਏ 500-2000 ਪ੍ਰਤੀ ਪਸ਼ੂ, ਪਸ਼ੂ ਮਾਲਕ/ ਗਰੈਜ਼ਾਲਾ ਵਾਲਿਆਂ ਪਾਸੋਂ ਚਾਰਜ ਕਰਦੇ ਸਨ।
- ਉਪਨ ਹੱਡਾ-ਰੋੜੀ (ਲਾਡੋਵਾਲ) ਜੋ ਕਿ ਸਤਲੁਜ ਦਰਿਆ ਦੇ ਕੰਢੇ ਸਥਿਤ ਹੈ, ਨੂੰ ਬੰਦ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ। ਜੋ ਕਿ ਐਨ.ਜੀ.ਟੀ/ ਪੀ.ਪੀ.ਸੀ.ਬੀ ਦੇ ਨਿਯਮਾਂ/ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਹੋਵੇਗਾ। ਉਪਨ ਹੱਡਾ ਰੋੜੀ ਨਾਲ ਪਾਣੀ/ ਹਵਾ/ ਵਾਤਾਵਰਣ ਦੂਸ਼ਿਤ ਹੁੰਦੇ ਹਨ ਅਤੇ ਹੋਰ ਬੀਮਾਰੀਆਂ ਫੈਲਣ ਦਾ ਖਤਰਾ ਰਹਿੰਦਾ ਹੈ।
- ਪਲਾਂਟ ਨਾਲ ਜੁਨੋਟਿਕ ਬੀਮਾਰੀਆਂ ਫੈਲਣ ਦਾ ਖਤਰਾ ਖਤਮ ਹੋ ਜਾਵੇਗਾ।

12. ਉੱਪਰੰਤ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ ਅਤੇ ਰਸੂਲਪੁਰ ਨੇ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਦੇ ਦਫਤਰੀ ਕੰਪਲੇਕਸ ਵਿੱਚ ਜਿਲ੍ਹਾ ਅਤੇ ਨਗਰ ਨਿਗਮ ਦੇ ਅਧਿਕਾਰੀਆਂ ਅਤੇ ਸਿਆਸੀ ਨੁਮਾਇੰਦਿਆਂ ਨਾਲ ਮਿਤੀ 01.08.2022 ਨੂੰ ਮੀਟਿੰਗ ਕੀਤੀ। ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਮੀਟਿੰਗ ਵਿੱਚ ਪਿੱਛ ਵਾਸੀਆਂ ਨੂੰ ਪਲਾਂਟ ਸ਼ੁਰੂ ਕਰਨ ਦੀ ਗੱਲ ਕਹੀ ਗਈ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਸੰਕੇ ਦੂਰ ਕੀਤੇ। ਉੱਪਰੰਤ ਪਿੱਛ ਵਾਸੀਆਂ ਨੇ ਪਲਾਂਟ ਦੇਖਣ ਦੀ ਇੱਛਾ ਜ਼ਾਹਿਰ ਕੀਤੀ, ਜਿਸ ਦੇ ਸਨਮੁੱਖ ਨਗਰ ਨਿਗਮ ਦੇ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਪਿੱਛ ਵਾਸੀਆਂ ਨੂੰ ਮਿਤੀ 02.08.2022 ਨੂੰ ਪਲਾਂਟ ਦਾ ਦੌਰਾ ਵੀ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਪਲਾਂਟ ਦੀ ਅਹਿਮੀਅਤ ਅਤੇ ਹੋਣ ਵਾਲੇ ਫਾਇਦਿਆਂ ਬਾਰੇ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਉਹਨਾਂ ਦੇ ਸੰਕੇ ਦੂਰ ਕੀਤੇ ਗਏ।

13. ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਦੋਨੋਂ ਪੰਚਾਇਤਾਂ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਨੂੰ ਇਸ ਪਲਾਂਟ ਦੇ ਫਾਇਦੇ ਸਮਝਾਉਂਦੇ ਹੋਏ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਦੀ ਕਾਫੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ ਹੈ ਅਤੇ ਉਹਨਾਂ ਨੂੰ ਇਹ ਵੀ ਦੱਸਿਆ ਗਿਆ ਕਿ ਮਾਣਯੋਗ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ ਅਤੇ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਵਲੋਂ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਹਿਤ ਵੱਖ-ਵੱਖ ਸਮੇਂ ਤੇ ਹਦਾਇਤਾਂ ਜਾਰੀ ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਕਾਫੀ ਕੋਸ਼ਿਸ਼ਾਂ ਕਰਨ ਦੇ ਬਾਵਜੂਦ ਵੀ ਪਿੱਛ ਵਾਸੀਆਂ ਅਤੇ ਧਰਨਾਕਾਰੀਆਂ ਵੱਲੋਂ ਇਹ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਨਹੀਂ ਕਰਨ ਦਿੱਤਾ ਗਿਆ।

14. ਉੱਪਰੰਤ ਗਰਾਮ ਪੰਚਾਇਤ ਅਤੇ ਪਿੱਛ ਵਾਸੀਆਂ ਨੂੰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੇ ਪੱਤਰ ਨੰ: ਆ.ਓ/ ਐਲ.ਈ.ਐਚ-III/1352 ਮਿਤੀ 13-04-2021 ਰਾਹੀਂ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਕੇਸ OA No.465/2019 ਦੇ ਫੈਸਲੇ ਅਨੁਸਾਰ ਬੋਰਡ ਦੀ ਮੋਨੀਟਰਿੰਗ ਕਮੇਟੀ (ਜਿਸ ਨੂੰ

ਐਨ.ਜੀ.ਟੀ ਨੇ ਗਠਿਤ ਕੀਤਾ) ਨੇ ਮਿਤੀ 22-11-2020 ਨੂੰ ਪਲਾਂਟ ਦਾ ਚੌਰਾ ਕੀਤਾ ਸੀ ਅਤੇ ਲਿਖਿਆ ਕਿ ਪਲਾਂਟ ਨੂੰ 28-02-2021 ਨੂੰ ਚਾਲੂ ਕੀਤਾ ਜਾਵੇ ਨਹੀਂ ਤਾਂ ਰੁਪਏ 01 ਲੱਖ ਦਾ ਡਬਲ ਜੁਰਮਾਨਾ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਲੱਗੇਗਾ, ਜਿਸ ਦਾ ਚਾਰਟ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ: -

"Thus, Municipal Corporation Ludhiana have not complied with the timelines provided vide order dated 13.05.2020 by the Hon'ble National Green Tribunal as well as report of the Monitoring Committee dated 29.11.2020. Accordingly, it has been decided to impose Environmental composition upon Municipal Corporation Ludhiana in compliance to the order dated 13.05.2020 of Hon'ble National Green Tribunal as well as report of NGT Monitoring Committee dated 29.11.2020 as under: -

Sr. No.	Time Period	Rate of EC (Rs./ month)	No. of Months	Amount of EC (in Rs.)
01	01.09.2020 to 28.02.2021	1,00,000/-	06	6,00,000/-
02	01.03.2021 to 31.03.2021	2,00,000/-	01	2,00,000/-
Total				8,00,000/-

ਇਹਨਾਂ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਵਾਤਾਵਰਣ ਵਿੱਜੀ: ਪੀ.ਪੀ.ਸੀ.ਬੀ ਵਲੋਂ ਰੁਪਏ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ 8,00,000/- ਜੁਰਮਾਨਾ ਜੋ ਕਿ ਮਿਤੀ 31-03-2021 ਦਾ ਹੈ, ਜ਼ਮਾ ਕਰਵਾਉਣ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ ਅਤੇ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਿੱਚ ਦੇਰੀ ਹੋਣ ਕਾਰਣ ਹਰ ਮਹੀਨੇ ਰੁਪਏ 2,00,000/- ਦਾ ਜੁਰਮਾਨਾ ਨਗਰ ਨਿਗਮ ਨੂੰ ਭਰਨਾ ਪਵੇਗਾ, ਬਾਰੇ ਲਿਖਿਆ ਗਿਆ ਸੀ।

15. ਇਸ ਸਬੰਧ ਵਿੱਚ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ ਅਤੇ ਪਿੰਡ ਰਸੂਲਪੁਰ ਨੂੰ ਪੱਤਰ ਨੰ: 281/ਪੀ.ਐਸ.ਡੀ ਮਿਤੀ 24-08-2022 ਅਤੇ ਪੱਤਰ ਨੰ: 322/ਏਸੀਏ/ਡੀ ਮਿਤੀ 09-09-2022 ਰਾਹੀਂ ਲਿਖਿਆ ਗਿਆ ਕਿ ਉਕਤ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵਿੱਚ ਕੋਈ ਅੜਚਨ/ਰੁਕਾਵਟ ਪੈਦਾ ਨਾ ਕੀਤੀ ਜਾਵੇ। ਜੇਕਰ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਵਲੋਂ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵਿੱਚ ਕੋਈ ਵੀ ਅੜਚਨ/ਰੁਕਾਵਟ ਪੈਦਾ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਉਸ ਸਬੰਧੀ ਨਗਰ ਨਿਗਮ ਵਲੋਂ ਕੀਤੀ ਜਾਣ ਵਾਲੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਦੀ ਜਿੰਮੇਵਾਰੀ ਆਪ ਦੀ ਹੋਵੇਗੀ। ਇਹ ਵੀ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਉਕਤ ਪਲਾਂਟ ਨੂੰ ਨਾ ਚੱਲਣ ਦੇਣ ਕਰਕੇ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਲੋਂ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਲਗਾਏ ਗਏ 14.00 ਲੱਖ ਰੁਪਏ ਦੇ ਜੁਰਮਾਨੇ ਦੀ ਰਕਮ ਨਗਰ ਨਿਗਮ ਨੂੰ ਜਮਾਂ ਕਰਵਾਈ ਜਾਵੇ। ਇਹ ਪੱਤਰ ਲਿਖਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਪਿੰਡ ਵਾਸੀਆਂ/ਗ੍ਰਾਮ ਪੰਚਾਇਤਾਂ ਅਤੇ ਧਰਨਾਕਾਰੀਆਂ ਵਲੋਂ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਿੱਚ ਅੜਚਣ ਪੈਦਾ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਅਤੇ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਾਲੀ ਕੰਪਨੀ ਦੇ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਧਮਕਾਇਆ ਬਾਰ-ਬਾਰ ਧਮਕਾਇਆ ਜਾ ਰਿਹਾ ਹੈ।

16. ਇਥੇ ਇਹ ਵੀ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵਲੋਂ OA No.286/2022 ਕੇਸ ਸਬੰਧੀ ਮਿਤੀ 25.07.2022 ਨੂੰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ 100 ਕਰੋੜ ਰੁਪਏ ਦਾ ਜੁਰਮਾਨਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਹਨਾਂ ਹੁਕਮਾਂ ਵਿੱਚ ਲੁਧਿਆਣਾ ਸ਼ਹਿਰ ਅੰਦਰ ਚੱਲ ਰਹੇ ਰੱਡਾ ਰੋੜੀ ਪਲਾਂਟ ਦੀ ਡਿਸਪੋਜ਼ਲ ਨੂੰ ਬੰਦ ਕਰਨ ਬਾਰੇ ਵੀ ਕਿਹਾ ਗਿਆ ਹੈ, ਜੋ ਕਿ ਹੇਠ ਅਨੁਸਾਰ ਹੈ:

"The Monitoring Committee, during its meeting/visit to Ludhiana area on 27.04.2022, was informed that out of total 5 carcass disposal sites located at Village Ladhawal, 02 sites have been closed and presently 03 carcass disposal sites are in operation. The Hada Roadies are generating wastewater and the same is leading to river Sutlej and contaminating its water quality. Further, the solid waste generated by carcass disposal points are also big source of nuisance in the area. As such, these carcass disposal plants are violating the directions of the Hon'ble NGT in OA No.465 of 2019 in the matter of Kulwinder Singh and Others Vs Ram Murti and Others."

17. ਮਿਤੀ 12-12-2022 (ਸੋਮਵਾਰ) ਨੂੰ ਪਲਾਂਟ ਸ਼ੁਰੂ ਕਰਨ ਲਈ ਪਲਾਂਟ ਦੇ ਵਰਕਰ ਟ੍ਰੈਕਟਰ/ਟਰਾਲੀ ਉੱਪਰ 03 ਪਸ਼ੂ ਕਾਰਕਸ ਲੈਕੇ ਆ ਰਹੇ ਸਨ ਪਰ ਸਤ੍ਹਾ ਉੱਪਰ ਧਰਨਾਕਾਰੀਆਂ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਧਰਨੇ ਵਾਲੀ ਥਾਂ ਰੋਕ ਕੇ ਜਾਨਲੇਵਾ ਹਮਲਾ ਕੀਤਾ ਅਤੇ ਫੁੱਟ-ਮਾਰ ਕੀਤੀ। ਇਸ ਹਾਦਸੇ ਵਿੱਚ ਇੱਕ ਵਰਕਰ ਬੇਹੋਸ਼ ਹੋ ਗਿਆ ਸੀ। ਉਪਰੰਤ 03 ਵਰਕਰ ਖੇਤਾਂ ਵਿੱਚ ਭੱਜ ਗਏ। ਪਲਾਂਟ ਠੇਕੇਦਾਰ ਅਤੇ ਹੋਰ ਸੱਜਣਾ ਨੇ ਵਰਕਰਾਂ ਦਾ ਮੈਡੀਕਲ ਮੁਆਇਨਾ ਵੀ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਪੁਲਿਸ ਨੂੰ ਧਰਨਾਕਾਰੀਆਂ ਵਲੋਂ ਵਰਕਰਾਂ ਤੇ ਜਾਨਲੇਵਾ ਹਮਲਾ ਕਰਨ, ਕੰਮ ਵਿੱਚ ਵਿਘਨ ਪਾਉਣ ਸਬੰਧੀ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਪੁਲਿਸ ਵਿਭਾਗ ਵਲੋਂ ਅ/ਧ ਆਰ.ਪੀ.ਸੀ 323, 341 ਅਤੇ 149 ਦੇ ਤਹਿਤ ਮਿਤੀ 14-12-2022 ਨੂੰ ਪਿੰਡ ਵਾਸੀਆਂ/ਧਰਨਾਕਾਰੀਆਂ ਦੇ ਖਿਲਾਫ ਐਫ.ਆਈ.ਆਰ ਦਰਜ ਕਰਵਾਈ ਗਈ ਹੈ।

13-02-2020 ਨੂੰ ਪਿੰਡ ਲਾਡੋਵਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਖੁੱਲੀ ਹੱਡਾ ਰੋਡੀ ਦਾ ਵਿਜਟ ਕੀਤਾ ਗਿਆ ਸੀ ਅਤੇ ਉਸ ਉਪਰੰਤ ਮੈਨੀਟਰਿੰਗ ਕਮੇਟੀ ਵਲੋਂ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਹਦਾਇਤਾਂ ਦਿੱਤੀਆਂ ਗਈਆਂ ਸਨ:

" Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration, Deputy Commissioner, Ludhiana shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant."

"Punjab Pollution Control Board shall recover the environment compensation imposed by Hon'ble NGT for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue."

19. ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਤੇ ਹਾਈਕੋਰਟ ਵਲੋਂ ਸਮੇਂ-ਸਮੇਂ ਤੇ ਜਾਰੀ ਕੀਤੀਆਂ ਗਈਆਂ ਹਦਾਇਤਾਂ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਤਿਆਰ ਕੀਤੇ ਗਏ ਮਾਡਰਨ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣਾ ਅਤਿ ਜ਼ਰੂਰੀ ਹੈ। ਉਕਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਸਬੰਧੀ ਸਰਕਾਰ ਪੱਧਰ ਤੇ ਵਿਚਾਰਿਆ ਜਾਵੇ ਅਤੇ ਪੱਕੇ ਤੌਰ ਤੇ ਪੁਲਿਸ ਫੋਰਸ ਤੈਨਾਤ ਕਰਨ ਹਿਤ ਪੁਲਿਸ ਦੇ ਉਚ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਲਿਖਿਆ ਜਾਵੇ ਜੀ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਵੇ ਕਿ ਸਤਲੁਜ ਦੇ ਕੰਡੇ ਤੇ ਚੱਲ ਰਹੀਆਂ ਹੱਡਾ ਰੋਡੀਆਂ ਨੂੰ ਤੁਰੰਤ ਬੰਦ ਕੀਤਾ ਜਾਵੇ ਜੀ।

  
ਕਮਿਸ਼ਨਰ,  
ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ਨੰ:.....625/PS10

ਮਿਤੀ:..23/12/22

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਸਾਇੰਸ, ਟੈਕਨੋਲੋਜੀ ਐਂਡ ਇਨਵਾਇਰਮੈਂਟ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

2. ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਚੇਅਰਮੈਨ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਪਟਿਆਲਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

  
ਕਮਿਸ਼ਨਰ,  
ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ANNEXURE- A8

ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਸੇਵਾ ਵਿਖੇ,

ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ ।

ਨੰ.....626/P.S/10

ਮਿਤੀ:.....22/12/22

ਵਿਸ਼ਾ:- ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ, ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਸਬੰਧੀ ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੇ ਭਾਰਤ ਸਰਕਾਰ ਦੀ ਵਿੱਤੀ ਸਹਾਇਤਾ ਨਾਲ ਸਾਲ 2020 ਵਿੱਚ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਚਿਸੀਲ ਥਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵਿੱਚ ਬਣਾਉਣਾ ਸ਼ੁਰੂ ਕੀਤਾ ਸੀ ਅਤੇ ਜੂਨ, 2021 ਵਿੱਚ ਪੂਰਾ ਕਰ ਦਿੱਤਾ ਸੀ। ਇਹ ਪਲਾਂਟ ਲੰਗਭਗ 7.98 ਕਰੋੜ ਰੁਪਏ ਦੀ ਲਾਗਤ ਨਾਲ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਪੂਰੇ ਪੰਜਾਬ ਵਿੱਚੋਂ ਲੁਧਿਆਣਾ ਵਿਖੇ ਪਹਿਲਾ ਅਜਿਹਾ ਪਲਾਂਟ ਲਗਾਇਆ ਗਿਆ ਹੈ।

ਪਲਾਂਟ ਦੀ ਕੈਪੇਸਿਟੀ (ਬੋਜਾਨਾ):	ਵੱਡੇ ਜਾਨਵਰ (ਕੋਟਲ)	-	100
	ਛੋਟੇ ਜਾਨਵਰ	-	50
	ਝੁੱਲ ਜਾਨਵਰ	-	150

1. ਇਸ ਸਬੰਧੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਲੋਂ ਸਤਲੁਜ ਦਰਿਆ ਦੇ ਕੰਢੇ ਪੁਲੀ ਹੋਂਡਾ-ਰੋੜੀ, ਪਿੰਡ ਲਾਡੋਵਾਲ (ਲੁਧਿਆਣਾ) ਦਾ ਦੋਹਾ ਕੀਤਾ ਗਿਆ ਸੀ ਅਤੇ ਦੋਹਾ ਕਰਨ ਉਪਰੰਤ ਨਗਰ ਨਿਗਮ ਨੂੰ ਖੁੱਲੇ ਹੋਂਡਾ ਰੋੜੀ ਬੰਦ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ।

2. ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਵਿਖੇ ਨਗਰ ਨਿਗਮ ਦੀ 21 ਏਕੜ ਜਗ੍ਹਾ ਤੇ ਮਾਝਰਨ ਕਾਰਕਸ ਪਲਾਂਟ ਲਗਾਉਣ ਹਿਤ ਪ੍ਰਬੰਧਨ ਤਿਆਰ ਕੀਤੀ ਗਈ। ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਜਨਰਲ ਹਾਊਸ ਵਲੋਂ ਮਤਾ ਨੰ: 171 ਮਿਤੀ 20-12-2014 ਰਾਹੀਂ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਸਥਾਪਿਤ ਕਰਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਗਈ। ਇਸ ਉਪਰੰਤ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਮਿਤੀ 16-01-2015 ਰਾਹੀਂ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਨੂੰ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਸਥਾਪਿਤ ਕਰਨ ਵਾਸਤੇ ਐਨ.ਓ.ਸੀ ਜਾਰੀ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਜਿਲ੍ਹਾ ਟਾਊਨ ਪਲੈਨਰ ਨੂੰ ਮਿਤੀ 19-01-2015 ਰਾਹੀਂ ਇਸ ਜਗ੍ਹਾ ਦੇ ਚੌਜ ਆਫ ਲੈਂਡ ਯੂਜ ਦੀ ਪ੍ਰਵਾਨਗੀ ਬਾਰੇ ਲਿਖਿਆ ਗਿਆ ਸੀ।

3. ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਲੋਂ ਪੱਤਰ ਨੰ: 1969 ਮਿਤੀ 04-05-2017 ਰਾਹੀਂ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ "Concent to Establish" ਦੀ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਗਈ। ਸਟੇਟ ਕੰਪੀਟੈਂਟ ਅਥਾਰਿਟੀ (ਐਸ.ਸੀ.ਏ) ਜੋ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਲੋਂ ਸੀ ਅਤੇ ਸਾਇਟ ਅਪਰੂਵਲ ਕਮੇਟੀ ਨੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੀ ਬੇਨਤੀ ਦੇ ਗੌਰ ਕਰਦਿਆਂ, ਪੱਤਰ ਨੰ: 3821 ਮਿਤੀ 31-03-2017 ਰਾਹੀਂ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਵਾਸਤੇ ਅਪਰੂਵਲ ਆਫ ਸਾਈਟ (For scientific disposal of dead animals) ਦੀ ਮੰਜੂਰੀ ਦਿੱਤੀ ਗਈ ਸੀ।

4. ਇਥੇ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਚਿਸੀਲ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ, ਪਿੰਡ ਬੰਗਾ ਪੁਰਦ, ਪਿੰਡ ਗੋਰਸਿਆ ਅਤੇ ਪਿੰਡ ਹਜ਼ਾਪੁਰ ਦੀ ਆਬਾਦੀ ਦੀ ਦੂਰੀ ਕਾਰਕਸ ਪਲਾਂਟ ਤੋਂ ਕ੍ਰਮਵਾਰ 1000 ਮੀਟਰ, 1000 ਮੀਟਰ, 500 ਮੀਟਰ ਅਤੇ 2500 ਮੀਟਰ ਹੈ। ਕਾਰਕਸ ਪਲਾਂਟ ਦੇ ਸਭ ਤੋਂ ਨੇੜਲਾ ਸਕੂਲ ਵੀ 1500 ਮੀਟਰ ਦੀ ਦੂਰੀ ਤੇ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਵਿਖੇ ਹੈ। ਸ਼ਿਵ ਮੰਦਿਰ ਵੀ 900 ਮੀਟਰ ਦੀ ਦੂਰੀ ਤੇ ਸਥਿਤ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਕੋਈ ਵੀ ਪੱਕਾ ਘਰ, ਪਲਾਂਟ ਦੇ 100 ਮੀਟਰ ਦੇ ਘੇਰੇ ਵਿੱਚ ਨਹੀਂ ਆਉਂਦਾ ਹੈ।

5. ਗਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ ਅਤੇ ਹੋਰ ਵਲੋਂ ਸੀ.ਬੀ.ਐਲ.ਓ.ਪੀ ਨੰ: 8363 ਆਫ 2016 (ਓ.ਐੱਫ.ਐਮ) ਰਾਹੀਂ ਮਾਣਯੋਗ ਹਾਈਕੋਰਟ ਨੂੰ ਕਾਰਕਸ ਪਲਾਂਟ ਦੀ ਸਥਾਪਨਾ ਵਿਰੁੱਧ ਅਪੀਲ ਦਾਇਰ ਕੀਤੀ ਸੀ, ਜਿਸ ਉੱਪਰ ਮਾਣਯੋਗ ਹਾਈਕੋਰਟ ਵਲੋਂ ਮਿਤੀ 22-05-2017 ਨੂੰ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਸੀ ਕਿ :

"As an upshot of my reasoning/finding, the grievance of the petitioners is totally ill-founded and do not call for interference, much less, does not fall within the realm of 'Judicial Review' under Article 226 of the Constitution of India. Accordingly, the present writ petition is dismissed".

6. ਗਰਾਮ ਪੰਚਾਇਤ ਵਲੋਂ ਮੁੜ ਮਾਣਯੋਗ ਹਾਈਕੋਰਟ ਦੀ ਡਬਲ ਬੈਂਚ ਨੂੰ ਐਲ.ਪੀ.ਏ ਨੰ: 2247 ਆਫ 2017 (ਓ.ਐੱਫ.ਐਮ) ਰਾਹੀਂ ਅਪੀਲ ਦਾਇਰ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਉੱਪਰ ਮਾਣਯੋਗ ਹਾਈਕੋਰਟ ਦੀ ਡਬਲ ਬੈਂਚ ਨੇ ਮਿਤੀ 24-11-

2017 ਤੋਂ ਫੈਸਲਾ ਕੀਤਾ ਕਿ "We, therefore, do not find any ground to interfere. However, delay of 49 days in filing and 58 days in re-filing and appeal is condoned for the reasons mentioned in the applications. Appeal dismissed".

07. ਇਸ ਉਪਰੰਤ ਕੁਲਦੇਵ ਸਿੰਘ ਅਤੇ ਪੰਜਾਬ ਨੇ ਪੱਤਰ ਨੰ: 465/2019 (L.A. No.332/2010) ਰਾਹੀਂ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਨੂੰ ਕਿਹਾ ਕਿ ਉਹਨਾਂ ਨੂੰ ਕਾਰਕੁਣ ਪਲਾਟ ਦੀ ਸਮਝਾਵਾਂ ਵਿੱਚ ਸ਼ਾਮਲ ਕੀਤੀ ਸੀ, ਜਿਸ ਦਾ ਫੈਸਲਾ ਐਨ.ਜੀ.ਟੀ ਨੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਚੌਥੇ ਦਿੱਤਾ ਸੀ।

8. ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਕਾਰਕੁਣ ਮੁਦੀਲਾਇਜ਼ੇਸ਼ਨ ਪਲਾਟ ਦਾ ਕੰਮ ਜੂਨ, 2021 ਵਿੱਚ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਅਤੇ ਸਮਝਾਵਾਂ ਪ੍ਰਕਾਰ ਵਰਗੇ ਕਰਨ ਉਪਰੰਤ ਇਸ ਪਲਾਟ ਦਾ ਉਦਘਾਟਨ ਮਿਤੀ 13-07-2021 ਨੂੰ ਹੋਇਆ ਗਿਆ ਸੀ ਪਰ ਪਿੱਛੇ ਅਤੇ ਇਲਾਕਾ ਵਾਸੀਆਂ ਨੇ ਪਲਾਟ ਨੂੰ ਨਾ ਚਲਾਣ ਦੇਣ ਲਈ ਸ਼ੁਰੂ ਕਰਨ ਦੇ ਉੱਤਰ, ਜਿਸ ਕਰਕੇ ਇਸਦਾ ਉਦਘਾਟਨੀ ਸਮਝਾਵਾਂ ਮੁਲਤਵੀ ਕਰਨਾ ਗਿਆ। ਇਸ ਪਲਾਟ ਨੂੰ ਸਿਰਫ਼ ਕਰਨ ਵਾਸਤੇ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪੱਤਰ ਨੰ: 284/ਮੀ.ਐਮ/ਐਚ ਮਿਤੀ 22-07-2021 ਰਾਹੀਂ ਅਤੇ ਪੱਤਰ ਨੰ: 396/ਮੀ.ਐਮ/ਐਚ ਮਿਤੀ 24.08.2021 ਰਾਹੀਂ ਪਲਾਟ 'ਤੇ ਸਰਕੂਲਰੀ ਪ੍ਰਬੰਧਨ ਕਰਵਾਉਣ ਲਈ ਲਿਖਿਆ ਗਿਆ।

9. ਗਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ, ਹਜ਼ੂਲਪੁਰ ਅਤੇ ਹੋਰ ਇਲਾਕਾ ਵਾਸੀਆਂ ਨੇ ਮਿਤੀ 20-06-2021 ਨੂੰ ਨਗਰ ਨਿਗਮ ਦੇ ਚੌਠ-ਠੀ ਵਿਖੇ ਨਗਰ ਨਿਗਮ ਦੇ ਉਚ-ਅਧਿਕਾਰੀਆਂ ਨਾਲ ਮੀਟਿੰਗ ਕੀਤੀ, ਜਿਸ ਵਿੱਚ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਪਿੱਛੇ ਵਾਸੀਆਂ ਨੂੰ ਇਸ ਪਲਾਟ ਦੇ ਅਧਿਕਾਰ ਪਹਿਲੂਆਂ ਬਾਰੇ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਦੱਸਿਆ ਗਿਆ ਕਿ ਇਹ ਪਲਾਟ ਪ੍ਰੋਜੈਕਟ ਨਹੀਂ ਸਗੋਂ ਪੋਲਟਰੀ ਈਥ ਸਪਲੀਮੈਂਟ ਅਤੇ ਫਰਟੀਲਾਇਜ਼ੇਸ਼ਨ ਉਤਪਾਦ ਕਰੇਗਾ ਅਤੇ ਇਸ ਪਲਾਟ ਦੇ ਹੋਣ ਵਾਲੇ ਹੋਣ ਲਿਖੇ ਫਾਇਦਿਆਂ ਬਾਰੇ ਜਾਣੂ ਕਰਵਾਇਆ।

- ਪਲਾਟ ਏਮਾਰ ਕੰਟਰੋਲ ਹੋਵੇ ਅਤੇ ਪੰਜਾਬ ਮੁਦਰਾਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੇ ਨਿਯਮਾਂ ਅਨੁਸਾਰ ਹੋਵੇ।
- ਇਸ ਪਲਾਟ ਨਾਲ ਹਵਾ/ ਪਾਣੀ/ ਵਾਤਾਵਰਣ ਆਦਿ ਪ੍ਰਦੂਸ਼ਿਤ ਨਹੀਂ ਹੁੰਦੇ ਹਨ।
- ਪਲਾਟ ਤੋਂ ਪੋਲਟਰੀ ਈਥ ਸਪਲੀਮੈਂਟ ਅਤੇ ਫਰਟੀਲਾਇਜ਼ੇਸ਼ਨ ਉਤਪਾਦ (ਬਾਇ-ਪ੍ਰੋਡਕਟ) ਦੇ ਬੋਰ ਤੇ ਤਿਆਰ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।
- ਪਲਾਟ ਤੋਂ ਇਲਾਕੇ ਵਿੱਚ ਹੋਜ਼ਗਾਰ ਪੈਦਾ ਹੋ ਰਿਹਾ ਹੈ।
- ਪਲਾਟ ਨੇਕੇਦਾਰ ਆਪਣੇ ਪਹਿਰੇ ਤੇ ਪੁਰਦਾ ਪਾਸ਼ੂਆਂ ਨੂੰ (ਮੁਫਤ) ਚੁੱਕ ਕੇ ਪਲਾਟ ਵਿੱਚ ਲਿਆਵੇਗਾ। ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਪੁਰਦਾ ਪਾਸ਼ੂਆਂ ਨੂੰ ਚੁੱਕਣ ਵਾਲੇ ਚੁਪਏ 500-2000 ਪੁਤੀ ਪਸ਼ੂ, ਪਸ਼ੂ ਮਾਲਕ/ ਗਰੁੱਪਿੰਗ ਵਾਲਿਆਂ ਪਾਸੋਂ ਚਾਰਜ ਕਰਦੇ ਸਨ।
- ਓਪਨ ਹੱਥ-ਹੱਥੀ (ਲਾਹੋਦਾਲ) ਜੋ ਕਿ ਸਤਲੁਜ ਦਰਿਆ ਦੇ ਕੰਢੇ ਸਥਿਤ ਹੈ, ਨੂੰ ਬੰਦ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ। ਜੋ ਕਿ ਐਨ.ਜੀ.ਟੀ/ ਪੀ.ਪੀ.ਸੀ.ਐਚ ਦੇ ਨਿਯਮਾਂ/ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਹੋਵੇਗਾ। ਓਪਨ ਹੱਥ ਹੋਰੀ ਨਾਲ ਪਾਣੀ/ ਹਵਾ/ ਵਾਤਾਵਰਣ ਦੂਸ਼ਿਤ ਹੁੰਦੇ ਹਨ ਅਤੇ ਹੋਰ ਬੀਮਾਰੀਆਂ ਫੈਲਣ ਦਾ ਪਤਾ ਚੱਲਦਾ ਹੈ।
- ਪਲਾਟ ਨਾਲ ਜੂਨੈਟਿਕ ਬੀਮਾਰੀਆਂ ਫੈਲਣ ਦਾ ਪਤਾ ਪਤਾ ਹੋ ਜਾਵੇਗਾ।

12. ਉਪਰੰਤ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ ਅਤੇ ਹਜ਼ੂਲਪੁਰ ਨੇ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਦੇ ਦਫਤਰੀ ਕੰਪਲੇਕਸ ਵਿੱਚ ਜਿਲ੍ਹਾ ਅਤੇ ਨਗਰ ਨਿਗਮ ਦੇ ਅਧਿਕਾਰੀਆਂ ਅਤੇ ਸਿਆਸੀ ਨੁਮਾਇੰਦਿਆਂ ਨਾਲ ਮਿਤੀ 01.08.2022 ਨੂੰ ਮੀਟਿੰਗ ਕੀਤੀ। ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਮੀਟਿੰਗ ਵਿੱਚ ਪਿੱਛੇ ਵਾਸੀਆਂ ਨੂੰ ਪਲਾਟ ਸ਼ੁਰੂ ਕਰਨ ਦੀ ਗੱਲ ਕਹੀ ਗਈ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਸੰਕੇ ਦੂਰ ਕੀਤੇ। ਉਪਰੰਤ ਪਿੱਛੇ ਵਾਸੀਆਂ ਨੇ ਪਲਾਟ ਦੇ ਪਟ ਦੀ ਇੱਛਾ ਜਾਹਿਰ ਕੀਤੀ, ਜਿਸ ਦੇ ਸਨਮੁੱਖ ਨਗਰ ਨਿਗਮ ਦੇ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਪਿੱਛੇ ਵਾਸੀਆਂ ਨੂੰ ਮਿਤੀ 02.08.2022 ਨੂੰ ਪਲਾਟ ਦਾ ਦੋਹਾ ਵੀ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਪਲਾਟ ਦੀ ਅਧਿਕਾਰਤ ਅਤੇ ਹੋਣ ਵਾਲੇ ਫਾਇਦਿਆਂ ਬਾਰੇ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਉਹਨਾਂ ਦੇ ਸੰਕੇ ਦੂਰ ਕੀਤੇ ਗਏ।

13. ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਦੋਨੋਂ ਪੰਚਾਇਤਾਂ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਨੂੰ ਇਸ ਪਲਾਟ ਦੇ ਫਾਇਦੇ ਸਮਝਾਉਣ ਦੇ ਹੋਏ ਪਲਾਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਦੀ ਕਾਫੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ ਹੈ ਅਤੇ ਉਹਨਾਂ ਨੂੰ ਇਹ ਵੀ ਦੱਸਿਆ ਗਿਆ ਕਿ ਮਾਣਯੋਗ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ ਅਤੇ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਵੱਲੋਂ ਇਸ ਪਲਾਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਹਿਤ ਵੱਖ-ਵੱਖ ਸਮੇਂ ਤੇ ਹਦਾਇਤਾਂ ਜਾਰੀ ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਕਾਫੀ ਕੋਸ਼ਿਸ਼ਾਂ ਕਰਨ ਅਤੇ ਸਮਝਾਉਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਪਿੱਛੇ ਵਾਸੀਆਂ ਅਤੇ ਧਰਨਾਕਾਰੀਆਂ ਵੱਲੋਂ ਇਹ ਪਲਾਟ ਨੂੰ ਚਾਲੂ ਨਹੀਂ ਕਰਨ ਦਿੱਤਾ ਗਿਆ।

14. ਉਪਰੰਤ ਗਰਾਮ ਪੰਚਾਇਤ ਅਤੇ ਪਿੱਛੇ ਵਾਸੀਆਂ ਨੂੰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਪੰਜਾਬ ਮੁਦਰਾਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੇ ਪੱਤਰ ਨੰ: ਆਰ.ਓ/ ਐਲ.ਐਚ-III/1352 ਮਿਤੀ 13-04-2021 ਰਾਹੀਂ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਕੇਸ OA No.465/2019 ਦੇ ਫੈਸਲੇ ਅਨੁਸਾਰ ਬੋਰਡ ਦੀ ਮੈਨੀਟਰਿੰਗ ਕਮੇਟੀ (ਜਿਸ ਨੂੰ ਐਨ.ਜੀ.ਟੀ ਨੇ ਗਠਿਤ ਕੀਤਾ) ਨੇ ਮਿਤੀ 22-11-2020 ਨੂੰ ਪਲਾਟ ਦਾ ਦੋਹਾ ਕੀਤਾ ਸੀ ਅਤੇ ਲਿਖਿਆ ਕਿ ਪਲਾਟ ਨੂੰ 28-02-

2021 ਨੂੰ ਚਾਲੂ ਕੀਤਾ ਜਾਵੇ ਨਹੀਂ ਜਾਂ ਚੁਪਏ 01 ਲੱਖ ਦਾ ਖਰਚਾ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਲੱਗੇਗਾ, ਜਿਸ ਦਾ ਚਾਰਟ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ: -

"Thus, Municipal Corporation Ludhiana have not complied with the timelines provided vide order dated 13.05.2020 by the Hon'ble National Green Tribunal as well as report of the Monitoring Committee dated 29.11.2020. Accordingly, it has been decided to impose Environmental composition upon Municipal Corporation Ludhiana in compliance to the order dated 13.05.2020 of Hon'ble National Green Tribunal as well as report of NGT Monitoring Committee dated 29.11.2020 as under: -

Sr. No.	Time Period	Rate of EC (Rs./ month)	No. of Months	Amount of EC (In Rs.)
01	01.09.2020 to 28.02.2021	1,00,000/-	06	6,00,000/-
02	01.03.2021 to 31.03.2021	2,00,000/-	01	2,00,000/-
Total			07	8,00,000/-

ਇਹਨਾਂ ਚੁਕਮਾਂ ਅਨੁਸਾਰ ਵਾਭਾਵਰਣ ਮਿੱਥੀ: ਪੀ.ਪੀ.ਸੀ.ਸੀ ਵਲੋਂ ਚੁਪਏ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ 8,00,000/- ਚੁਕਮਾਨਾ ਜੋ ਕਿ ਮਿਤੀ 31-03-2021 ਦਾ ਹੈ, ਜ਼ਰੂਰ ਕਰਵਾਉਣ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ ਅਤੇ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਿੱਚ ਦੇਰੀ ਹੋਣ ਕਾਰਨ ਹਰ ਮਹੀਨੇ ਚੁਪਏ 2,00,000/- ਦਾ ਚੁਕਮਾਨਾ ਨਗਰ ਨਿਗਮ ਨੂੰ ਭਰਨਾ ਪਵੇਗਾ, ਬਾਰੇ ਲਿਖਿਆ ਗਿਆ ਸੀ।

15. ਇਸ ਸਬੰਧ ਵਿੱਚ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਨੂਰਪੁਰ ਬੇਟ ਅਤੇ ਪਿੰਡ ਚਮਲਪੁਰ ਨੂੰ ਪੱਤਰ ਨੰ: 281/ਪੀ.ਐਸ.ਓ ਮਿਤੀ 24-08-2022 ਅਤੇ ਪੱਤਰ ਨੰ: 322/ਏਸੀਏ/ਓ ਮਿਤੀ 09-09-2022 ਰਾਹੀਂ ਲਿਖਿਆ ਗਿਆ ਕਿ ਉਕਤ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵਿੱਚ ਕੋਈ ਅੜਚਨ/ਬੁਕਾਵਟ ਪੈਦਾ ਨਾ ਕੀਤੀ ਜਾਵੇ। ਜੇਕਰ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਵਲੋਂ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵਿੱਚ ਕੋਈ ਵੀ ਅੜਚਨ/ਬੁਕਾਵਟ ਪੈਦਾ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਉਸ ਸਬੰਧੀ ਨਗਰ ਨਿਗਮ ਵਲੋਂ ਕੀਤੀ ਜਾਣ ਵਾਲੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਆਪ ਦੀ ਹੋਵੇਗੀ। ਇਹ ਵੀ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਉਕਤ ਪਲਾਂਟ ਨੂੰ ਨਾ ਚੱਲਣ ਦੇਣ ਕਰਕੇ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਲੋਂ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਲਗਾਏ ਗਏ 14.00 ਲੱਖ ਰੁਪਏ ਦੇ ਚੁਕਮਾਨੇ ਦੀ ਚਕਮ ਨਗਰ ਨਿਗਮ ਨੂੰ ਜਮਾ ਕਰਵਾਈ ਜਾਵੇ। ਇਹ ਪੱਤਰ ਲਿਖਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਪਿੰਡ ਵਾਸੀਆਂ/ਗ੍ਰਾਮ ਪੰਚਾਇਤਾਂ ਅਤੇ ਧਰਨਾਕਾਰੀਆਂ ਵਲੋਂ ਇਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਿੱਚ ਅੜਚਟ ਪੈਦਾ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਅਤੇ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਾਲੀ ਕੰਪਨੀ ਦੇ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਧਮਕਾਇਆ ਬਾਰ-ਬਾਰ ਧਮਕਾਇਆ ਜਾ ਰਿਹਾ ਹੈ।

16. ਇਥੇ ਇਹ ਵੀ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵਲੋਂ OA No.286/2022 ਕੇਸ ਸਬੰਧੀ ਮਿਤੀ 25.07.2022 ਨੂੰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ 100 ਕਰੋੜ ਰੁਪਏ ਦਾ ਚੁਕਮਾਨਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਹਨਾਂ ਚੁਕਮਾਂ ਵਿੱਚ ਲੁਧਿਆਣਾ ਸ਼ਹਿਰ ਅੰਦਰ ਚੱਲ ਰਹੇ ਹੱਡਾ ਰੋਡੀ ਪਲਾਂਟ ਦੀ ਡਿਸਪੋਜਲ ਨੂੰ ਬੰਦ ਕਰਨ ਬਾਰੇ ਵੀ ਕਿਹਾ ਗਿਆ ਹੈ, ਜੋ ਕਿ ਹੇਠ ਅਨੁਸਾਰ ਹੈ:

"The Monitoring Committee, during its meeting/visit to Ludhiana area on 27.04.2022, was informed that out of total 5 carcass disposal sites located at Village Ladhawal, 02 sites have been closed and presently 03 carcass disposal sites are in operation. The Hada Roadies are generating wastewater and the same is loading to river Sutlej and contaminating its water quality. Further, the solid waste generated by carcass disposal points are also big source of nuisance in the area. As such, these carcass disposal plants are violating the directions of the Hon'ble NGT in OA No.465 of 2019 in the matter of Kulwinder Singh and Others Vs Ram Murti and Others."

17. ਮਿਤੀ 12-12-2022 (ਸੋਮਵਾਰ) ਨੂੰ ਪਲਾਂਟ ਸ਼ੁਰੂ ਕਰਨ ਲਈ ਪਲਾਂਟ ਦੇ ਵਰਕਰ ਟ੍ਰੈਕਟਰ/ਟਰਾਲੀ ਉੱਪਰ 03 ਪਸੂ ਕਾਰਕਸ ਲੋਕੇ ਆ ਰਹੇ ਸਨ ਪਰ ਸੜਕ ਉੱਪਰ ਧਰਨਾਕਾਰੀਆਂ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਧਰਨੇ ਵਾਲੀ ਥਾਂ ਹੋਕ ਕੇ ਜਾਨਲੇਵਾ ਹਮਲਾ ਕੀਤਾ ਅਤੇ ਕੁੱਟ-ਮਾਰ ਕੀਤੀ। ਇਸ ਹਾਦਸੇ ਵਿੱਚ ਇੱਕ ਵਰਕਰ ਬੇਹੋਸ਼ ਹੋ ਗਿਆ ਸੀ। ਉਪਰੰਤ 03 ਵਰਕਰ ਪੇਤਾਂ ਵਿੱਚ ਭੱਜ ਗਏ। ਪਲਾਂਟ ਠੇਕੇਦਾਰ ਅਤੇ ਹੋਰ ਸੱਜਣਾ ਨੇ ਵਰਕਰਾਂ ਦਾ ਮੈਡੀਕਲ ਮੁਆਇਨਾ ਵੀ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਪੁਲਿਸ ਨੂੰ ਧਰਨਾਕਾਰੀਆਂ ਵਲੋਂ ਵਰਕਰਾਂ ਤੇ ਜਾਨਲੇਵਾ ਹਮਲਾ ਕਰਨ, ਕੰਮ ਵਿੱਚ ਵਿਘਨ ਪਾਉਣ ਸਬੰਧੀ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ ਪੁਲਿਸ ਵਿਭਾਗ ਵਲੋਂ ਅ/ਧ ਆਰ.ਪੀ.ਸੀ 323, 341 ਅਤੇ 149 ਦੇ ਤਹਿਤ ਮਿਤੀ 14-12-2022 ਨੂੰ ਪਿੰਡ ਵਾਸੀਆਂ/ਧਰਨਾਕਾਰੀਆਂ ਦੇ ਖਿਲਾਫ ਐਫ.ਆਈ.ਆਰ ਦਰਜ ਕਰਵਾਈ ਗਈ ਹੈ।

18. ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਤੇ ਹਾਈਕੋਰਟ ਵਲੋਂ ਸਮੇਂ-ਸਮੇਂ ਤੇ ਜਾਰੀ ਕੀਤੀਆਂ ਗਈਆਂ ਹਦਾਇਤਾਂ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਪੁਲੀ ਹੱਡਾ ਰੋਡੀ ਨੂੰ ਬੰਦ ਕਰਨ ਹਿਤ ਇਹ ਮਾਫਰਨ ਕਾਰਕਸ ਪਲਾਂਟ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ, ਇਸ ਲਈ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣਾ ਅਤਿ ਜਰੂਰੀ ਹੈ। ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਇਸ ਪਲਾਂਟ ਨੂੰ ਬਾਰ-ਬਾਰ ਚਲਾਉਣ ਦੀ

ਕਮਿਸ਼ਨ ਕੀਤੀ ਗਈ ਹੈ ਪਰ ਦੋ ਮਿੰਡ (ਨੂਰਪੁਰ ਬੋਟ ਅਤੇ ਚਮਲਪੁਰ) ਦੀਆਂ ਪੰਚਾਇਤਾਂ ਵਲੋਂ ਇਹ ਪਲਾਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਵਿੱਚ ਵਿਯੋਗ ਪਾਇਆ ਜਾ ਰਿਹਾ ਹੈ ਜੋ ਕਿ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਅਤੇ ਮਾਣਯੋਗ ਹਾਈਕੋਰਟ ਦੇ ਹੁਕਮਾਂ ਦੀ ਉਲੰਘਣਾ ਹੈ। ਜਦੋਂ ਵੀ ਨਗਰ ਨਿਗਮ ਨੇ ਇਹ ਪਲਾਟ ਨੂੰ ਚਲਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ, ਇਹ ਮਿੰਡ ਦੀਆਂ ਪੰਚਾਇਤਾਂ ਅਤੇ ਪਿੰਡ ਵਾਸੀਆਂ ਨੇ ਪਲਾਟ ਦੇ ਕਾਰਜਦਾਰੀਆਂ ਦੀ ਘੋਰਾਬੰਦੀ ਕੀਤੀ ਹੈ ਅਤੇ ਨਗਰ ਨਿਗਮ ਦੇ ਅਫ਼ਸਰਾਂ ਨੂੰ ਵੀ ਘੱਰਿਆ ਹੈ। ਇਸ ਬਾਰੇ ਆਪ ਜੀ ਨੂੰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਦੇ ਰਾਹੀਂ ਵੀ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਹੈ ਅਤੇ ਪੁਲਿਸ ਫੋਰਸ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਸੀ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਾਰਕਸ ਪਲਾਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਵਿੱਚ ਪਲਾਟ ਤੇ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਫੋਰਸ ਪੱਕੇ ਤੌਰ ਤੇ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ ਤਾਂ ਕਿ ਤਾਂ ਕਿ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕੀਤੀ ਜਾ ਸਕੇ।



ਕਮਿਸ਼ਨਰ,  
ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ਨੰ:.....627/P/10

ਮਿਤੀ:.....22/12/22.

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਵਿੱਚ ਭੇਜਿਆ

ਜਾਂਦਾ ਹੈ।



ਕਮਿਸ਼ਨਰ,  
ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ANNEXURE- A9



ਫੋਨ ਨੰ. 0161-2917048

ਈਮੇਲ : adcmcl3@gmail.com

ਦਫ਼ਤਰ, ਵਪੀਕ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ  
Office of the Additional Commissioner, Municipal Corporation Ludhiana  
ਕਮਰਾ ਨੰ: 49, ਦੂਜੀ ਮੰਜਿਲ, ਜੋਨ-ਏ, ਨੇੜੇ ਮਾਤਾ ਹਾਣੀ ਚੌਕ, ਲੁਧਿਆਣਾ।

ਸੇਵਾ ਵਿਖੇ,

ਮਾਣਯੋਗ ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

ਨੰ. 660/ACAD

ਮਿਤੀ: 15/03/23

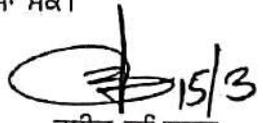
ਵਿਸ਼ਾ:- ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ, ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਸਬੰਧੀ।

ਹਵਾਲਾ : ਇਸ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰ: 626/ਪੀ.ਐਸ/ਡੀ ਮਿਤੀ 23-12-2022 (ਕਾਪੀ ਨੱਥੀ) ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਇਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਭਾਰਤ ਸਰਕਾਰ ਦੀ ਵਿੱਤੀ ਸਹਾਇਤਾ ਨਾਲ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਲੁਧਿਆਣਾ ਵਿਖੇ ਸਾਲ 2021 ਵਿੱਚ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਚਾਲੂ ਕੀਤਾ ਗਿਆ ਸੀ ਪਰ ਇਹ ਕਾਰਕਸ ਪਲਾਂਟ ਪਿੰਡ ਨਿਵਾਸੀਆਂ ਦੇ ਬਾਰ-ਬਾਰ ਵਿਰੋਧ ਕਰਨ ਕਰਕੇ ਅੱਜ ਤੱਕ ਚਾਲੂ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਿਆ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਤੋਂ ਲੈ ਕੇ ਹੁਣ ਤੱਕ ਦੀ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦਾ ਵੇਰਵਾ ਦਰਸਾਉਂਦੇ ਹੋਏ ਆਪ ਜੀ ਨੂੰ ਇਸ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰ: 626/ਪੀ.ਐਸ/ਡੀ ਮਿਤੀ 23-12-2022 (ਫੋਟੋਕਾਪੀ ਨੱਥੀ) ਰਾਹੀਂ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਹਿਤ ਪਲਾਂਟ ਤੇ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਫੋਰਸ ਪੱਕੇ ਤੌਰ ਤੇ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ। ਪਰ ਅਜੇ ਤੱਕ ਇਹ ਕਾਰਕਸ ਪਲਾਂਟ ਚਾਲੂ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਿਆ।

ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਇਹ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨਾ ਅਤਿ ਜਰੂਰੀ ਹੈ। ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਲੁਧਿਆਣਾ ਵਿਖੇ ਬਣਾਏ ਗਏ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਵਾਸਤੇ ਪੁਲਿਸ ਫੋਰਸ ਪੱਕੇ ਤੌਰ ਤੇ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ ਜੀ ਤਾਂ ਕਿ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕੀਤੀ ਜਾ ਸਕੇ।

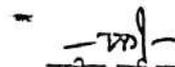
ਨੱਥੀ: ਪੱਤਰ ਨੰ: 626/ਪੀ.ਐਸ/ਡੀ ਮਿਤੀ 23-12-2022 ਦੀ ਫੋਟੋਕਾਪੀ।

  
ਵਪੀਕ ਕਮਿਸ਼ਨਰ,  
ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ਨੰ:.....

ਮਿਤੀ:.....

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਮਾਣਯੋਗ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਜੀ ਸੂਚਨਾ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

  
ਵਪੀਕ ਕਮਿਸ਼ਨਰ,  
ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।



ਦਫਤਰ, ਵਧੀਕ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ  
 Office of the Additional Commissioner, Municipal Corporation Ludhiana  
 ਕਮਰਾ ਨੰ. 49, ਦੂਜੀ ਮੰਜਿਲ, ਜੇਨ-ਏ, ਨੇੜੇ ਮਾਤਾ ਹਾਣੀ ਚੌਕ, ਲੁਧਿਆਣਾ।

ਸੇਵਾ ਵਿਖੇ,

ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
 ਲੁਧਿਆਣਾ।

ਨੰ. 662/AC/17

ਮਿਤੀ: 15/03/23

ਵਿਸ਼ਾ:- ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ, ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਸਬੰਧੀ।

ਹਵਾਲਾ : ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 626-627/ਪੀ.ਐਸ/ਡੀ ਮਿਤੀ 23-12-2022 (ਕਾਪੀ ਨੱਥੀ) ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਇਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਲੋਂ ਭਾਰਤ ਸਰਕਾਰ ਦੀ ਵਿੱਤੀ ਸਹਾਇਤਾ ਨਾਲ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਲੁਧਿਆਣਾ ਵਿਖੇ ਸਾਲ 2021 ਵਿੱਚ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਚਾਲੂ ਕੀਤਾ ਗਿਆ ਸੀ ਪਰ ਇਹ ਕਾਰਕਸ ਪਲਾਂਟ ਪਿੰਡ ਨਿਵਾਸੀਆਂ ਦੇ ਬਾਰ-ਬਾਰ ਵਿਰੋਧ ਕਰਨ ਕਰਕੇ ਅੱਜ ਤੱਕ ਚਾਲੂ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਿਆ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਤੋਂ ਲੈ ਕੇ ਹੁਣ ਤੱਕ ਦੀ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦਾ ਵੇਰਵਾ ਦਰਸਾਉਂਦੇ ਹੋਏ ਮਾਣਯੋਗ ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 626/ਪੀ.ਐਸ/ਡੀ ਮਿਤੀ 23-12-2022 (ਫੋਟੋਕਾਪੀ ਨੱਥੀ) ਰਾਹੀਂ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਹਿਤ ਪਲਾਂਟ ਤੇ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਫੋਰਸ ਪੱਕੇ ਤੌਰ ਤੇ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ। ਪਰ ਅਜੇ ਤੱਕ ਇਹ ਕਾਰਕਸ ਪਲਾਂਟ ਚਾਲੂ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਿਆ। ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਇਹ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨਾ ਅਤਿ ਜ਼ਰੂਰੀ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪਿੰਡ ਨੂਰਪੁਰ ਬੇਟ ਲੁਧਿਆਣਾ ਵਿਖੇ ਬਣਾਏ ਗਏ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚਾਲੂ ਕਰਨ ਵਾਸਤੇ ਪੁਲਿਸ ਸਹਾਇਤਾ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਵਾਸਤੇ ਪੁਲਿਸ ਪ੍ਰਸ਼ਾਸਨ ਨੂੰ ਲਿਖਿਆ ਜਾਵੇ ਜੀ ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਹੀ ਕਿਸੇ ਅਣਸੁਖਾਵੀਂ ਘਟਨਾ ਤੋਂ ਬਚਣ ਵਾਸਤੇ ਮੌਕੇ ਤੇ ਡਿਊਟੀ ਮੈਜਿਸਟ੍ਰੇਟ ਤੈਨਾਤ ਕਰਨ ਦੀ ਖੋਚਲੀ ਕੀਤੀ ਜਾਵੇ ਜੀ ਤਾਂ ਕਿ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕੀਤੀ ਜਾ ਸਕੇ।

ਨੱਥੀ: ਪੱਤਰ ਨੰ: 626/ਪੀ.ਐਸ/ਡੀ ਮਿਤੀ 23-12-2022 ਦੀ ਫੋਟੋਕਾਪੀ।

ਵਧੀਕ ਕਮਿਸ਼ਨਰ,  
 ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ਨੰ:.....

ਮਿਤੀ:.....

1. ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਮਾਣਯੋਗ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਜੀ ਸੂਚਨਾ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਉਤਾਰਾ ਮਾਣਯੋਗ ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹਾਇਕ-  
 ਵਧੀਕ ਕਮਿਸ਼ਨਰ,  
 ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ANNEXURE- A10

**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)

(ਅੰਦਲ ਸੂਚਨਾ ਰਿਪੋਰਟ)

(ਧਾਰਾ 154 ਦੇ ਪ੍ਰਬਿਧਿਅਾ ਸਹਿਤ ਦੇ ਤਹਿਤ)

J. District (ਜ਼ਿਲ੍ਹਾ): POLICE COMMISSIONERATE  
LUDHIANA

P.S.(ਥਾਣਾ): LADHUWAL

Year(ਸਾਲ): 2022

FIR No. 0159

(ਐ. ਆਈ. ਆਰ ਨੰ):

Date and Time of FIR

14/12/2022 22:10 hrs

Is FIR election related (Yes/No) No

(ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

(ਕੀ ਚੋਣ ਨਾਲ ਸੰਬੰਧਿਤ ਐਫ.ਆਈ.ਆਰ. ਹੈ?  
(ਹਾਂ/ਨਹੀਂ)):

Election Type ( ਚੋਣ ਦੀ ਕਿਸਮ):

NA

2. S.No.(ਲੜੀ ਨੰ.) Acts (ਕਾਨੂੰਨ)

1 IPC 1860

Sections (ਧਾਰਾਵਾਂ)

323

2 IPC 1860

341

3 IPC 1860

149

3.(a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Monday Date From (ਤਰੀਕ ਤੋਂ): 12/12/2022 Date To (ਤਰੀਕ ਤਕ): 12/12/2022

Time Period (ਸਮਾਂ ਮਿਆਦ): Pahar 5 Time From (ਸਮੇਂ ਤੋਂ): 14:30 hrs Time To (ਸਮੇਂ ਤਕ): 14:30 hrs

(b) Information received at P.S.(ਥਾਣੇ ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): Date (ਮਿਤੀ): 14/12/2022 Time (ਸਮਾਂ): 21:30 hrs

(c) General Diary Reference (ਰੋਕਨਾਮਚਾ ਸੰਦਰਭ): Entry No. (ਪ੍ਰਵਿਥਟੀ ਨੰ): 038 Date & Time (ਤਰੀਕ ਅਤੇ ਸਮਾਂ): 14/12/2022 21:30 hrs

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

(a) Direction and distance from P.S. (ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ): SOUTH-EAST, 5 Km(s)

Beat No.

(ਬੀਟ ਨੰ.)

(b) Address (ਪਤਾ): ਪਿੰਡ ਰਸੂਲਪੁਰ, ਲੁਧਿਆਣਾ

(c) In case, outside the limit of this Police Station, then (ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S

District(State)

(ਥਾਣੇ ਦਾ ਨਾਮ):

(ਜ਼ਿਲ੍ਹਾ ( ਰਾਜ ) ):



N.C.R.B/ਐਨ.ਸੀ.ਆਰ.ਬੀ  
I.I.F.-I / ਇਕੀਕ੍ਰਿਤ ਤਫ਼ਰੀਬੀ ਫਾਰਮ -I

6. Complainant / Informant (ਸਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਨਿਰਮਲ ਸਿੰਘ

(b) Father's Name (ਪਿਤਾ ਦਾ ਨਾਮ): ਅਰਜਨ ਸਿੰਘ

(c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 1970

(e) UID No (ਯੂਆਈਡੀ ਨੰ.):

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. Id Type

(ਲੜੀ ਨੰ:) (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)

(d) Nationality (ਰਾਸ਼ਟਰੀਅਤ): INDIA

Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

Id Number  
(ਪਛਾਣ ਨੰਬਰ)

(h) Address (ਪਤਾ):

S.No. Address Type  
(ਲੜੀ ਨੰ:) (ਪਤੇ ਦੀ ਕਿਸਮ)

1 Present Address

2 Permanent Address

Address  
(ਪਤਾ)

ਪਿੰਡ ਗੋਸਪੁਰ, GONSPUR, ਬਾਟਾ ਲਾਡੇਵਾਲ ਲੁਧਿਆਣਾ, LADHUWAL, POLICE  
COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

ਪਿੰਡ ਗੋਸਪੁਰ, GONSPUR, ਬਾਟਾ ਲਾਡੇਵਾਲ ਲੁਧਿਆਣਾ, LADHUWAL, POLICE  
COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

Phone number

(j) (ਟੈਲੀਫੋਨ ਨੰ):

Mobile

(ਮੋਬਾਇਲ ਨੰ.): 91-9878622714

Details of known/suspected/unknown accused with full particulars

7. (ਦਾਕਿਨ/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

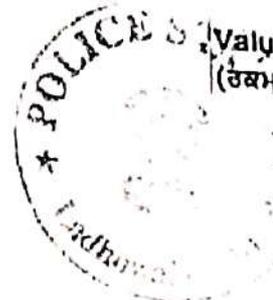
S.No. (ਲੜੀ ਨੰ)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਹਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	20/25 ਨਾ ਮਾਲੂਮ ਵਿਆਕਤੀਆ			1. ਲੁਧਿਆਣਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

Reasons for delay in reporting by the complainant/Informant

(ਸਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

1. Particulars of properties of Interest (ਸਬੰਧਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ):	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value (In Rs/-) (ਰਕਮ (ਰੁ ਰੁ))
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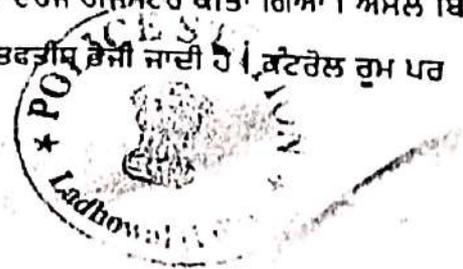
N.C.F./ਐਨ.ਸੀ.ਐਫ.ਬੀ  
I.I.F.-1 ਐਚੀਐਫ ਡਾਕੂਮੈਂਟ ਵਾਰਮ -1

10 Total value of property stolen (In Rs/-)  
(ਚੋਰੀ ਹੋਈ ਸਾਬਿਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ ( ਰੁ ਵਿੱਚ ) ):

11 Inquest Report / U.D. case No., If any (ਰਫਤੀਬੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਨੰ., ਜੇਕਰ ਬੰਦੀ ਹੋਵੇ):  
S.No. (ਕਤੀ ਨੰ.) UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਨੰ.)

12 First Information contents (ਵੇਰਵਾ):

ਬਿਆਨ ਅਜਾਨੇ ਨਿਰਮਲ ਸਿੰਘ ਪੁੱਤਰ ਅਰਜਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਗੋਸਪੁਰ ਥਾਣਾ ਲਾਡੋਵਾਲ ਲੁਧਿਆਣਾ ਉਮਰ 52 ਸਾਲ ਵਨ ਨੰਬਰ 98788-22714, ਬਿਆਨ ਕੀਤਾ ਕਿ ਮੈ ਉਕੱਤ ਪਰੇ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਮੈ ਪ੍ਰਾਈਵੇਟ ਡਰਾਇਵਰੀ ਕਰਦਾ ਹਾਂ ਅਤੇ ਮਿਤੀ 12-12-2022 ਨੂੰ ਵਕਤ ਕ੍ਰੀਬ 2:30 ਵਜੇ ਦੁਪਿਹਰ ਮੈ ਆਪਣੇ ਟੈਕਸਟਰ ਨੰਬਰ BR-32-F-5179 ਮਾਰਕਾ ਸਿਸੀ ਅਤੇ ਟਰਾਲੀ ਪਰ ਮਰੇ ਹੋਏ ਪਸ਼ ਲੱਦ ਕਿ ਕਰਾਕੋਸ਼ੀ ਯੂਟੀਲਾਈ ਜੇਸਨ ਪਲਾਟ ਪਿੰਡ ਰਸੂਲਪੁਰ ਲੁਧਿਆਣਾ ਆਪਣੇ ਸਾਥੀ ਵਰਕਰਾ ਇੰਦਰ, ਅਕੁੰਜ ਅਤੇ ਅਜਾਦ ਫੋਕਟਰੀ ਵੱਲ ਨੂੰ ਜਾ ਰਹੇ ਸੀ, ਤਾਂ ਰਸੂਲਪੁਰ ਤੋਂ ਫੋਕਟਰੀ ਨੂੰ ਮੇਨ ਸੜਕ ਦੇ ਚੱਕ ਵਿੱਚ ਮੁੜਨ ਲੱਗੇ ਤਾਂ ਮੌਕਾ ਪਰ ਕ੍ਰੀਬ 20/25 ਨਾ-ਮਲੂਮ ਵਿਆਕਤੀਆਂ ਨੇ ਜਿੰਨਾ ਦੇ ਹੱਥਾ ਵਿੱਚ ਡੱਡੇ ਸਨ, ਨੇ ਸਾਨੂੰ ਰੋਕ ਕਿ ਜਾਡੀ ਬਿਨਾ ਚਜਾ ਕੁਟ ਮਾਰ ਕਰਨੀ ਸੁਰੂ ਕਰ ਦਿੱਤੀ ਅਸੀਂ ਬਚਾਉ ਬਚਾਉ ਦਾ ਰੋਲਾ ਪਾਇਆ ਤਾਂ ਨਾ-ਮਲੂਮ ਵਿਆਕਤੀ ਡੌਡਿਆ ਸਮੇਤ ਮੌਕਾ ਤੋਂ ਫਰਾਰ ਹੋ ਗਏ, ਅਸੀਂ ਮੌਕਾ ਤੋਂ ਭੱਜ ਕਿ ਜਾਨ ਬਚਾਈ ਤੇ ਫੋਕਟਰੀ ਅੰਦਰ ਚੱਲੇ ਗਏ, ਅਸੀਂ ਫੋਕਟਰੀ ਦੇ ਮਨੇਜਰ ਦਵਿੰਦਰ ਕੁਮਾਰ ਵਰਮਾ ਨੂੰ ਬਜਰੀਆ ਟੈਲੀਫੋਨ ਰਾਹੀਂ ਸਾਰੀ ਗੱਲ ਦੱਸੀ ਜਿੰਨਾ ਨੇ ਮੌਕਾ ਪਰ ਆ ਸਾਡਾ ਸਾਰਿਆ ਦਾ ਸਿਵਲ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਤੇ ਮਿਡੀਕਲ ਕਰਵਾਇਆ ਅੱਜ ਆਪ ਪਾਸ ਥਾਣਾ ਹਾਜਰ ਆ ਕਿ ਆਪਣੇ ਮਨੇਜਰ ਸਮੇਤ ਆਪ ਜੀ ਨੂੰ ਬਿਆਨ ਲਿਖਾ ਦਿੱਤਾ ਹੈ, 20/25 ਨਾ-ਮਲੂਮ ਵਿਆਕਤੀਆਂ ਖਿਲਾਫ ਕੰਨੂਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ, ਬਿਆਨ ਲਿਖਾ ਦਿੱਤਾ ਸੁਣ ਲਿਆ ਠੀਕ ਹੈ। ਸਹੀ :- ਨਿਰਮਲ ਸਿੰਘ (ਪੰਜਾਬੀ) ਤਸਦੀਕ :- ASI ਬਿਕਰਮਜੀਤ ਸਿੰਘ ਥਾਣਾ ਲਾਡੋਵਾਲ ਲੁਧਿਆਣਾ ਮਿਤੀ 14/12/2022, ਕਾਰਵਾਈ ਪੁਲੀਸ :- ਅੱਜ ਮਨ ਸ:ਥ:ਸਮੇਤ ਸਾਥੀ ਕਰਮਚਾਰੀਆਂ ਸ:ਥ: ਲਖਵਿੰਦਰ ਸਿੰਘ ਨੰਬਰ 2226/ਲੁਧਿ: ਅਤੇ PHG ਕਸ਼ਮੀਰ ਸਿੰਘ ਨੰਬਰ 19925 ਦੇ ਹਾਜਰ ਥਾਣਾ ਸੀ, ਤਾਂ ਮਨ ਸ:ਥ:ਪਾਸ ਨਿਰਮਲ ਸਿੰਘ ਪੁੱਤਰ ਅਰਜਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਗੋਸਪੁਰ ਥਾਣਾ ਲਾਡੋਵਾਲ ਲੁਧਿਆਣਾ ਨੇ ਹਾਜਰ ਆ ਕਿ ਆਪਣਾ ਉਕੱਤ ਬਿਆਨ ਤਹਿਰੀਰ ਕਰਵਾਇਆ ਬਿਆਨ ਅਤੇ MLR/NT/114/2022 ਸਿਵਲ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ MLR ਵਿੱਚ ਕੁੱਲ 06 ਸੱਟਾ ਲੱਗਣੀਆਂ ਲਿਖੀਆਂ ਹਨ, ਜੋ ਸਾਰੀਆਂ ਬਲੱਟ ਹਨ, ਸੱਟ ਨੰਬਰ 05 ਐਕਸਰੇ ਅਪੀਨੀਆਨ ਅਤੇ ਸੱਟ ਨੰਬਰ 06 ਆਈ ਅਪੀਨੀਆਨ ਲਈ ਰੱਖੀਆਂ ਹਨ, ਬਿਆਨ ਅਤੇ MLR ਨੰਬਰੀ ਉਕੱਤ 20/25 ਨਾ-ਮਲੂਮ ਵਿਆਕਤੀਆਂ ਦੇ ਖਿਲਾਫ ਥਾ ਜੁਰਮ 323,341,149 IPC ਦਾ ਹੋਣਾ ਪਾਇਆ ਜਾ ਕਰ ਬਿਆਨ ਹੱਥੀ PHG ਕਸ਼ਮੀਰ ਸਿੰਘ ਨੰਬਰ 19925 ਦੇ ਮੁੱਖ ਮੁਨਸ਼ੀ ਪਾਸ ਭੇਜਿਆ ਜਾ ਰਹਿਆ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰ ਕਿ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੇ ਜਾਣ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਕੰਟਰੋਲ ਰੂਮ ਪਰ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ ਮਨ ਸ:ਥ:ਸਮੇਤ ਮਦੱਈ ਮੁਕੱਦਮਾ ਅਤੇ ਸਾਥੀ ਕਰਮਚਾਰੀ ਮੌਕਾ ਵਕੂਆ ਰਵਾਨਾ ਹੁੰਦਾ ਹਾਂ। ਸਹੀ :- ASI ਬਿਕਰਮਜੀਤ ਸਿੰਘ ਥਾਣਾ ਲਾਡੋਵਾਲ ਲੁਧਿਆਣਾ ਮਿਤੀ 14/12/2022, ਥਾ ਹੱਦ ਥਾਣਾ ਲਾਡੋਵਾਲ ਲੁਧਿਆਣਾ AT :- 9.25 PM, ਹਸਬੰ ਆਮਦ ਬਿਆਨ ਉਕਤ ਮੇਸੂਲ ਥਾਣਾ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਥਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ 20/25 ਨਾ ਮਲੂਮ ਵਿਆਕਤੀਆਂ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕੀਤਾ ਗਿਆ। ਅਸਲ ਬਿਆਨ ਸਮੇਤ ਮਹਿ ਨਕਲ FIR ਹੱਥੀ PHG ਅਰਿੰਦਾ ਨਿਜਦ ASI ਪਾਸ ਥਰ ਮੌਕਾ ਬ੍ਰਾਏ ਤਫਤੀਬੀ ਡੋਜੀ ਜਾਈ ਹੈ। ਕੰਟਰੋਲ ਰੂਮ ਪਰ



ANNEXURE- A11

# ESS DEE ENTERPRISES

WORKS OFFICE J-139, SITE-C, U.P.S.I.D.C.SURAJPUR INDUSTRIAL AREA,

GREATER NOIDA G.B. NAGAR (U.P.)

H OFFICE J-50, SECTOR-12, PRATAP VIHAR NEAR SANTOSH MEDICAL COLLEGE,

GHAZIABAD 201009 (U.P.)

Mobile -9868215821, Email:- [essdeenterprises50@gmail.com](mailto:essdeenterprises50@gmail.com), [devendraverma9868@gmail.com](mailto:devendraverma9868@gmail.com)

Ref:— CUC/LSCL/22/04

Dated 13/12/2022

सेवा मे,

C.E.O

Ludhiana Smart city

Ludhiana

विषय = कारकस प्लांट को चलाने के लिए पुलिस फोर्स का प्रबंधन करके LSCL के अधिकारीगण की उपस्थित मे चलाने की अनुमानित बाबत।

महोदय,

हमारा आपसे अनुरोध हे कि कारकस प्लांट को पुलिस फोर्स का प्रबंधन करके LSCL के अधिकारीगण की उपस्थित मे चलाने की अनुमानित करे। सही सत्य के बाद धरना-प्रदर्शन लोगो के खिलाफ करवाई करे। क्योंकि जब भी कारकस प्लांट को प्रशासक चलाने की कोशिश करते है। तभी हमे निम्न घटना का सामना करना पड रहा है। जिसका लगभग दो साल का विवरण नीचे दिया गया है।

1) 30/05/2021 मे कारकस प्लांट को trial run के बाद completion certificate LSCL से प्राप्त कर चुके थे। tender के अनुसार हमारा running & operation की शुरुआत हो चुकी थी।

2) 13/07/2021 को कारकस प्लांट Inauguration करने की दिनांक निश्चित की गई। cabinet minister को Inauguration करने से पहले ही धरना-प्रदर्शन करके रोक दिया गया था।

3) 13/05/2022 तक प्रशासक द्वारा धरना-प्रदर्शन को बन्द करने की कोशिश जारी रही। कम्पनी के 5 कर्मी एक साल तक कारकस प्लांट की सुरक्षा करते रहे थे।

4) 01/06/2022 से 18/07/2022 तक कारकस प्लांट को प्रशासक व पुलिस security द्वारा कम capacity पर चलाया गया। इसी दौरान धरना-प्रदर्शन कर्मी को प्रशासन व पुलिस कर्मी ने चलते Carcass plant को कई बार दिखाया।

धरना-प्रदर्शन कर्मी की सोच की विपरीत पाया गया। धरना-प्रदर्शन कर्मी का कहना था कि गन्दा पानी व खुन जमीन के अंदर जाता है जबकि ETP प्लांट गन्दा पानी व खुन को शुद्ध पानी मे बदलने के लिए पहले से ही लगा था। धरना-प्रदर्शन का मुद्दा ही असफल हो गया।

5) 19 07 2022 Carcass plant के running condition के दौरान अचानक चलते प्लांट के दौरान धरना-प्रदर्शन कर्मी 50-60 लोग मेरे और मेरे कर्मचारीयो के साथ गाली देकर plant से भाग जाने को कहा धक्का मुक्का किया था। और मरने मारने की धमकी दी गई थी। गाव के

लोगो कहना है कि "हमारा एक ही मकसद है यह Carcass plant को यहा से हटाना और हमेशा के बन्द करना । इसलिए मन्ती द्वारा हमने इस plant का दिनांक 13 07 2021 उद्घाटन भी नहीं होने दिया था । इस plant मे क्या technology हमे कुछ भी नहीं समझना है। इस plant को हटाने की लड़ाई नगर निगम से है। अगर नगर निगम के कहने से plant को चलाया तो आप ओर आपके कर्मचारियों का हाल बहुत बुरा होगा । कारकस प्लांट के अन्दर मेरे और मेरे कर्मचारीयो के साथ गाली-गलौज व धक्का मुक्का किया। जिसकी video संलग्न की गई है।

6) 20 07 2022 additional Commissioner ने मुझे plant पहुँच को कहा गया धरना-प्रदर्शन कर्मों ने मुझे रोक लिया बोले तु plant पर नहीं जाएगा मेरे साथ दुर्व्यवहार करने लगे लेकिन दो पुलिस वालो ने गाव के लोगो मना किया तब मै वहा निकल पाया था।

7) 12/12/2022 को कारकस प्लांट को प्रशासक द्वारा चलाने की कोशिश की गई। अधिकारीगण (BDO , vet doctor)के सामने मृत पशुओ का tractor trolley को धरना-प्रदर्शन कर्मों ने रोक। driver ने तुरंत रोक दिया। लेकिन रोक ने पर भी driver और साथ मे 3labour की बुरी तरह से लाठी से पीटाई की। पीटते पीटते हमारी labour ने भाग कर खेत मे घुसकर जान बचाई । जिसकी video photos संलग्न की गई है। Police Station, Ladowal मे punjab health system corporation , civil hospital ludhiana की 4members Reports received करवाई है

इसलिए हमारे कर्मचारीयो कहना। फोन और whatsapp द्वारा अधिकारीगण को घटनाक्रम का अवगत कराया गया। उस दिन से आज तक कोई कार्रवाई नहीं हुई है। हमे नगर निगम या LSCL गाव के लोगो के सामने कमजोर नजर आ रही है। गाव के लोग plant के अन्दर व बाहर चारो ओर किसी भी समय घूमते रहते है। हमारे पास video, photos, है

बार बार plant (6 बार) बन्द के कारण मृत पशुओ को शहर उठाने के लिए बार-बार मना करने से जनता-जनार्दन मे हमारी कम्पनी का सम्मान व विश्वास गिरता। लुधियाना शहर के लोग भी परेशान हो रहे है क्योंकि unauthorized पशु उठाने वाले आदमी अपनी मन मानी कर रहे है।

हमारा प्रशासक से अनुरोध है कि मृत पशुओ से भरी गाडी को धरना-प्रदर्शन कर्मों द्वारा वापस करने पर सुनिश्चित जगह की अनुमानित देनी होगी। क्योंकि कारकस प्लांट से अलग कही ओर डालने मे हमे बहुत परेशानी उठानी पड़ती है।

दोनो पक्ष plant चला के लिए कहते है तभी चला पायेंगे। या पर्याप्त police force होना जरुरी है कम से कम 100 पुलिस कर्मों रात दिन plant पर रहे।

MCL/LSCL आज से एक या दो महीने का समय लेकर full final करके दोनो ही पक्ष पुलिस की प्रस्तुत मे हमे चलाने की अनुमानित दे। गाव के लोग दहशत फैलाकर हमे को डराना चाहते है ताकि आगे यहा कोई न प्लांट चलाने की कोशिश कर सके।

मेरा आप से निवेदन है कि LML/LSCL पिछले 20 महीनो से कंपनी के लाभ की बजाय लगातार 60 लाख की हानि हो चुकी है। हानि के कारण कम्पनी आज के बाद आगे काम करने मे असमर्थ है। इसलिए 60 लाख की हानि , शेष निर्माण राशि 48 लाख , BG देने की कृपा करे। ताकि कंपनी आगे कार्य कर सके।  
धन्यवाद।

Ess Dee Enterprises  
*Dee*  
Prop.

Prop.

**CC COPY TO**

1.0 Additional Commissioner (LSCL) Zone A , Ludhiana

2.0 DC LUDHIANA

# **ESS DEE ENTERPRISES**

**WORKS OFFICE J-139, SITE-C, U.P.S.I.D.C.SURAJPUR INDUSTRIAL AREA,**

**GREATER NOIDA G.B. NAGAR (U.P.)**

**H.OFFICE J-50, SECTOR-12, PRATAP VIHAR NEAR SANTOSH MEDICAL COLLEGE,**

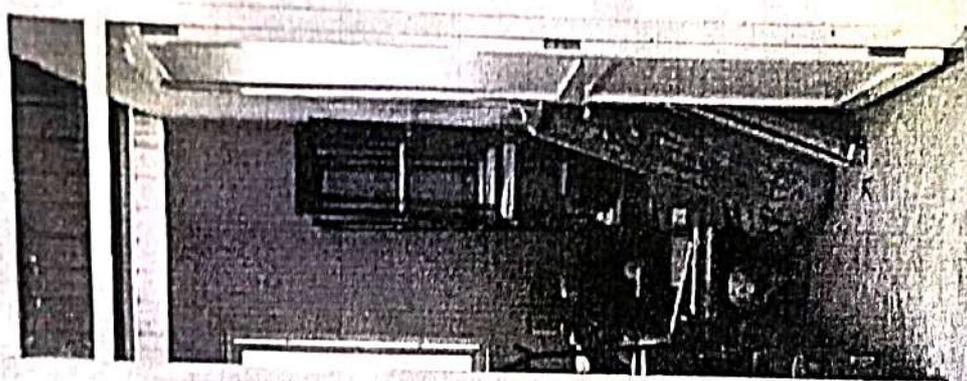
Annexure A-12

**STERILIZATION  
UNIT**

REVERSE DRAINAGE  
OUTLINE UNIT

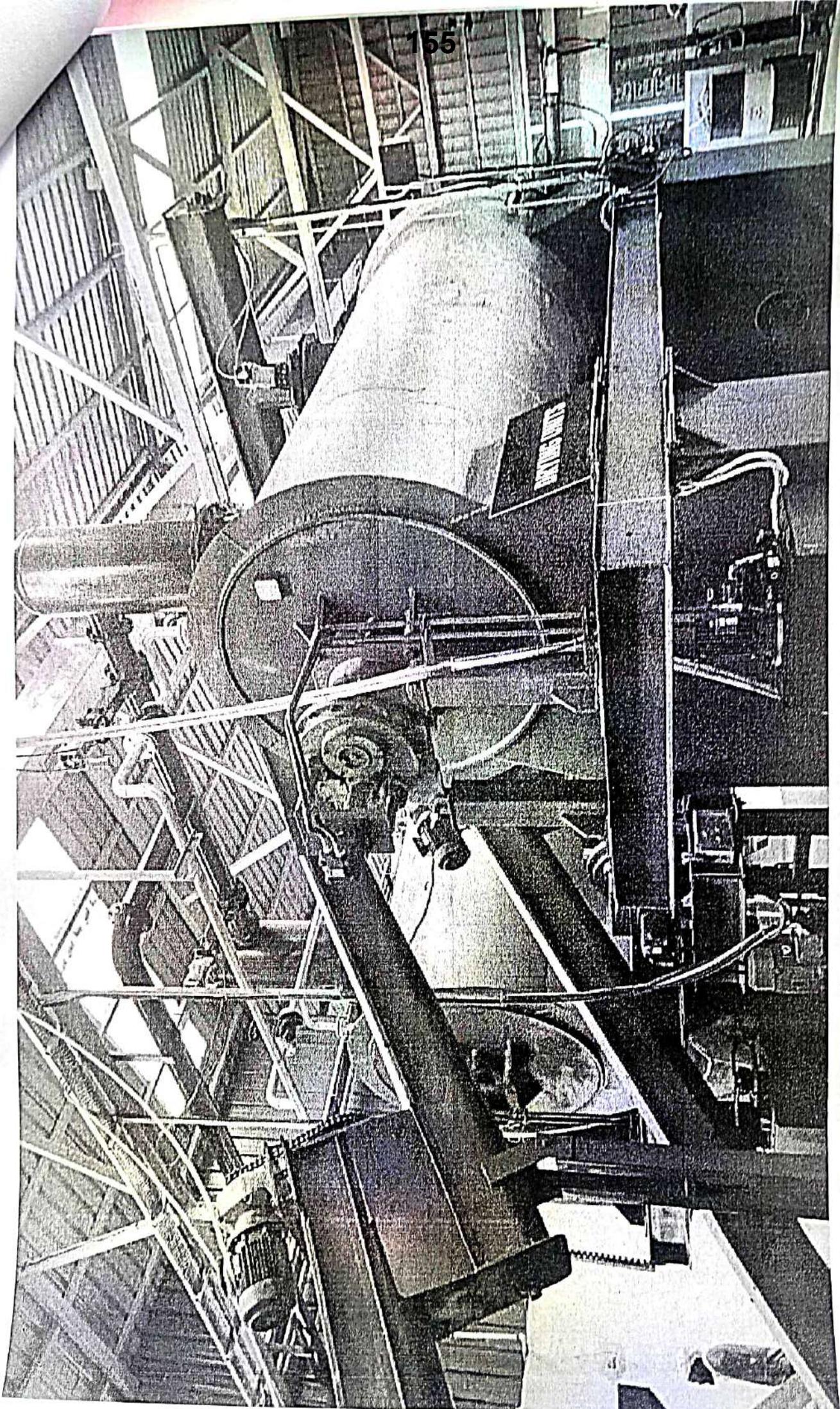


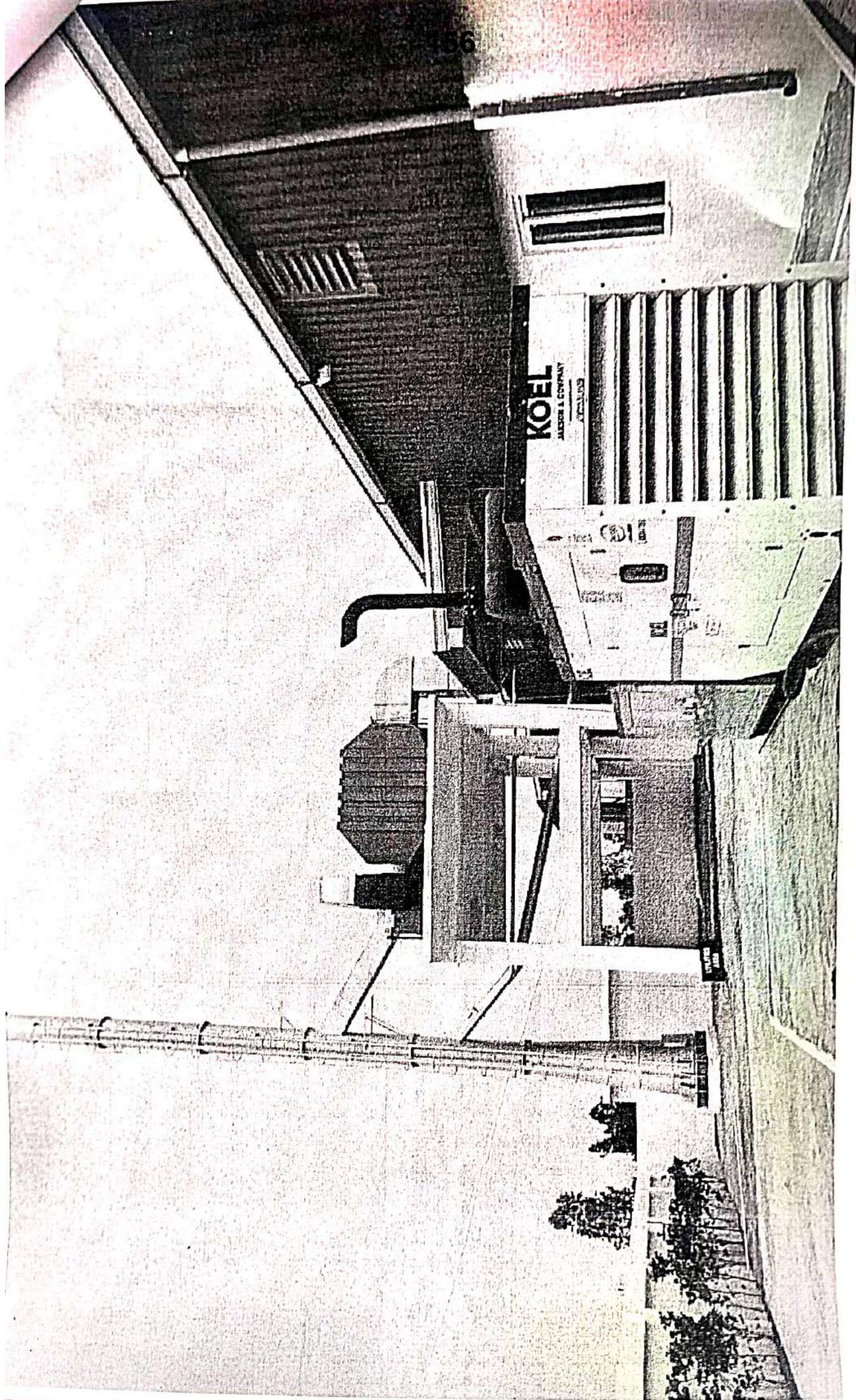
**CONSUMABLE  
PARTS ROOM**



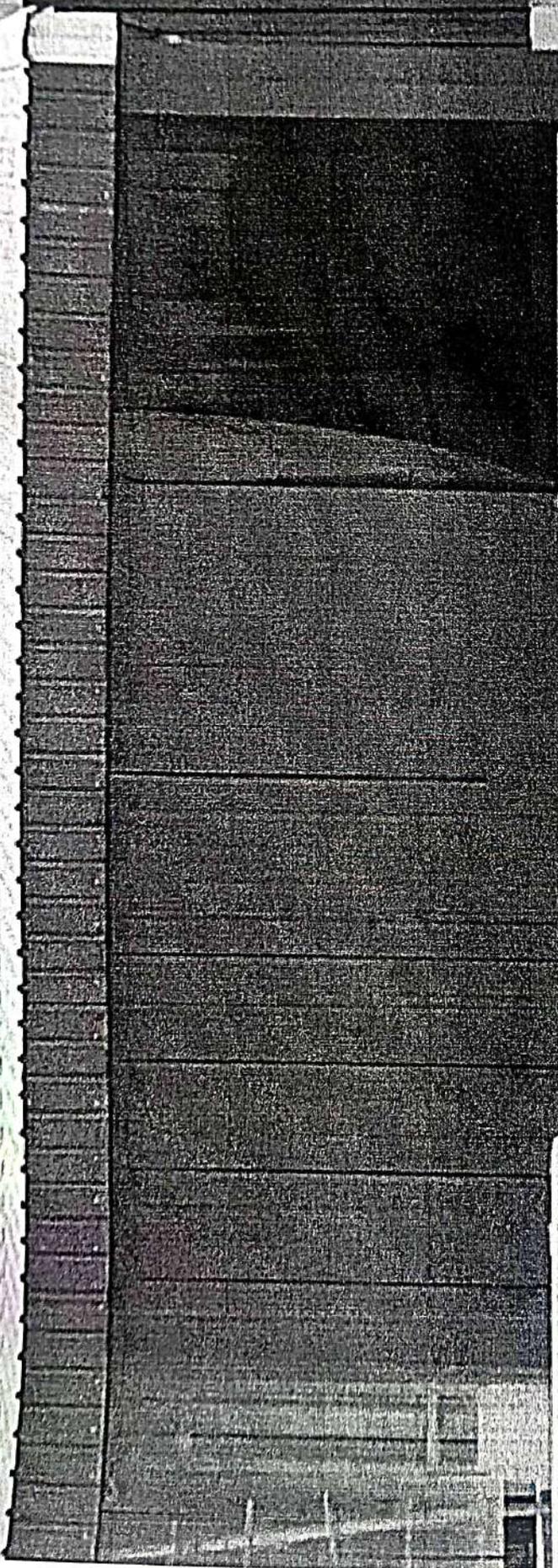
**MACHINERY  
SPARE PART ROOM**







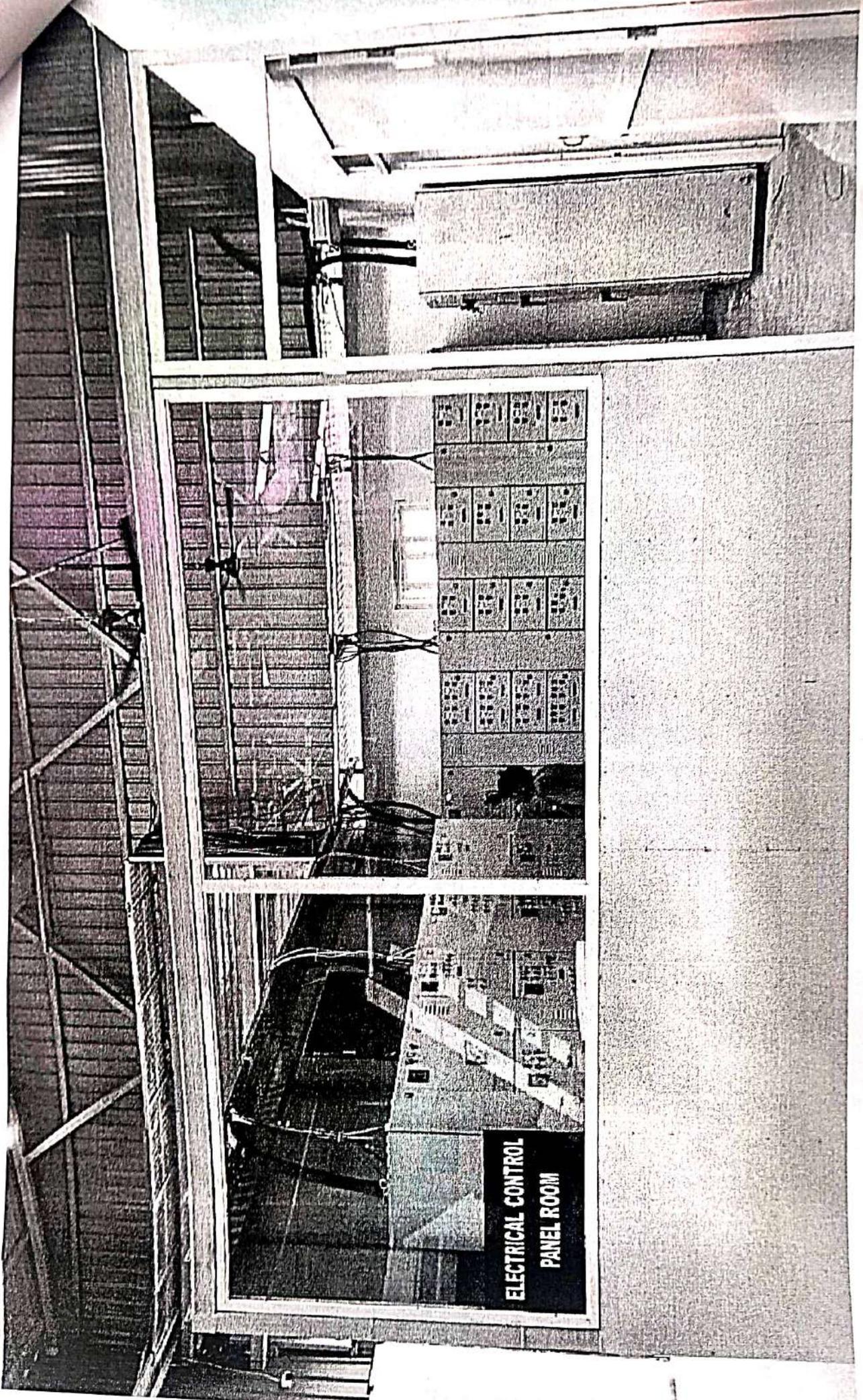
**BLACK ZONE**



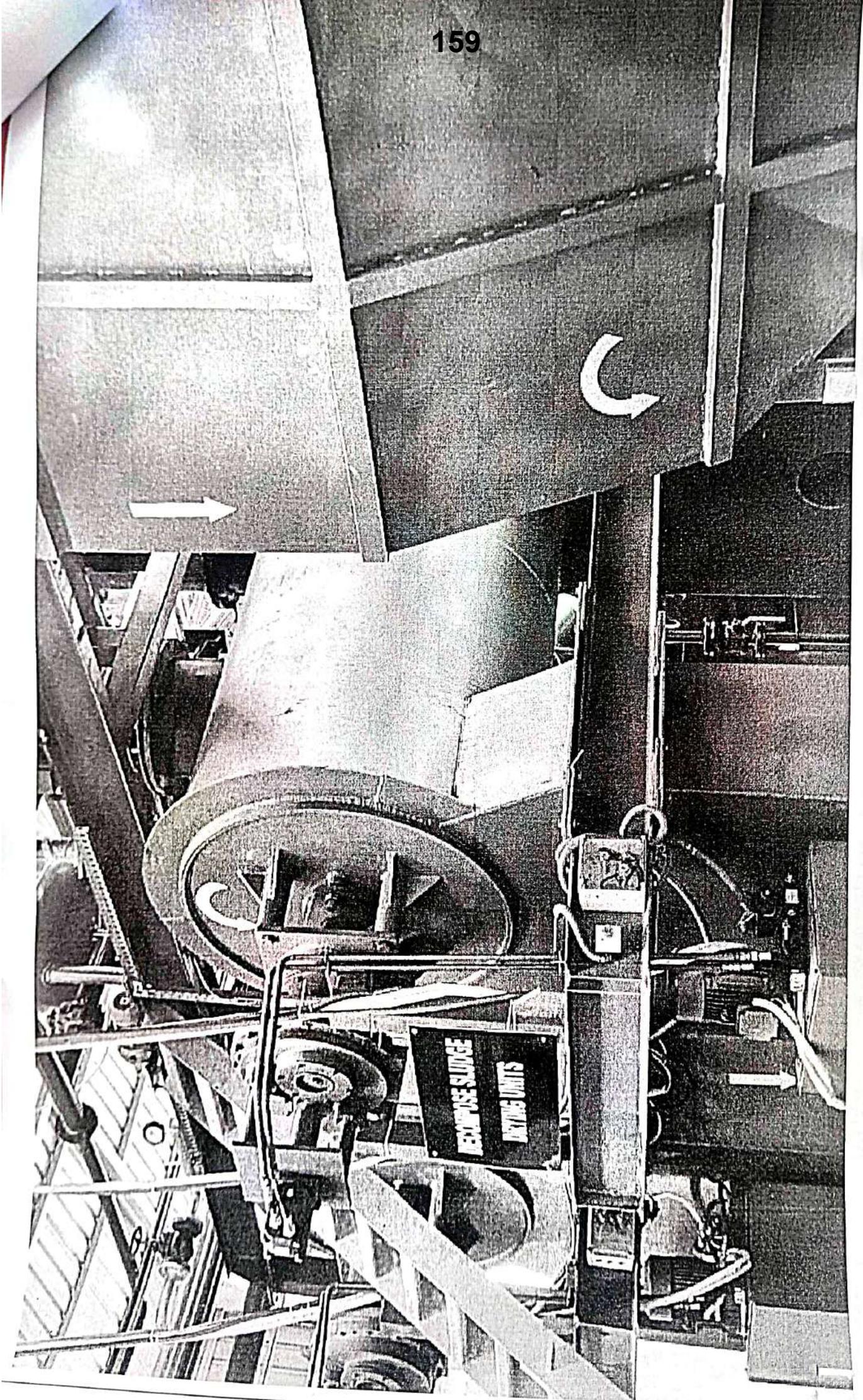
[The text in this section is extremely faint and illegible due to heavy noise and low contrast. It appears to be a list or a series of short paragraphs.]

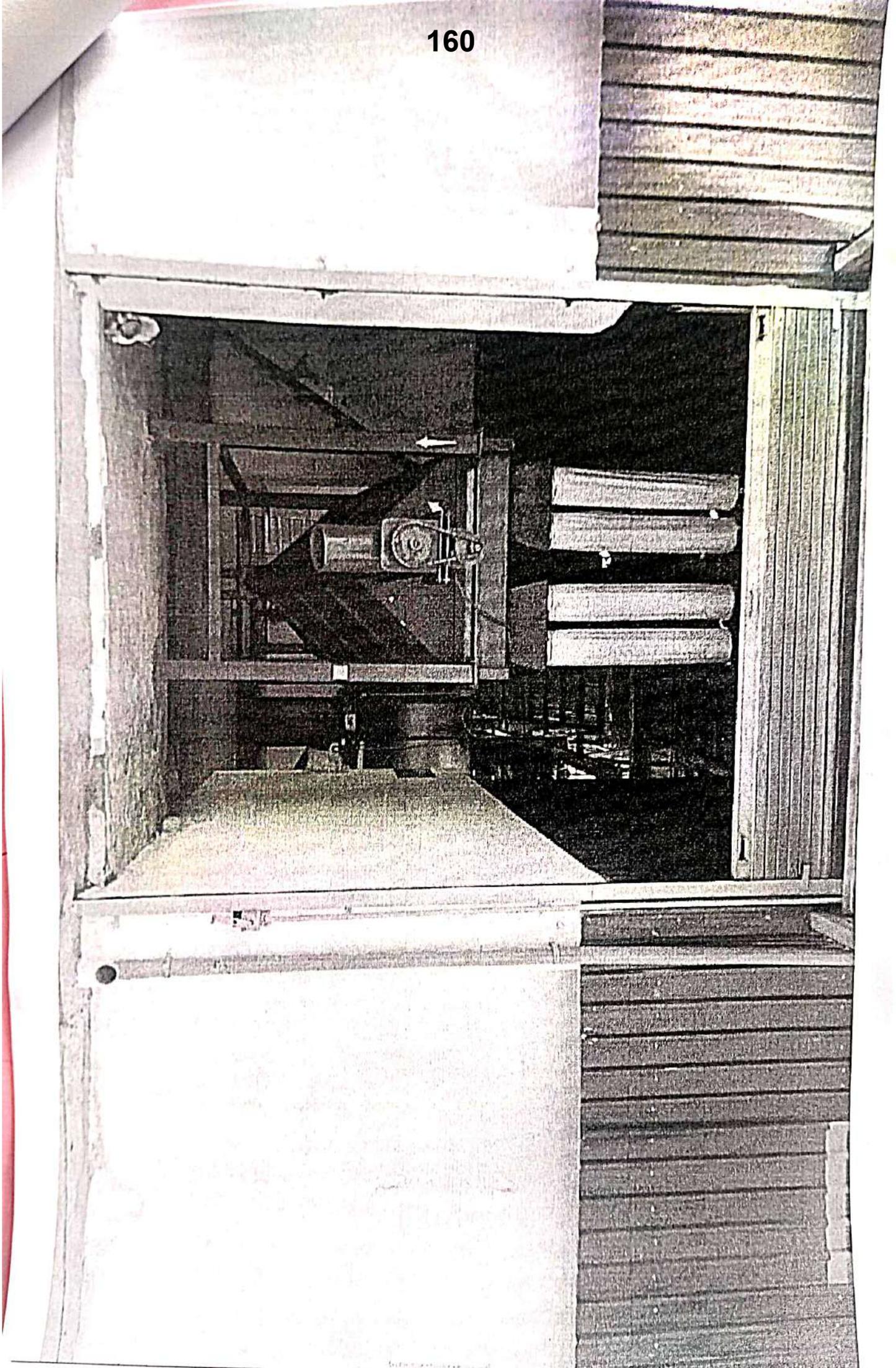
[A single line of faint text, likely a header or separator for the bottom section.]

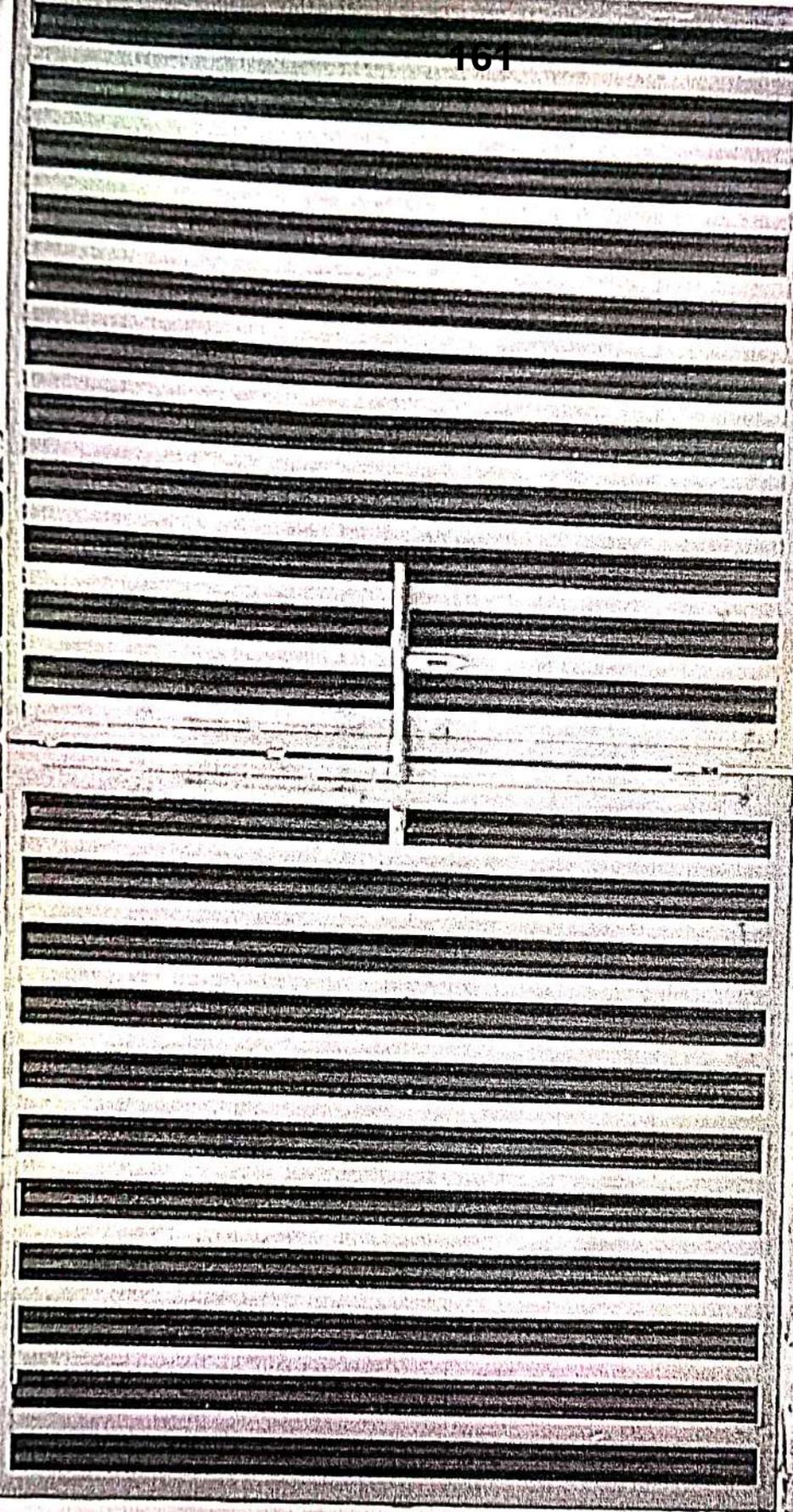




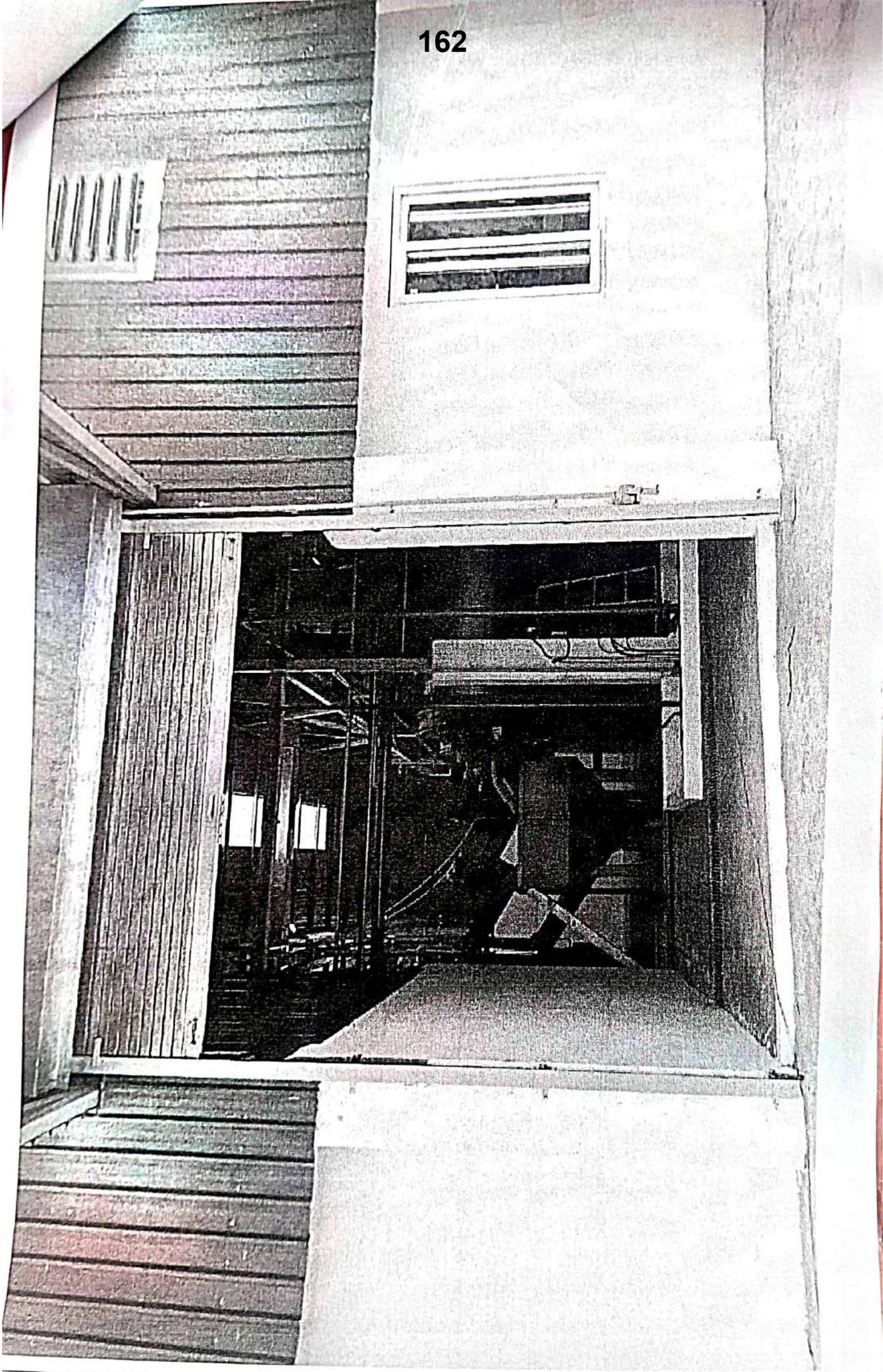
**ELECTRICAL CONTROL  
PANEL ROOM**



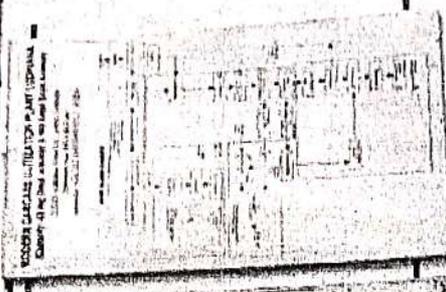
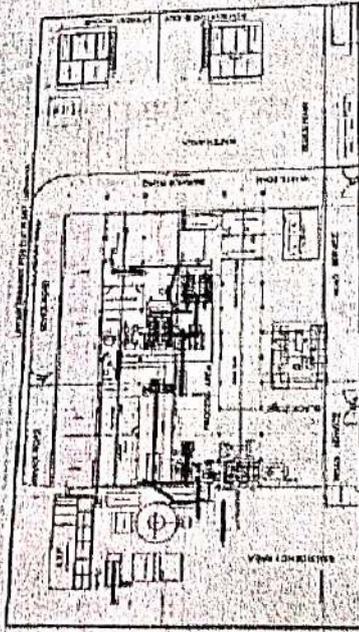




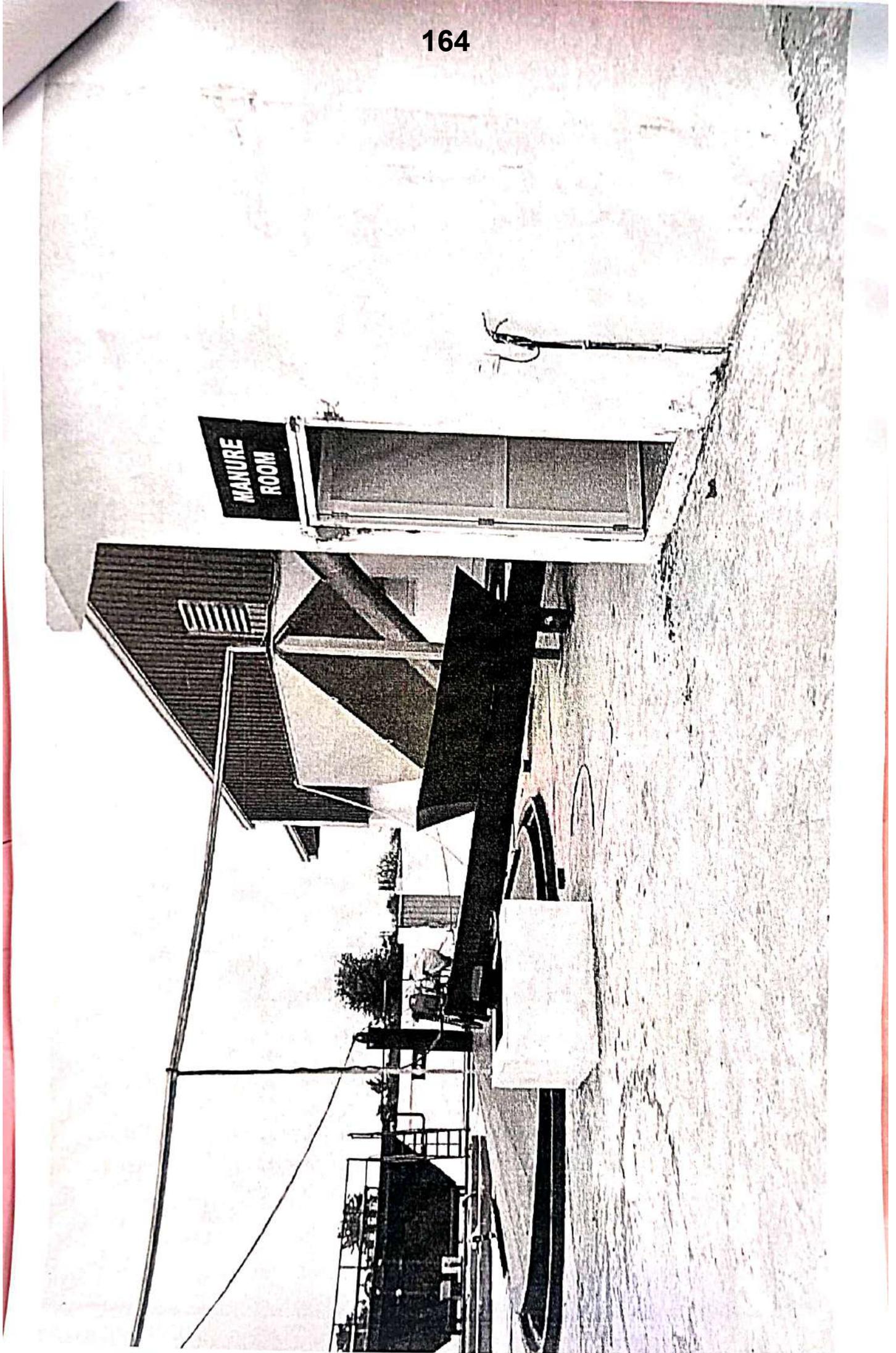
**WHITE ZONE**



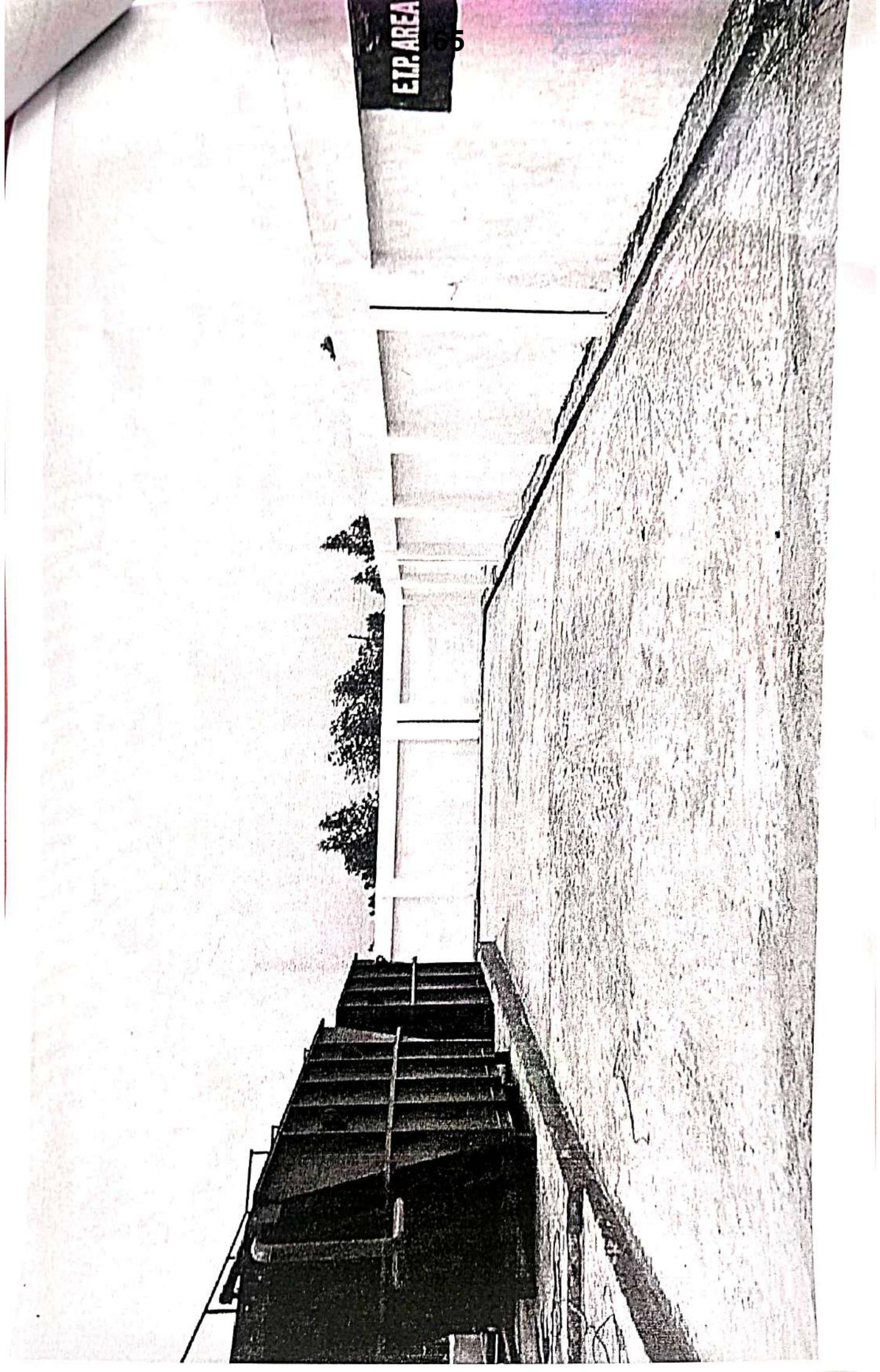
**MODERN CARCASS UTILIZATION PLANT, Nurpur Bel, Ludhiana**  
**CLIENT - Ludhiana Smart City Limited, Ludhiana**  
 Estimated cost- INR-7.98 Crore  
 contractor- **ESS DEE ENTERPRISES G. NOIDA**  
(Contractor of the year Award 2018 from Food Processing)



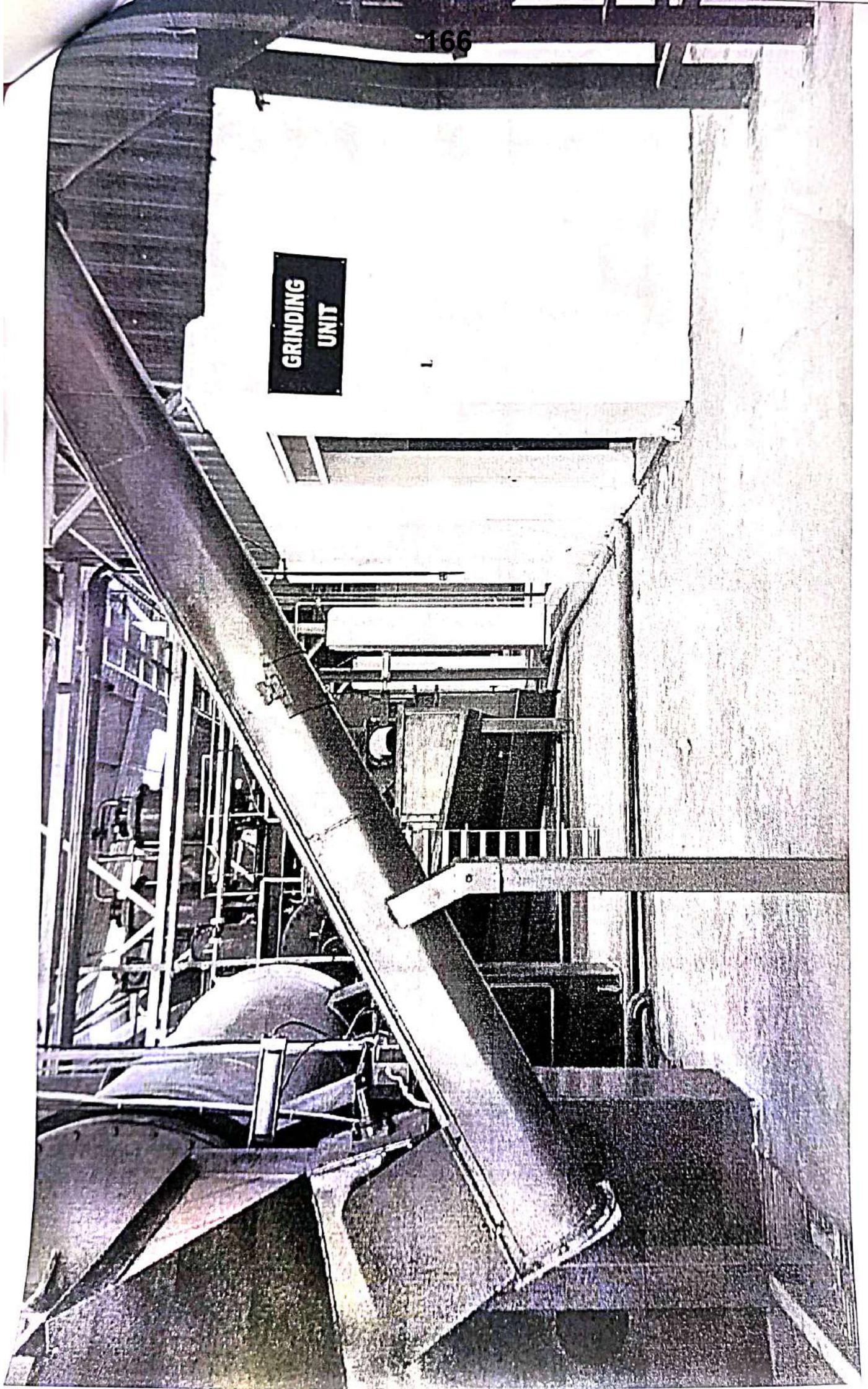
**BY PRODUCTS  
ROOM**

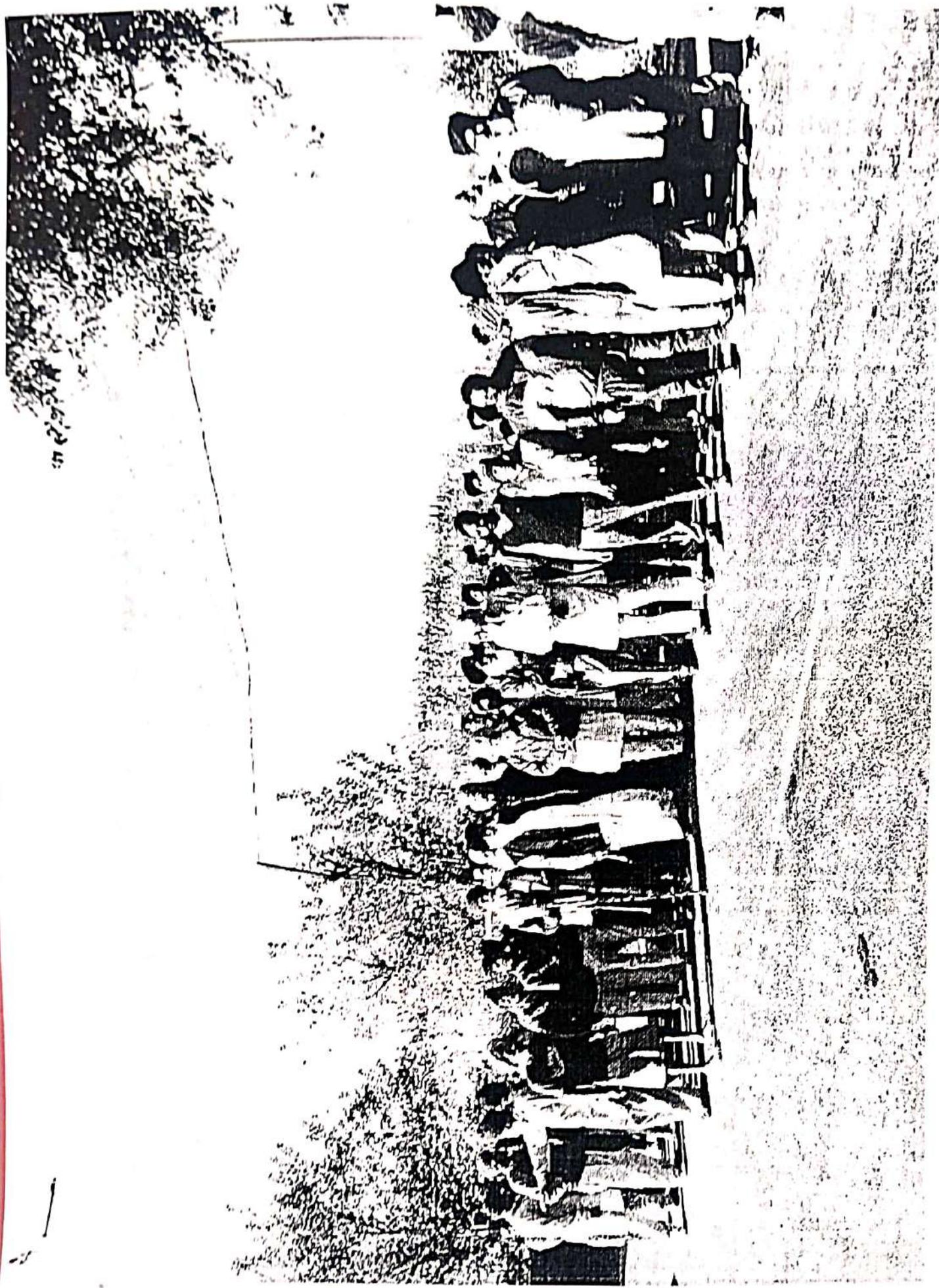


ETP AREA

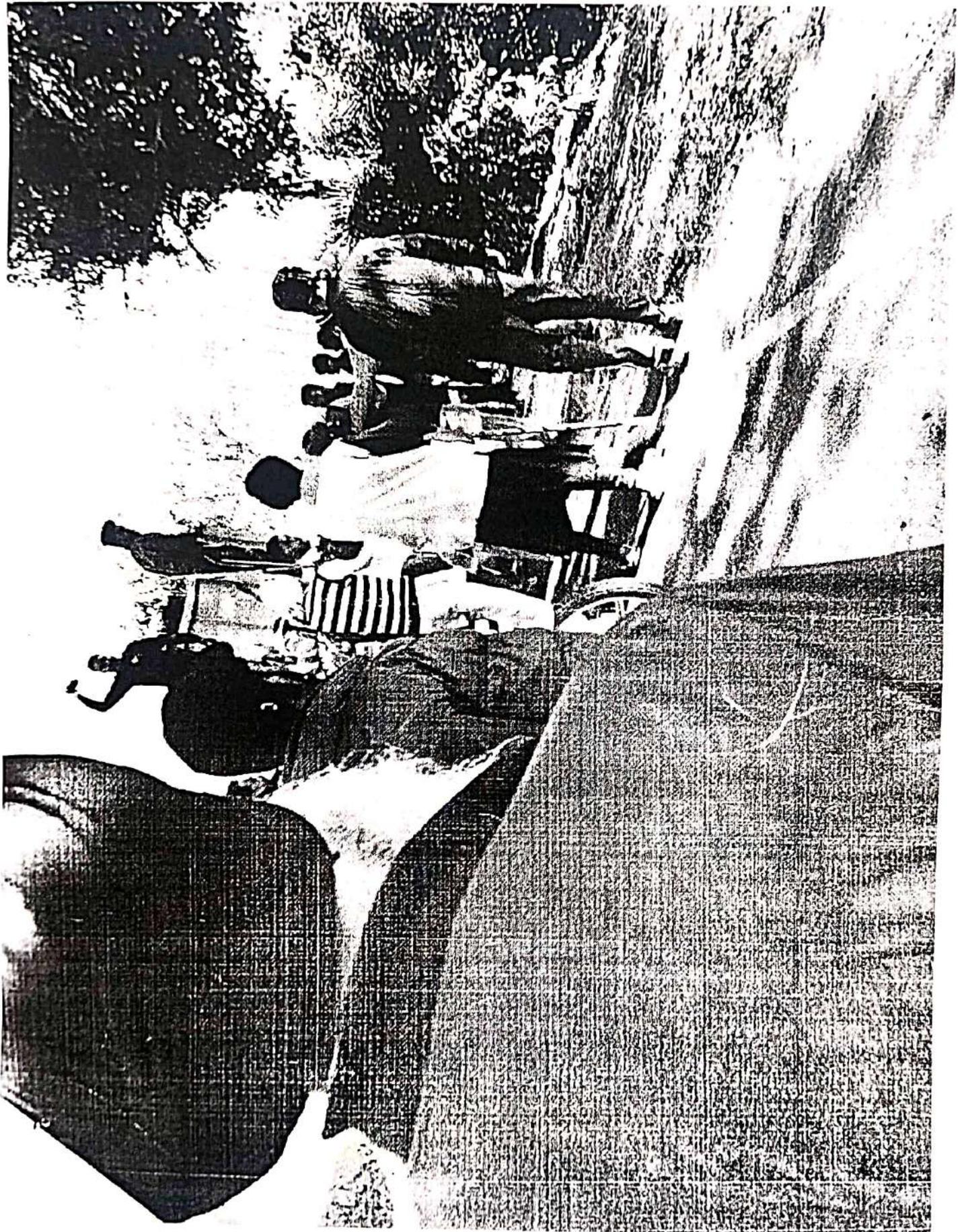


GRINDING  
UNIT









**Sub: Status report in the matter of O.A. no. 289/2023 titled as "Lt. Col. Jasjit Singh Gill v/s State of Punjab".**

**Ref: Hon'ble NGT Orders dated 12.04.2023.**

**BACKGROUND OF THE CASE**

That briefly submitted, that there were 05 hadda roddi sites being operated at village MajraKhurd, near Ladhawal, Tehsil Ludhiana West on the banks of river Sutlej, in an un-scientific manner. The operation of these hadda roddi sites was causing foul smell, nuisance and other pollution problems in the area. There was a need to develop a Modern and Scientific Carcass Utilization Plant at Ludhiana, which was proposed by Municipal Corporation, Ludhiana (MCL) in year 2017 at village Noorpur Bet, Tehsil Ludhiana West, District Ludhiana. An O.A. no. 465/2019 titled as "Kulwinder Singh Sandhu and Ors. Vs. Ram Murti & Ors." was also filed before the Principal Bench of Hon'ble NGT, New Delhi in this regard. The Hon'ble NGT vide order dated 10.10.2019 had directed the Punjab Pollution Control Board (PPCB) to recover Environmental Compensation from 05 hadda roddi sites for the damage caused to the Environment with the operation of these hadda roddi sites. The Hon'ble NGT vide the said orders dated 10.10.2019 requested the Monitoring Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court to monitor the situation. In compliance to the orders dated 10.10.2019 passed by the Hon'ble NGT, the Board had imposed Environmental Compensation amounting to Rs. 2,28,12,000/- on each of the 5 hadda roddi sites (**Annexure - A**).

**DIRECTIONS ISSUED BY THE HON'BLE NGT**

In compliance to the orders of the Hon'ble National Green Tribunal, the NGT Monitoring Committee, headed by the Justice Jasbir Singh visited the site on 13.02.2020 and submitted report to the Hon'ble NGT on 14.02.2020. The Hon'ble NGT after consideration of the matter, vide its order dated 13.05.2020 had directed that the report submitted by the Monitoring Committee to be acted upon. The Hon'ble National Green Tribunal passed an order dated 13.05.2020 in O.A. no. 465 of 2019, relevant part of which is reproduced as under:

1. Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.8.2020 failing which, environmental compensation amounting to Rs.1 lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the plant.

  
Jasjit Singh

2. Since, the operation of carcass disposal plant is essential for disposal of dead animals of Ludhiana and its surrounding areas, therefore, In order to prevent any health hazard and maintain environmentally fragile area near water body i.e. River Sutlej, as short term measures, the owners of the Hadda Rodi shall take following steps to control obnoxious odour emissions, nuisance and restrict the discharge of wastewater of Hadda Rodi from entering into river Sutlej:
  - i) Provide a brick wall of 2 meters height towards the river Sutlej side within 01 month and temporary walls of tin sheets or any other suitable material on all the other three sides of the Hadda Rodi within 15 days.
  - ii) Spray sanitizers regularly on the leftovers to control the obnoxious odour.
  - iii) Close any outlet discharging wastewater into river Sutlej.
  - iv) The Municipal Commissioner, Ludhiana shall supervise the above works and ensure the compliance.
3. After the successful commissioning of the modern and scientific carcass plant, these crude and unscientific carcass disposal plants should be closed.
4. Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration. Deputy Commissioner, Ludhiana shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant.
5. Punjab Pollution Control Board shall recover the environmental compensation imposed by NGT for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue."

#### **RECOMMENDATIONS MADE BY THE MONITORING COMMITTEE**

Thereafter, the Monitoring Committee constituted by the Hon'ble National Green Tribunal had visited the site of Modern Carcass Plant on 27.11.2020 and following recommendations were made:

1. The construction work of Modern Carcass Plant should be completed by 31.12.2020. The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed.

Jasjit Singh  
Gill

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Jasjit Singh  


2. The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant simultaneously along with the commissioning of the main plant.
3. There shall be no discharge from the plant and the same shall be utilized/ recycled within the premises of the main plant.
4. The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.
5. The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.
6. The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant."

#### **IMPOSITION OF ENVIRONMENTAL COMPENSATION BY PPCB**

In compliance to the orders dated 13.05.2020 of Hon'ble NGT, the Board had imposed environmental compensation of Rs. 8 lacks for a period of 01.09.2020 to 31.03.2021 (**Annexure – B**) upon Municipal Corporation Ludhiana. The Board has submitted compliance report to the Hon'ble National Green Tribunal vide letter no. dated 1355 dated 13.04.2021 sent through e-mail at the address judicial-ngt@gov.in (**Annexure – C**). The Hon'ble NGT considered the status report filed by the Board during hearing of the case on 15.04.2021 and disposed of the application (O.A. no. 465/2019) with the direction that joint Committee of the CPCB and State PCB may ascertain compliance status, particularly whether adequacy of steps taken for restoration of environment as well as collection of compensation and its utilization.

#### **NON SUBMISSION OF ENVIRONMENTAL COMPENSATION**

The owners of hadda roddi sites have not yet deposited the amount of environmental compensation imposed by the Board. However, in compliance to the above said orders, the Punjab Pollution Control Board and the District Administration, Ludhiana are in process of making recovery of environment compensation from 05 hadda roddi sites through the Department of Revenue. The Modern & Scientific Carcass Plant was not commissioned till June, 2021 and accordingly, environment compensation of Rs. 6 Lacs was imposed for the period of 01.04.2021 to 30.06.2021 upon MCL (**Annexure – D**). But, the imposed EC has not yet been deposited by the Municipal Corporation Ludhiana.

#### **CONTINUOUS PROTEST AT THE SITE OF THE SCIENTIFIC CARCASS PLANT**

The Modern & Scientific Carcass Plant was ready for commissioning in July, 2021 and was to be inaugurated by Government of Punjab on 13.07.2021. However,

the Inauguration program was cancelled as nearby villagers started protest on the day of inauguration. Thereafter, continuous protest had been started at site by the local residents. Several meetings were held with protesters by District Administration and MCL in year 2022 and they were informed about the benefits of Modern & Scientific Carcass Plant and requested them to allow the concessionaire to operate the plant. Accordingly, 2<sup>nd</sup> attempt was made on 12.12.2022 to operate the Modern & Scientific Carcass Plant. However, the protesters again manhandled the driver of the tractor-trolley carrying dead animals to the plant due to which plant could not be made operational. The workers of concessionaire & others got medically examined and Police was made aware about the attempt to murder by the local residents and causing hindrance in its working. Due to this, FIR no. 0159 had been lodged by concessionaire against 20-25 unknown protestors at Police Station Ladhawal, Police Commissionerate, Ludhiana. Thereafter, a continuous protest/dharna is going on near the site of the plant by the nearby residents.

**FRESH ORDERS PASSED BY THE HON'BLE NGT**

Lt. Col. Jasjit Singh Gill has filed application before the Hon'ble NGT seeking execution of order dated 15.04.2021 of the NGT passed on O.A. no. 465/2021 and operation of carcass plant located at village Nurpur Bet, Tehsil Ludhiana West, District Ludhiana. The Hon'ble NGT after consideration of the matter has passed order dated 12.04.2023 in O.A. no. 289/2023 titled as "Lt. Col. Jasjit Singh Gill v/s State of Punjab" the relevant extract of which is reproduced below:

"Considering the above, we direct that in the interest of protection of environment, State PCB, CPCB and Commissioner Municipal Corporation, Ludhiana in coordination with any other Department/Experts may take necessary steps in the matter and file an action taken report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. State PCB will be the nodal agency for coordination and compliance. The applicant will be free to present his view point to the Committee in view of his past initiatives on the subject. The compliance report may specify measures taken to control channelized or diffused emissions including odour control, setting up of ETP, providing plantations and other measures."

*Togdley*

**COMPLIANCE OF ORDER DATED 12.04.2023**

*Def*

In compliance to the orders dated 12.04.2023 of Hon'ble NGT, a meeting was convened by the Deputy Commissioner, Ludhiana on 20.06.2023 with the officers of Municipal Corporation, Ludhiana, PPCB, Police Department & officers from District

Administration wherein, after deliberation it was decided that a joint visit shall be made to carcass plant as well as haddar oddi sites on 21.06.2023 to check the latest status of the plant as well as hadda roddi sites.

### **VISIT OF TEAM TO THE CARCASS PLANT AND HADDA RODDI SITES**

Accordingly, sites of hadda roddis were visited by the team on 21.06.2023 and it was observed that 02 haddaroddies are still operating in illegal & unscientific manner. In this regard, the owner of th

e hadda roddi informed that earlier there were 05 hadda roddi sites, but now these two sites are being operated by all the owners of 05 hadda roddi sites. Thereafter, the team visited Modern & Scientific Carcass plant and observed that the plant is ready for operation. But, the local residents are still sitting on dhama to restrain the operation of the plant.

### **2<sup>nd</sup> MEETING HELD ON 27.06.2023**

2<sup>nd</sup> meeting in matter of O.A. no. 289 of 2023 was again held under the Chairmanship of the Deputy Commissioner, Ludhiana on 27.06.2023 with the officers of Municipal Corporation Ludhiana, CPCB, PPCB, Department of Water Resources, Concessionaire & officers from District Administration to draw a strategy to make the carcass plant operational. The officer of the Police Department as well as Lt. Col. Jasjit Singh Gill applicant in O.A. 289 of 2023 had joined the meeting through VC. Lt. Col. Jasjit Singh Gill submitted 04 suggestions which are to be implemented regarding the operation of Modern & Scientific Carcass Plant and same are as under:

1. Only fresh carcasses should be brought at plant and MCL may explore installation of new bio-digester plant for putrefied carcasses.
2. A complete sealing of reception area should be done to prevent odour escaping.
3. All vehicles carrying carcasses should have covered top to prevent odour escaping.
4. Two rows of full grown bamboo plants should be planted all around the plant as it will act as wind barrier and will prevent odour escaping.

### **DECISIONS TAKEN BY THE DEPUTY COMMISSIONER, LUDHIANA**

After deliberations, the Deputy Commissioner, Ludhiana decided that the plant under the Police protection be operated immediately. However, concessionaire expressed his inability to operate the plant immediately as dead animals & skilled labor cannot be arranged at such a short notice. He further informed that labor is not willing to come back due to fear factor in their mind and happening of earlier incident and

Jasjit

Op

requested for 01 month time to arrange skilled labor and dead animals for commissioning of the plant. Accordingly, it was decided that the concessionaire should arrange the skilled labor as well as dead animals and make the plant operational on 20.07.2023 under police protection. It was also decided that Incompliance to the Hon'ble NGT orders dated 12.04.2023 in O.A. no. 289 of 2023, the officers of CPCB and PPCB shall visit the Plant in the presence of representative of MCL and Concessionaire to check the measures taken to control channelized or defused emissions including odour control, setting up of ETP, providing of plantation and other measures.

**VISIT OF THE PLANT BY THE JOINT TEAM OF CPCB, PPCB, MCL AND CONCESSIONAIRE**

The plant was visited by the team comprising of the officers of CPCB (Sh. J.P. Meena, Scientist D), PPCB (Er. Rajeev Gupta, Environmental Engineer), MCL (Dr. Harbans Singh Dhalla, Senior Veterinary Officers) and Sh. Devinder Verma (Concessionaire) on 27.06.2023 and it was observed as under:

1. The Plant, APCD & ETP were found not in operation due to agitation/dharna caused by local residents as informed by MCL representative.
2. The plant has provided centralized odour extraction ducting system alongwith spray sanitation system for control of odour generated in its work zone area. However, the Plant is required to install adequate system to control the odour caused from de-hiding & crushing operation of dead animals i.e. with de-hiding and crushing area. However,
3. The plant has provided four open cage filters without any stack for dispersion of clean air at adequate height. However, the Plant is required to install sufficient arrangements for arresting fine particles generated from meat-cum-bone meal grinding section.
4. The Plant has installed ETP consisting Collection tank → Screen chamber → Oil & grease trap → Aeration stage 1 → Clarifier stage 1 → Aeration stage 2 → Clarifier stage 2 → Dual stage filters & Sludge drying beds. The ETP was found not in operation by the visiting team, due to non-availability of effluent in the collection tank.
5. The plant has installed one boiler of capacity 02 TPH which is equipped with cyclone as APCD with stack of adequate height. However, the plant has not provided stack emission monitoring facilities i.e. platform, port hole etc. as per Emission Regulation Part 3 (ERP - III).

*Jasjit*

*Dev*

6. The plant has developed green belt around its periphery. However, the plant is required to provide bigger size broad leaf plants along its boundary wall in three rows to curb the odour which will be passed from the operation of the plant.
7. The Plant has obtained consents to operate under the Water Act, 1974 & the Air Act, 1981 vide no. CTOW/Fresh/LDH3/2022/19276595 & CTOA/Fresh/LDH3/2022/19276599 dated 21.07.2022 valid upto 30.06.2023. The plant has not yet applied for renewal of 'Consent to Operate' under the Water Act, 1974 and the Air Act, 1981 to the Board.
8. The plant has installed two DG sets of capacity 100 KVA & 50 KVA equipped with acoustic enclosure and stack of adequate height.
9. The visiting team felt that the adequacy of the pollution control measures installed by the plant Concessionaire will only be adjudged after its operation i.e. after monitoring of APCDs, ETP etc.

#### **APPRAISAL OF SUGGESTIONS MADE BY THE APPLICANT**

The technical visiting team has appraised all the points as well as suggestions given by Lt. Col. Jasjit Singh Gill to the representative of MCL and Concessionaire for implementation of the same.

#### **CONCLUSION**

All the Departments of Government of Punjab, District Administration, Municipal Corporation, Ludhiana, etc are making earnest and all out efforts to make the modern and scientific carcass utilization plant at Ludhiana operational for betterment of the environment. However, the continuous agitation of the people of the area is acting as hindrance in the smooth functioning and operation of the plant. The situation is being tried to be defused amicably.

#### **SUBMISSION OF STATUS REPORT**

The Status Report on behalf of Central Pollution Control Board and Punjab Pollution Control Board is hereby submitted for kind perusal and appropriate orders of the Hon'ble National Green Tribunal.

Submitted by

  
17/7/2023  
Rajeev Gupta  
Environmental Engineer  
PPCB, RO-3, Ludhiana

Jagdish  
16/7/23  
Jagdish Prasad Meena  
Scientist D, Regional Directorate,  
CPCB, Chandigarh